

LOK SABHA

—
BULLETIN – PART I
(Brief Record of Proceedings)
—

Thursday, February 21, 2013/Phalgun 2, 1934 (Saka)

—
No. 283

12.40 P.M.

1. National Anthem

The National Anthem was played.

12.41 P.M.

2. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 21st February, 2013.

3. Obituary References

The Speaker made references to the passing away of Shri Uma Shankar Singh, sitting member of Lok Sabha; Shri Manharan Lal Pandey, member of the Eleventh Lok Sabha; and Shri P. Shanmugam, member of the Seventh, Eighth and Ninth Lok Sabhas.

She also made reference to the death of thirty-seven pilgrims of Kumbh Mela in a stampede at Allahabad Railway Station, Uttar Pradesh on 10 February, 2013.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

12.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd February, 2013.)

T.K. VISWANATHAN,
Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, February 22, 2013/Phalguna 3, 1934 (Saka)

No. 284

1. Reference by Speaker

The Speaker made a reference on the death of several persons and injuries to many others in two bomb blasts in Hyderabad, Andhra Pradesh on 21.02.2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12.00 Noon)*

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report of the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the All India Institute of Medical Sciences (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. 14-3/69(98)/Coordination Cell/Estt. I in Gazette of India dated 29th November, 2012 under sub-section (3) of Section 29 of the All India Institute of Medical Sciences Act, 1956.

- (2) (i) A copy of the Proclamation (Hindi and English versions) dated 18th January, 2013 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Jharkhand published in Notification No. G.S.R. 27(E) in Gazette of India dated 18th January, 2013 under article 356 (3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated 18th January, 2013 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 28(E) in Gazette of India dated 18th January, 2013.
- (3) A copy each of the Report (Hindi and English versions) of the Governor of Jharkhand dated 8th January, 2013 and 12th January, 2013.
- (4) A copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by the Criminal Law (Amendment) Ordinance, 2013 (No. 3 of 2013).
- (5) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-
- (i) The Securities and Exchange Board of India (Amendment) Ordinance, 2013 (No. 1 of 2013) promulgated by the President on 21st January, 2013.
- (ii) The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies Ordinance, 2013 (No. 2 of 2013) promulgated by the President on 30th January, 2013.
- (iii) The Criminal Law (Amendment) Ordinance, 2013 (No. 3 of 2013) promulgated by the President on 3rd February, 2013.
- (6) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks as on 31st March, 2012.
- (7) A copy of Notification No. S.O. 31(E) (Hindi and English versions) published in Gazette of India dated 2nd January, 2013, containing Presidential Order constituting the Fourteenth Finance Commission under article 280 of the Constitution and of the Finance Commission (Miscellaneous Provisions) Act, 1951.

4. Resignations from membership of Lok Sabha

- (i) The Speaker informed the House that she had received a letter dated 1 January, 2013 from Shri Virbhadra Singh, an elected member from the Mandi Parliamentary Constituency of Himachal Pradesh, resigning from the membership of Lok Sabha and his resignation had been accepted by her with effect from 1 January, 2013.
- (ii) The Speaker also informed the House that she had received a letter dated 3 January, 2013 from Shri Vitthalbhai Hansrajbhai Radadiya, an elected member from the Porbandar Parliamentary Constituency of Gujarat, resigning from the membership of Lok Sabha and his resignation had been accepted by her with effect from 3 January, 2013.

5. Assent to Bills

(I) Secretary-General laid on the Table the following 2 Bills passed by the Houses of Parliament during the Twelfth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 23rd November, 2012:-

1. The Appropriation (No.4) Bill, 2012; and
2. The Constitution (Ninety-eighth Amendment) Bill, 2012.

(II) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General, Rajya Sabha, of the following 5 Bills passed by the Houses of Parliament and assented to by the President:-

1. The North-Eastern Areas (Reorganisation) Amendment Bill, 2012;
2. The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2012;
3. The Prevention of Money-Laundering (Amendment) Bill, 2012;
4. The Unlawful Activities (Amendment) Bill, 2012; and
5. The Banking Laws (Amendment) Bill, 2012.

***6. Report of Business Advisory Committee**

Shri Ananth Kumar presented the Forty-fourth Report of Business Advisory Committee.

12.03 P.M.

7. Submission by Members

Regarding death of several persons in two bomb blasts in Hyderabad, Andhra Pradesh

The following members made submission regarding death of several persons in two bomb blasts in Hyderabad, Andhra Pradesh :-

1. Smt. Sushma Swaraj
2. Shri Basudeb Acharia
3. Shri Mulayam Singh Yadav
4. Shri Dara Singh Chauhan
5. Shri Sharad Yadav
6. Shri Sudip Bandyopadhyay
7. Shri V. Arun Kumar
8. Shri T.R. Baalu
9. Shri Bhartruhari Mahtab
10. Dr. M. Thambidurai
11. Shri Anant G. Geete
12. Shri Nama Nageswara Rao
13. Shri Gurudas Dasgupta
14. Shri S.D. Shariq
15. Dr. Raghunvansh Prasad Singh
16. Shri Narahari Mahato
17. Dr. (Shri) Ajay Kumar

Shri Shivkumar Udasi also associated.

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.22 P.M.)

2.22 P.M.

8. Statement by Minister

The Minister of Home Affairs made a statement regarding two bomb blasts in Hyderabad, Andhra Pradesh.

(Due to interruptions, Lok Sabha adjourned at 2.36 P.M. and re-assembled at 3.37 P.M.)

3.37 P.M.

9. Private Member's Bills – Introduced

- (1) The Old Age Pension Bill, 2012 by Shri Basudeb Acharia.
- (2) The Constitution (Amendment) Bill, 2012 (*Amendment of article 72*) by Shri Anant Gangaram Geete.
- (3) The Environment Protection (*Control of Non-Biodegradable Garbage*) Bill, 2013 by Dr. Mahendrasinh P. Chauhan.
- (4) The Electronic Waste (Handling and Disposal) Bill, 2013 by Dr. Mahendrasinh P. Chauhan.
- (5) The Removal of Homelessness Bill, 2013 by Dr. Mahendrasinh P. Chauhan.
- (6) The Indecent or Surrogate Advertisements and Remix Songs (Prohibition) Bill, 2013 by Dr. Mahendrasinh P. Chauhan.
- (7) The Indian Forest (Amendment) Bill, 2013 (*Amendment of section 2*) by Shri P.D. Rai.
- (8) The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2013 by Shri Bhausahab R. Wakchaure.
- (9) The Abolition of Child Labour Bill, 2013 by Shri Bhausahab R. Wakchaure.
- (10) The National Commission for Youth Bill, 2013 by Shri Bhausahab R. Wakchaure.
- (11) The Hindu Succession (Amendment) Bill, 2013 (*Amendment of section 3 and 15*) by Shri Anurag Singh Thakur.
- (12) The Information Technology (Amendment) Bill, 2013 (*Amendment of section 2, etc.*) by Shri Baijayant Panda.

- (13) The Bihar Reorganisation (Amendment) Bill, 2013 (*Amendment of the Eighth Schedule*) by Shri Nishikant Dubey.
- (14) The Prevention of Female Infanticide Bill, 2013 by Shri Rakesh Singh.
- (15) The Computer Training Centres (Regulation) Bill, 2013 by Shri Rakesh Singh.
- (16) The Special Financial Assistance to the State of Madhya Pradesh Bill, 2013 by Shri Rakesh Singh.

3.48 P.M.

10. Private Members' Bill –Withdrawn

The Provision of Social Security to Senior Citizens Bill, 2010 by Shri J.P. Agarwal.

Further discussion on the motion for consideration of the Bill moved by Shri J.P. Agarwal on 7.12.2012, continued.

The following members took part in the debate:-

1. Shri Arjun Meghwal (resumed his speech)
2. Ch. Lal Singh
3. Shri Mangani Lal Mandal
4. Shri Bhartruhari Mahtab
5. Shri Vijay Bahadur Singh
6. Shri Manohar Tirkey

Shri P. Balram Naik took part in the debate.

Shri J.P. Agarwal replied to the debate.

The Bill was withdrawn by leave of the House.

5.29 P.M.

11. Private Members' Bill –Under Consideration

The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2010 (*Amendment of section 2, etc.*) by Shri Hansraj G. Ahir.

Discussion on the motion for consideration of the Bill moved by Shri Hansraj G. Ahir, commenced.

The following members took part in the debate:-

1. Ch. Lal Singh
2. Shri Arjun Meghwal (speech unfinished)

The discussion was not concluded.

***6.57 P.M.**

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th February, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, February 26, 2013/Phalguna 7, 1934 (Saka)

No. 285

11.00 A.M.

1. Obituary Reference

The Speaker made a reference on the passing away of Shri Baishnab Charan Patnaik, a member of the Third Lok Sabha.

She further made a reference to the loss of lives of eleven persons and injuries to several others in an incident of a boat capsizing in Yamuna River in Etawah district of Uttar Pradesh on 20th February, 2013.

She also made a reference to the loss of lives of eight persons including six policemen in a landmine blast in Gaya district, Bihar on 22nd February, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 21 – 23 were orally answered. Replies to Starred Question Nos. 24 – 40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231 – 460 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy (Hindi and English versions) of the Public Enterprises Survey (Volume I and II) for the year 2011-2012.
- (2) A copy of the Removal of (Licensing requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 2968(E) in Gazette of India dated 20th December, 2012 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the New Delhi Municipal Council (Public Parks, Gardens or Recreation Grounds) Bye-laws, 2012 (Hindi and English versions) published in Notification No. F. No. 4/1/2008/UD/13394 in Delhi Gazette dated 23rd October, 2012 under Section 389 of the New Delhi Municipal Council Act, 1994.
- (4) A copy of the Auction by Competitive Bidding of Coal Mines (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 3008(E) in Gazette of India dated 27th December, 2012 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Coastal Aquaculture Authority Act, 2005:-

- (i) The Coastal Aquaculture Authority (Amendment) Rules, 2009 published in Notification No. G.S.R. 302(E) in Gazette of India dated 1st May, 2009.
 - (ii) The Coastal Aquaculture Authority (Amendment) Rules, 2012 published in Notification No. G.S.R. 695(E) in Gazette of India dated 17th September, 2012.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Coastal Aquaculture Authority Act, 2005:-
- (i) G.S.R. 280(E) published in Gazette of India dated 2nd April, 2012 making certain amendments in the Coastal Aquaculture Authority Rules, 2005.
 - (ii) G.S.R.914(E) published in Gazette of India dated 21st December, 2009 making certain amendments in the Notification No. G.S.R. 740(E) in Gazette of India dated 22nd December, 2005.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) and (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board,

Kochi, for the year 2011-2012.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2011-2012.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 2775(E) in Gazette of India dated 23rd November, 2012 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

5. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2012-13):-

- * (1) The Sixty-fourth Report on 'Excesses Over Voted Grants and Charged Appropriations (2010-11)'.
- * (2) The Sixty-fifth Report on 'Role of Tea Board in Tea Development in India' pertaining to the Ministry of Commerce and Industry (Department of Commerce).
- * (3) The Sixty-sixth Report on 'Expenditure incurred on Interest on Refunds of Taxes' pertaining to the Ministry of Finance (Department of Revenue).
- * (4) The Sixty-seventh Report on 'Construction of New Lines on Socio-Economic Consideration', 'Excessive Delays in Maintenance of Locomotive' and 'Functioning of Rail Vikas Nigam Limited' pertaining to the Ministry of Railways.
- * (5) The Sixty-eighth Report on Action Taken by Government on the Observations/Recommendations of the Committee contained in their 31st Report on 'Accelerated Irrigation Benefits Programme (AIBP)' pertaining to the Ministry of Water Resources.
- * (6) The Sixty-ninth Report on Action Taken by Government on the Observations/Recommendations of the Committee contained in their 35th Report on 'Accelerated Rural Water Supply Programme (ARWSP)' pertaining to the Ministry of Drinking Water and Sanitation.

6. Report of Committee of Privileges

Shri P.C. Chacko laid on the Table the Third Report (Hindi and English versions) of the Committee of Privileges (15th Lok Sabha).

* These Reports were presented to Hon'ble Speaker, Lok Sabha on 16th January, 2013 under Direction 71A when the House was not in Session and the Speaker was pleased to order the Printing, Publication and Circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. The matter was duly notified *vide* Lok Sabha Bulletin Part –II dated 17th January, 2013.

7. Reports of Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Committee on Agriculture:-

- (1) Forty-second Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-third Report of the Committee on Agriculture (2011-12) on 'Demands for Grants' (2012-13) pertaining to the Ministry of Food Processing Industries.
- (2) Forty-third Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fifth Report of the Committee on Agriculture (2011-12) on 'Demands for Grants' (2012-13) pertaining to the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

8. Report of Standing Committee on Defence

Shri Raj Babbar presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Defence on 'Action Taken by the Government on the Recommendations/Observations contained in the Thirteenth Report (Fifteenth Lok Sabha) on Performance of Coast Guard Organization'.

9. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the Twenty-seventh Report^{\$} (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2012-13) on "The National Food Security Bill, 2011" pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

^{\$} The Twenty-seventh Report was presented to Hon'ble Speaker on 17 January, 2013 under Direction 71A when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

10. Reports of Standing Committee on Human Resource Development

Shri Balkrishna K. Shukla laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 248th Report on the Universities for Research and Innovation Bill, 2012.
- (2) 249th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred and Forty-third Report on Demands for Grants 2012-13 (Demand No. 104) of the Ministry of Women & Child Development.
- (3) 250th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred and Forty-fourth Report on Demands for Grants 2012-13 (Demand No. 57) of the Department of School Education & Literacy, Ministry of Human Resource Development.
- (4) 251st Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred and Forty-fifth Report on Demands for Grants 2012-13 (Demand No. 105) of the Ministry of Youth Affairs & Sports.
- (5) 252nd Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred and Forty-sixth Report on Demands for Grant 2012-13 (Demand No. 58) of the Department of Higher Education.

11. Evidence tendered before the Standing Committee on Human Resource Development

Shri Balkrishna K. Shukla laid on the Table the Evidence tendered before the Committee on Human Resource Development on the Universities for Research and Innovation Bill, 2012.

12. Motions for elections to Committees

(i) Shri Francisco Sardinha moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2013 and ending on the 30th April, 2014”.

The motion was adopted.

(ii) Dr. Murli Manohar Joshi moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2013 and ending on the 30th April, 2014.”

The motion was adopted.

(iii) Dr. Murli Manohar Joshi moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2013 and ending on the 30th April, 2014 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Shri Jagdambika Pal moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2013 and ending on the 30th April, 2014.”

The motion was adopted.

(v) Shri Jagdambika Pal moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2013 and ending on the 30th April, 2014 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) Shri Gobinda Chandra Naskar moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2013 and ending on the 30th April, 2014”.

The motion was adopted.

(vii) Shri Gobinda Chandra Naskar moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2013 and ending on the 30th April, 2014 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

13. Motion

Shri Kamal Nath moved the following motion :-

“That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on 22nd February, 2013.”

The motion was adopted.

12.09 P.M.

14. The Budget (Railways)

Shri Pawan Kumar Bansal presented a statement of the estimated receipt and expenditure of the Government of India for the year 2013-2014 in respect of Railways.

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.31 P.M.)

2.31 P.M.**15. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Amarnath Pradhan regarding establishment of AIIMS like facilities at Sambhalpur in Odisha.
- (2) Shri P. Viswanathan regarding need to set up a railway reservation counter at Siruseri in Kancheepuram district, Tamil Nadu.
- (3) Shri Hamdullah Sayeed regarding need to set up storage facilities for copra at Mangalore and Bepore and also relax conditions for procurement of copra from farmers of Lakshadweep islands.
- (4) Shri Vilas B. Muttemwar regarding need for a special financial grant for development of civic and other basic infrastructure in Nagpur city, Maharashtra.
- (5) Shri Ponnamp Prabhakar regarding need to undertake immediate relief measures for the families who suffered loss of lives and crops due to unseasonal rains and hailstorms in Andhra Pradesh particularly in Karimnagar parliamentary constituency.
- (6) Shri K.P. Dhanapalan regarding need to start Central Nursing School at Koratty Leprosy Hospital in Thrissur district, Kerala.
- (7) Smt. Sumitra Mahajan regarding need to allocate sufficient funds for execution of railway projects in a time bound manner.
- (8) Smt. Mala Rajya Laxmi Shah regarding need to remove the condition for submission of digital map of forest land for undertaking development works in Uttarakhand and also extend time limit for mutation of the forest land in the State for such works.
- (9) Smt. Yashodhara Raje Scindia regarding need to undertake repair work of National Highway No. 75 between Gwalior and Jhansi.
- (10) Smt. Jayshreeben K. Patel regarding need to ban cow slaughter in the country.

- (11) Shri Rakesh Sachan regarding need to implement Rajiv Gandhi Grameen Vidyutikaran Yojana in Fatehpur district, Uttar Pradesh.
- (12) Shri Bhisim Shankar alias Kushal Tiwari regarding need to construct a bridge over Ghaghra river at Kamhariya Ghat in Uttar Pradesh.
- (13) Prof. Saugata Roy regarding need to put a moratorium on payment of interest on outstanding debt liabilities by the Governments of West Bengal, Kerala and Punjab.
- (14) Shri R. Thamaraiselvan regarding need to re-lay a new railway line between Morappur and Dharmapuri in Tamil Nadu.
- (15) Adv. A. Sampath regarding need to enhance the minimum wages under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (16) Shri Jagadanand Singh regarding need to impose restriction on mining of sand from river beds in the country particularly in Bihar to prevent environmental degradation.
- (17) Shri Jose K. Mani regarding need to take steps to ensure remunerative price to the rubber growers in Kerala.

2.32 P.M.**16. Discussion under Rule 193**

Time Available: 4 Hrs.
 Time Taken: 3 Hrs. 28 Mts.
 Balance: 32 Mts.

Shri Shailendra Kumar raised a discussion on the situation arising due to drought and hailstorms in various parts of the country.

The following members took part in the debate:-

1. Shri Arun Subhashchandra Yadav
2. Shri Gopinath Rao Munde
3. Shri Vijay Bahadur Singh
4. Shri Sharad Yadav
5. Prof. Sk. Saidul Haque
6. Shri Bhartruhari Mahtab
7. Shri Anant G. Geete
- 8* Shri Naranbhai Kacchadia
- 9* Shri Dilip Kumar Mansukhlal Gandhi
- 10* Shri Sanjay Shamrao Dhotre
- 11* Shri S. Semmalai
- 12* Shri K. Sugumar
13. Dr. (Shri) Ajay Kumar
14. Shri Anandan M.
- 15* Shri Arjun Meghwal
- 16* Shri Haribhau Madhav Jawale
- 17* Shri Jagdambika Pal
18. Shri Satpal Maharaj
19. Shri Narendra Singh Tomar
- 20* Shri A.T. Nana Patil
- 21* Dr. Kirit Premjibhai Solanki
22. Shri Ramesh Rathod
- 23* Dr. Virendra Kumar
24. Shri Prabodh Panda

*Written speeches were laid on the Table.

- 25* Shri Ashok Argal
- 26. Shri Jagada Nand Singh
- 27. Shri Bapi Raju Kanumuru
- 28. Shri Raju Shetti
- 29* Shri Manicka Tagore
- 30* Shri Suresh Chanabasappa Angadi
- 31. Shri Prasanta Kumar Majumdar
- 32* Shri N. Peethambara Kurup

The discussion was not concluded.

\$17. Observation by the Chair

The Chair made the following observation :-

"Hon'ble Members, today when Hon'ble Minister of Railways was presenting the Railway Budget, some members came into well of the House and shouted slogans against the Budget proposals. Shri R.K. Singh Patel even tore off some papers and threw them towards the Chair.

This behaviour of Shri R.K. Singh Patel is not only unparliamentary, it also amounts to a contempt of the House and lowers the dignity of the House.

This behaviour of the member is highly condemnable and I hope that there shall not be any recurrence of such incidents."

#6.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th February, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*Written speeches were laid on the Table.

\$At 3.38 P.M.

#From 6.00 P.M. to 6.47 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, February 27, 2013/Phalgun 8, 1934 (Saka)

No. 286

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41 – 43 were orally answered. Replies to Starred Question Nos. 44 – 60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Economic Survey (Hindi and English versions) for the year 2012-2013.
- (2) A copy of the All India Services (Medical Attendance) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 843(E) in Gazette of India dated 24th November, 2012 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (3) A copy of the Administrative Tribunals (Procedure for investigation of misbehaviour or incapacity of Chairmen and other Members) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 2(E) in Gazette of India dated 2nd January, 2013 under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985.

- (4) A copy of the Ex-servicemen (Re-employment in Central Civil Services and Posts) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 757(E) in Gazette of India dated 10th October, 2012 under article 309 of the Constitution.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2011-2012, together with Audit Report thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, Delhi, for the year 2011-2012, together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2011-2012.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, for the year 2011-2012.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2011-2012.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2011-2012.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the

School of Planning and Architecture, Bhopal, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2011-2012.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2011-2012.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Sikkim, Gangtok, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Sikkim, Gangtok, for the year 2010-2011.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2010-2011.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Jammu and Kashmir, Srinagar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Jammu and Kashmir, Srinagar, for the year 2010-2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

***4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 26th February, 2013, Rajya Sabha passed the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2012, passed by Lok Sabha on the 3rd September, 2012 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table

The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2012

6. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Thirtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of Standing Committee on Transport, Tourism and Culture

Shri Prabodh Panda laid on the Table the following Reports* (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Eighty-eighth Report on the "Functioning of Commission of Railway Safety".
- (2) One Hundred Eighty-ninth Report on the "Development of National Waterways- Potential and Challenges".
- (3) One Hundred Ninetieth Report on the "Development of Tourism in Darjeeling and Sikkim".

8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid the Fifty-fifth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Registration of Births and Deaths (Amendment) Bill, 2012.

* The Reports were presented to the Hon'ble Chairman, Rajya Sabha on 6th February, 2013 and forwarded to the Hon'ble Speaker, Lok Sabha the same day.

12.02 P.M.**9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Raj Babbar regarding need to ensure sufficient availability of power to the farmers and industries in Firozabad, Uttar Pradesh.
- (2) Shri Harsh Vardhan regarding need to grant the benefits of CCS Pension Rules 1972 to teachers of Jawahar Navodaya Vidyalayas appointed before the introduction of Central Provident Fund in 2004.
- (3) Shri Rajaiah Siricilla regarding augmenting railway services, facilities and projects in Andhra Pradesh particularly in Warangal parliamentary constituency.
- (4) Shri Bharat Ram Meghwal regarding need to amend section 42 of Rajasthan Tenancy Act, 1955 to facilitate sale of land owned by people belonging to Scheduled Caste community to other castes.
- (5) Shri Jai Prakash Agarwal regarding the Multi Commodity Exchange to prevent unscrupulous activities causing loss to economy.
- (6) Shri R. Dhruvanarayana regarding upgrading of State highways in Chamarajanagar Parliamentary constituency of Karnataka into National Highways.
- (7) Dr. Sanjay Singh regarding need to implement Accelerated Irrigation Benefit Programmes and conservation schemes in Sultanpur parliamentary constituency, Uttar Pradesh.
- (8) Shri Rao Saheb Danve Patil regarding need to ensure timely utilization of funds earmarked for drought-relief measures in Maharashtra.
- (9) Shri Ravindra Kumar Pandey regarding need to construct a ring road in Giridih and expedite the construction work of Konar Dam irrigation project in Jharkhand.

- (10) Shri Ramen Deka regarding need to protect the one horned rhino in Kaziranga National Park from poachers.
- (11) Dr. Bholu Singh regarding need to expedite the construction of Tilaiya-Koderma railway line project in Jharkhand.
- (12) Shri Shailendra Kumar regarding need to accord financial approval for repair and reconstruction of roads from Kunda to Pratapgarh and Lalgopalganj to Pratapgarh in Uttar Pradesh.
- (13) Shri S. Semmalai regarding need to construct road over-bridges and underpasses on National Highways No. 7, 47, 68 in Salem city, Tamil Nadu.
- (14) Shri Prabodh Panda regarding need to expedite completion of Subarnarekha Project.
- (15) Dr. Ajay Kumar regarding setting up of UID Centres at Panchayat level in the country.
- (16) Shri Raju Shetti regarding need to redress the grievances relating to pension scheme of teaching and non-teaching staff of Jawahar Navodaya Vidyalayas.

12.03 P.M.

10. Motion of Thanks on the President's Address

Time Allotted: 12 Hrs.
Time Taken: 5 Hrs. 56 Mts.
Balance: 6 Hrs. 4 Mts.

Shri P.C. Chacko moved the following motion :-

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 21, 2013’.”

Dr. Girija Vyas seconded the motion.

One Hundred and Fourteen (Nos. 373, 375, 384, 404, 596–649, 739–754, 755–767, 1346–1361 and 1561–1571) Amendments were moved.

The following members took part in the debate:-

1. Shri Rajnath Singh
2. Shri Mulayam Singh Yadav
3. Dr. Baliram
4. Prof. Saugata Roy
5. Shri Bhartruhari Mahtab
6. Shri Prataprao Ganpatrao Jadhao
7. Smt. Supriya Sule
8. Dr. M. Thambidurai
9. Dr. Rattan Singh Ajnala
10. Dr. Mehboob Beg
11. Dr. Chinta Mohan (speech unfinished)

The discussion was not concluded.

***7.06 P.M.**

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th February, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

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BULLETIN – PART I
(Brief Record of Proceedings)

—
Thursday, February 28, 2013/Phalguna 9, 1934 (Saka)

—
No. 287

11.00 A.M.

1. The Budget (General) – 2013-2014

Shri P. Chidambaram presented a statement of the estimated receipts and expenditure of the Government of India for the year 2013-2014.

12.44 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri P. Chidambaram laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

3. Government Bill-Introduced

The Finance Bill, 2013.

12.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st March, 2013.)

T.K. VISWANATHAN,
Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 1, 2013/Phalgun 10, 1934 (Saka)

No. 288

11.00 A.M.

1. Obituary References

The Speaker made a reference to the passing away of Shri Mukesh Bhairavdanji Gadhvi, sitting member of Lok Sabha.

She also made reference to the loss of lives of nineteen persons and injuries to several others when a major fire broke out in a market in Kolkata on 27th February, 2013.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 61–80 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 691–920 would be printed in the Official Report for the day.

11.02 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 4th March, 2013.)

T.K. VISWANATHAN,
Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 4, 2013/Phalguna 13, 1934 (Saka)

No. 289

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference to the loss of lives of eleven school children in a road accident in Jalandhar, Punjab on March 4, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question No. 81 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12 Noon).*

Replies to Starred Question Nos. 82–100 were laid on the Table.

3. Unstarred Questions

Replied to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2011-2012.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) issued under Section 38 of the Biological Diversity Act, 2002:-

- (i) S.O.2611(E) published in Gazette of India dated 29th October, 2012, notifying the species of plants and animals, mentioned therein, which are on the verge of extinction for the State of Manipur.
- (ii) S.O.2612(E) published in Gazette of India dated 29th October, 2012, notifying the species of plants and animals, mentioned therein, which are on the verge of extinction for the Andaman and Nicobar Islands.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 350 of the Cantonments Act, 2006:-

- (i) The Ferozepur Cantonment Octroi (Amendment) Bye-laws, 2012 published in Notification No. S.R.O.9(E) in Gazette of India dated 24th December, 2012.
- (ii) The Jalandhar Cantonment Octroi (Amendment) Bye-laws, 2012 published in Notification No. S.R.O.3(E) in Gazette of India dated 12th June, 2012.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) of (8) above.

(10) A copy of the Navy Leave (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. S.R.O. 98 in weekly Gazette of India dated 24th November, 2012 under Section 185 of the Navy Act, 1957.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2011-2012.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2011-2012.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

(i) S.O. 3023(E) published in Gazette of India dated 28th December, 2012 rescinding Notification No. S.O. 205 dated 30th January, 1993.

(ii) The Export of Raw Meat (Chilled/Frozen)(Quality Control and Inspection) Amendment Rules, 2012 published in Notification No. S.O. 3024(E) in Gazette of India dated 28th December, 2012.

(17) A copy of the Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 16(E) in Gazette of India dated 8th January, 2013 under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956.

(18) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

(i) The Insurance Regulatory and Development Authority (Salary and Allowance payable to and other Terms and Conditions of Services of Chairperson and other members) Amendment Rules, 2012

published in Notification No. G.S.R. 307(E) in Gazette of India dated 19th April, 2012.

(ii) The Insurance Regulatory and Development Authority (Insurance Advisory Committee (Meetings)(Amendment) Regulations, 2012 published in Notification No. F. No. IRDA/Reg/1/59/2013 in Gazette of India dated 24th January, 2013.

(iii) The Insurance Regulatory and Development Authority (Sharing of Confidential Information concerning domestic or foreign entity) Regulations, 2012 published in Notification No. F. No. IRDA/Reg/2/60/2013 in Gazette of India dated 24th January, 2013.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (18) above.

(20) A copy of the Notification No. G.S.R.923(E) (Hindi and English versions) published in Gazette of India dated 24th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012 under sub-section (4) of Section 94 of the Finance Act, 1994.

(21) A copy of the Notification No. G.S.R.36(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-C.E. dated 17th March, 2012 under Section 38 of the Central Excise Act, 1944.

(22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O.2812(E) published in Gazette of India dated 30th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.

(ii) S.O.2838(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum regarding

revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (iii) S.O.2899(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (iv) S.O.2966(E) published in Gazette of India dated 20th December, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) S.O.3070(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (vi) S.O.37(E) published in Gazette of India dated 3rd January, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) S.O.170(E) published in Gazette of India dated 15th January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (viii) S.O.190(E) published in Gazette of India dated 17th January, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (ix) S.O.240(E) published in Gazette of India dated 23rd January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (x) S.O.307(E) published in Gazette of India dated 31st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (xi) S.O.306(E) published in Gazette of India dated 31st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 5/2013-Cus., (N.T.) dated 17th January, 2013.
- (xii) S.O.331(E) published in Gazette of India dated 7th February, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiii) G.S.R.25(E) published in Gazette of India dated 15th January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 92/2012-Cus., (N.T.) dated 4th October, 2012.
- (xiv) G.S.R.35(E) published in Gazette of India dated 21st January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xv) G.S.R.880(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum making certain amendments in Notification No. G.S.R. 744(E) dated 14th November, 1995.
- (xvi) G.S.R.904(E) published in Gazette of India dated 18th December, 2012, together with an explanatory memorandum making certain

amendments in Notification No. 10/2008-Cus., dated 15th January, 2008.

(xvii) G.S.R.922(E) published in Gazette of India dated 21st December, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

(xviii) G.S.R.42(E) published in Gazette of India dated 23rd January, 2013, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

(23) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 65(E) published in Gazette of India dated 4th February, 2013, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Flexible Slabstock Polyol' originating in, or exported from, United States of America and Japan, upto and inclusive of 4th February, 2014, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.

(ii) G.S.R.881(E) published in Gazette of India dated 6th December, 2012, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Polyvinyl Chloride Suspension Grade' originating in, or exported from, Taiwan, People's Republic of China, Indonesia, Japan, Korea RP,, Malaysia, Thailand and USA for a further period of one year upto and inclusive of 22nd January, 2014, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.

(iii) G.S.R.888(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum exempting

vitrified porcelain tiles, produced by M/s Jiangxi Zhengda Ceramics Company Limited-China PR and exported by M/s Foshan Z&D Ceramics Limited-China PR, from the levy of anti-dumping duty with effect from 23rd May, 2011.

- (iv) G.S.R.889(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum exempting vitrified porcelain tiles, produced by M/s Jiangxi Zhengda Ceramics Company Limited-China PR and exported by M/s Foshan Z&D Ceramics Limited-China PR, from the levy of anti-dumping duty with effect from 23rd May, 2011.
- (v) G.S.R.890(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum seeking to levy anti-dumping duty at the rate of 435.39 USD per metric tone on imports of Sodium Hydrosulphite, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vi) G.S.R.891(E) published in Gazette of India dated 14th December, 2012, together with an explanatory memorandum seeking to modify anti-dumping duty on Cable Ties, originating in, or exported from the People's Republic of China and Taiwan and imported into India pursuant to the final findings of the Mid-term Investigations of the Directorate General of Anti-dumping and Allied Duties.
- (vii) G.S.R.921(E) published in Gazette of India dated 21st December, 2012, together with an explanatory memorandum seeking to levy anti-dumping duty at rate of 60.79% on imports of Choline Chloride, originating in, or exported from the People's Republic of China for a period of five years.

- (viii) G.S.R.924(E) published in Gazette of India dated 24th December, 2012, together with an explanatory memorandum seeking to levy anti-dumping at specified rates on imports of Phthalic Anhydride, originating in, or exported from Korea RP, Taiwan (Chinese Taipei) and Israel, for a period of five years.
- (ix) G.S.R.912(E) published in Gazette of India dated 20th December, 2012, together with an explanatory memorandum seeking to impose safeguard duty on imports of electrical insulators into India from the People's Republic of China at the rate of 35% *ad-valorem* for the first year and at the rate of 25% *ad-valorem* from the time period after the completion of one year till 31st day of December, 2013.
- (x) G.S.R.15(E) published in Gazette of India dated 4th January, 2013, together with an explanatory memorandum seeking to impose provisional safeguard duty @ 20% on Hot Rolled Flat Products of Stainless Steel-304 grade (upto a maximum width of 1605 mm) classified within Chapter 72 of the Customs Tariff, when imported into India from the People's Republic of China for a period of 200 days from the date of publication of the notification.
- *(24) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2011-2012.
- *(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Asian Centre for Entrepreneurial Initiatives, Bangalore, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asian Centre for Entrepreneurial Initiatives, Bangalore, for the year 2011-2012.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Tata International Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata International Limited, Bangalore, for the year 2011-2012.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2011-2012.
 - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2011-2012.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the

Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2011-2012.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2011-2012.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (1) S.O. 2917(E) published in Gazette of India dated 17th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 163 (Hyderabad-Bhupalapatnam Section) in the State of Andhra Pradesh.
- (2) S.O. 2129(E) published in Gazette of India dated 11th September, 2012, authorising Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 20 in the State of Jharkhand.

- (3) S.O. 2514(E) published in Gazette of India dated 17th October, 2012, authorising District Land Acquisition Officer, Palamau, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 98 in the State of Jharkhand.
- (4) S.O. 2800(E) published in Gazette of India dated 27th November, 2012, authorising District Land Acquisition Officer, Garhwa, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75 in the State of Jharkhand.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 27th February, 2013, Rajya Sabha adopted a motion that a Joint Committee of the two Houses consisting of 30 members, 10 members from Rajya Sabha and 20 members from Lok Sabha be constituted to inquire into the allegations of payment of bribes in the acquisition of VVIP Helicopters by the Ministry of Defence from M/s Augusta Westland and the role of alleged middlemen in the transaction and that the following Members of Rajya Sabha have been appointed to serve on the said Committee:-

- (1) Smt. Renuka Chowdhury
- (2) Shri Birender Singh
- (3) Shri Jesudasu Seelam
- (4) Dr. Yogendra P. Trivedi
- (5) Prof. Ram Gopal Yadav
- (6) Shri Satish Chandra Misra
- (7) Shri T.K. Rangarajan

6. Report of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal presented Thirty-second Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2012-2013) on "The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2012" pertaining to the Ministry of Social Justice and Empowerment.

7. Reports of Standing Committee on Home Affairs

Dr. Kakoli Ghosh Dastidar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Sixty-fifth Report on Action Taken by Government on the Observations/Recommendations contained in the One Hundred and Sixty-first Report on Demands for Grants (2012-13) of the Ministry of Home Affairs.
- (2) One Hundred and Sixty-sixth Report on the Action Taken by Government on the Observations/Recommendations contained in its One Hundred and Sixty-second Report on Demands for Grants (2012-13) of the Ministry of Development of North-Eastern Region.
- (3) One Hundred and Sixty-seventh Report on the Criminal Law (Amendment) Bill, 2012.
- (4) One Hundred and Sixty-eighth Report on the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012.

8. Statements by Ministers

- (1) The Minister of Defence laid a Statement (Hindi and English versions) correcting the reply to Unstarred Question No. 3754 given on 17 December, 2012 asked by Shri Purnmasi Ram, MP regarding 'Gifts from Kendriya Bhandar'.
- (2) The Minister of State in the Ministry of Labour and Employment on behalf of the Minister of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Labour on Demands for Grants (2012-13), pertaining to the Ministry of Labour and Employment.

9. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 4th March, 2013.

10. Motion for election to the National Jute Board

Shri Anand Sharma moved the following motion :-

"That in pursuance of clause (b) of sub-section (4) of section 3 of the National Jute Board Act, 2008, read with rule 5 of the National Jute Board Rules, 2010, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

11. Supplementary Demands for Grants (Railways)

Shri Pawan Kumar Bansal presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2012-13.

12. Demands for Excess Grants (Railways)

Shri Pawan Kumar Bansal presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2010-11.

13. Government Bill – Introduced

The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013.

*(Due to interruptions, Lok Sabha adjourned at 12.08 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**14. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rajaiah Siricilla regarding need to take urgent steps for the welfare of fishing community in Andhra Pradesh.
- (2) Shri K.S. Alagiri regarding need to develop Cuddalore port in Tamil Nadu with latest modern technology to address the industrial activities of the region.
- (3) Shri Ratan Singh regarding need for renovation of Sujan Ganga lake and the historical fort in Bharatpur parliamentary constituency of Rajasthan.
- (4) Shri Manicka Tagore regarding need to confer national awards for the category of Stunt Choreographers and stuntmen in Indian Cinema.
- (5) Shri Suresh Kalmadi regarding need to include mono rail in Pune metro rail project plan.
- (6) Shri Gopal Singh Shekhawat regarding need to improve service conditions of military officers.
- (7) Shri P. L. Punia regarding need to provide insurance claim to farmers of Uttar Pradesh particularly in Barabanki parliamentary constituency whose crops suffered damages due to unseasonal heavy rains.
- (8) Shri Bhakta Charan Das regarding need to establish a Central medical College in Kalahandi, Odisha.
- (9) Shri Kabindra Purkayastha regarding need to include Hemophilia and Thalassemia in the Disabilities Bill, 2012 so as to accord them the status of benchmark disability.
- (10) Shri Arjun Ram Meghwal regarding need to expedite double laning of road from Jamsar to Khajuwala via Nursar and Pugal in Bikaner district of Rajasthan.

- (11) Smt. Yashodhara Raje Scindia regarding need to provide subsidized CNG to consumers in Gwalior, Madhya Pradesh.
- (12) Shri Kapil Muni Karwariya regarding need to set up vegetable storage facility at Soraon Tehsil in Allahabad district, Uttar Pradesh.
- (13) Shri Sushil Kumar Singh regarding need to accord financial approval for construction of roads in left wing extremism affected districts of Bihar.
- (14) Shri E.G. Sugavanam regarding need to erect solar powerd fences along the stretch of forest reserve in Krishnagiri district, Tamil Nadu to ensure protection from elephant menace.
- (15) Adv. A Sampath regarding need to amend the rules and norms to facilitate availability of funds allocated under Sarva Shiksha Abhiyan and MPLADS to Government aided schools in the country.
- (16) Dr. Raghuvansh Prasad Singh regarding need for voting right to primary school teachers to elect members of Legislative Council.
- (17) Shri S.K. Bwiswmuthiary regarding need to create more States in the country.

(Due to continued interruptions, Lok Sabha adjourned for the day.)

2.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 5, 2013/Phalguna 14, 1934 (Saka)

No. 290

11.00 A.M.

1. Starred Questions

Starred Question No. 101 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 12 Noon).*

Replies to Starred Question Nos. 102–120 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 1151–1256 and 1258–1380 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of Notification No. S.O. 36(E) (Hindi and English versions) published in Gazette of India dated 3rd January, 2013, making certain amendments in Notification No. S.O. 2155(E) dated 21st September, 2011 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2011-2012,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2011-2012.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2011-2012.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) G.S.R. 871(E)/Ess.Com./Sugar published in Gazette of India dated 3rd December, 2012 notifying factory-wise fair and remunerative price of sugarcane for the sugar season 2011-2012.
 - (ii) The Provisional Sugar (Price Determination for 2011-2012 Production) Amendment Order, 2012 published in Notification No. G.S.R. 872(E)/Ess.Com./Sugar in Gazette of India dated 3rd December, 2012.
 - (iii) The Provisional Sugar (Price Determination for 2009-2010 Production) Amendment Order, 2012 published in Notification No.

G.S.R. 873(E)/Ess.Com./Sugar in Gazette of India dated 3rd December, 2012.

(iv) G.S.R. 56(E) published in Gazette of India dated 30th January, 2013, making certain amendments in Notification No. G.S.R. 993(E)/ESS.Com./Gur dated 23rd May, 1968.

(v) S.O. 292(E) published in Gazette of India dated 30th January, 2013, making certain amendments in Notification No. S.O. 1059(E) dated 11th May, 2012.

(7) A copy of the Indian Broadcasting (Engineers) Service Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 1(E) in Gazette of India dated 1st January, 2013 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2010-2011.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2010-2011.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 22 of 2012-13)-Performance Audit on Integrated Child Development Services (ICDS) Scheme, Ministry of Women and Child Development for the year ended March, 2011.

(ii) Report of the Comptroller and Auditor General of India-Union Government (Ministry of Finance) (No. 3 of 2013)-Performance Audit on Implementation of Agriculture Debt Waiver and Debt Relief Scheme, 2008.

- (11) A copy of the Vice-President's Pension, Housing and Other Facilities (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 44(E) in Gazette of India dated 24th January, 2013 under sub-section (2) of Section 5 of the Vice-President's Pension Act, 1997.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2011-2012.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2010-2011.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the

year 2011-2012, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2011-2012.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Gum Karaya Grading and Marketing Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 45(E) in Gazette of India dated 24th January, 2013 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O. 280(E) published in Gazette of India dated 28th January, 2013, notifying the specifications of the customised fertiliser, mentioned therein, for a period of three years from the date of publication of this notification.
- (ii) S.O. 281(E) published in Gazette of India dated 28th January, 2013, making certain amendments in Notification No. S.O. 198(E) dated 31st January, 2012.

4. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Twenty-ninth Action Taken Report (English and Hindi versions) of the Committee on Subordinate Legislation (15th Lok Sabha) on the recommendations contained in Twenty-first Report on "Non-Implementation of oft-repeated recommendations of Committee on Subordinate Legislation, Lok Sabha by various Ministries".

5. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2012 –13):-

- (1) Sixty-fifth Report on the National Housing Bank (Amendment) Bill, 2012[#].
- (2) Sixty-sixth Report on the Small Industries Development Bank of India (Amendment) Bill, 2012[#].

6. Statements by Ministers

- (1) The Minister of Home Affairs laid a statement (Hindi and English versions) on 'Bhandara Rape Incident in Maharashtra'.
- (2) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the revision of MGNREGA wage rates.

7. Motion regarding Joint Committee on Offices of Profit

Kunwar Rewati Raman Singh moved the following motion :-

"That this House do proceed to elect one Member of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote, to serve as a member for the remaining term of the Joint Committee on Offices of Profit vice induction of Shri Sarvey Sathyanarayana in the Council of Ministers and his resignation from the Committee on 6 December, 2012.

The motion was adopted.

[#] Sixty-fifth Report and Sixty-sixth Report were presented to Hon'ble Speaker on 16 February, 2013 under Direction 71A when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Motion for election to the Committee on Official Language

Shri Sushil Kumar Shinde moved the following motion :-

“That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from amongst themselves to be members of the Committee on Official Language *vice* Shri P. Chidambaram and Shri Ninong Ering ceased to be the members of the Committee upon their appointment as Minister of Finance and Minister of State for Minority Affairs, respectively.”

The motion was adopted.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Amarnath Pradhan regarding need to extend train no. 18311/18312 upto Allahabad.
- (2) Shri Harish Choudhary regarding need to base crop insurance on the Crop Cutting basis in Barmer and Jaisalmer districts, Rajasthan.
- (3) Dr. G. Vivekanand regarding need to protect the interests of people before open cast mining is undertaken in Peddapalle parliamentary constituency, Andhra Pradesh.
- (4) Shri K. P. Dhanapalan regarding need to sanction funds for construction of proposed underpass on N.H. 47 at court road junction in Chalakudy, Kerala.
- (5) Shri M.K. Raghavan regarding need to establish Kendriya Vidyalayas in Gulf countries in order to impart quality education to the children of blue collar Indian workers.

- (6) Shri Udai Pratap Singh regarding need to include Dhanak caste of Madhya Pradesh in the list of Scheduled Tribe.
- (7) Smt. Santosh Chowdhary regarding special financial package for the welfare of farmers of Hoshiarpur parliamentary constituency, Punjab.
- (8) Shri Haribhau M. Jawale regarding need to sanction the pilot project for improving field approach roads in Jalgaon district, Maharashtra.
- (9) Shri Bishnu Pada Ray regarding implementation of decision of Tenth Island Development Authority meeting.
- (10) Dr. Kirit P. Solanki regarding need to implement high speed rail project between Ahmedabad and Mumbai.
- (11) Shri Dushyant Singh regarding need to undertake repair work of N.H. 12 in Rajasthan.
- (12) Shri R.K.Singh Patel regarding need to provide compensation to farmers in Uttar Pradesh especially in Bundelkhand region of the State whose crops suffered damages due to frost and hailstorm.
- (13) Shri Ashok Kumar Rawat regarding erecting a memorial in honour of Madari Pasi, a social reformer in pre-independence era, in Hardoi district of Uttar Pradesh.
- (14) Shri Vishwa Mohan Kumar regarding need to check the menace of wild elephants causing loss to human lives and property in Supaul parliamentary constituency, Bihar.
- (15) Smt. J. Helen Davidson regarding building of groynes along the sea coast to protect villages facing the threat of submersion in the sea in Kanyakumari parliamentary constituency, Tamil Nadu.
- (16) Shri P. Karunakaran regarding need to take suitable measures to assist the coconut farmers in Kerala.
- (17) Shri Chandrakant B. Khairre regarding setting up of Mini passport Kendra in Sambhajinagar in Aurangabad parliamentary constituency, Maharashtra.

- (18) Shri Modugula Venugopala Reddy regarding need to provide compensation to farmers whose crops got damaged due to unseasonal rains and hailstorms in Andhra Pradesh.
- (19) Shri Nripendra Nath Roy regarding need to make airport at Cooch Behar in West Bengal operational.
- (20) Shri Raju Shetti regarding need to cover Ayurvedic system of treatment under mediclaim policies.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.06 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 6th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 6, 2013/Phalgun 15, 1934 (Saka)

No. 291

11.00 A.M.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 12.00 Noon)*

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 121–140 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1381–1610 would be printed in the Official Report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. G.S.R. 18(E) (Hindi and English versions) published in Gazette of India dated 10th January, 2013 rescinding the Indian Police Service (Special Allowance) Rules, 1977 published in Notification No. G.S.R. 649(E) dated 18th October, 1977 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (2) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (3) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2011-2012.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Vidya Mission, Sarva Shiksha Abhiyan (erstwhile Andhra Pradesh Prathamika Vidya Parishad), Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Vidya Mission, Sarva Shiksha Abhiyan (erstwhile Andhra Pradesh Prathamika Vidya Parishad), Hyderabad, for the year 2010-2011.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2011-2012.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Silchar, for the year 2011-2012.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology Design and Manufacturing, Jabalpur, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2011-2012.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT Mission Authority, Lakshadweep, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT Mission Authority, Lakshadweep, for the year 2011-2012.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Nagaland, Kohima, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Nagaland, Kohima, for the year 2010-2011.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2011-2012, together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Daman & Diu, Daman, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan

UT of Daman & Diu, Daman, for the year 2011-2012.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Notification No. S.O. 79(E) (Hindi and English versions) published in Gazette of India dated 7th January, 2013, making certain amendments in the Notification No. S.O. 1548(E) dated 7th July, 2011 issued under sub-section (1) of Section 30 of the National Council for Teacher Education Act, 1993.

(25) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Standards of Quality of Service for Wireless Data Services Regulations, 2012 published in Notification No. F. No. 305-12/2012-QoS published in Gazette of India dated 4th December, 2012.

(ii) The International Telecommunication Cable Landing Stations Access Facilitation Charges and Co-location Charges Regulations, 2012 published in Notification No. F. No. 416-5/2012-NSL-I published in Gazette of India dated 21st December, 2012.

(iii) The Quality of Service of Broadband Service (Amendment) Regulations, 2012 published in Notification No. F. No. 305-21/2012-QOS published in Gazette of India dated 24th December, 2012.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2011-2012.

(ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

3. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Thirty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

4. Statements by Ministers

- (1) The Minister of Railways made a statement regarding "correction in the list of documents presented along with Railways Budget on the 26th February, 2013".
- (2) The Minister of State in the Ministry of Communications and Information Technology and Minister of State in the Ministry of Shipping on behalf of the Minister of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 177th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2012-13), pertaining to the Ministry of Shipping.
- (3) The Minister of State in the Ministry of Communications and Information Technology and Minister of State in the Ministry of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Information Technology on Demands for Grants (2012-13), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sanjay Singh regarding need to establish model school in each block of Sultanpur district, Uttar Pradesh.
- (2) Dr. Thokchom Meinya regarding need to repeal Armed Forces Special Powers Act, 1958 in Manipur and also check incidents of drug-trafficking in the State.
- (3) Dr. Charles Dias regarding need to allocate funds for establishment of Anglo-Indian cultural centres in cities with concentration of Anglo-Indian community in the country.
- (4) Smt. Shruti Choudhry regarding need to provide adequate compensation to farmers who lost their crops due to frost and cold winds in Bhiwani & Mahendragarh districts in Haryana.
- (5) Shri Hemanand Biswal regarding need to operationalise BSNL towers in Sundargarh district of Odisha.
- (6) Shri Jayawant Gangaram Awale regarding need to provide a stoppage of Latur Express (Train No. 22107/22108) at Murur railway station in Maharashtra.
- (7) Shri Rao Saheb Danve Patil regarding need to include people belonging to Dhangar community of Maharashtra in the list of Scheduled Tribe.
- (8) Shri Ganesh Singh regarding payment of compensation to farmers suffering loss of lives and crops due to high tension power lines passing over their agricultural land.
- (9) Shri Mansukhbhai D. Vasava regarding need to improve service conditions of contract labourers in public Sector Undertaking of ONGC in Ankleshwar in Bharuch parliamentary constituency, Gujarat.
- (10) Smt. Mala Rajya Laxmi Shah regarding need to provide pedestrian movement of villagers across Tehri dam in Uttarakhand.

- (11) Shri Vijay Bahadur Singh regarding need to revamp the mid-day meal scheme and to relieve the teaching staff from the management of the scheme.
- (12) Shri Purnmasi Ram regarding need to start work on four-laning of NH-28 from Pipra in Bihar to Kasya in Uttar Pradesh and also construct a flyover on the Highway at Kamla Rai Chowk in Gopalganj district, Bihar.
- (13) Dr. Ratna De Nag regarding need to look into the problems of Eunuchs in the country.
- (14) Shri Suwendu Adhikari regarding need to provide official recognition to Kurmali language spoken by Kurmi community in the country.
- (15) Shri M. Anandan regarding need to provide stoppage for Chennai Egmore-Guruvayur-Chennai Egmore Express and Chennai Egmore-Trivandrum Ananthapuri Express trains at Ulundrpet railway station.
- (16) Shri Bibhu Prasad Tarai regarding need to expedite completion of the proposed all weather Gopalpur port in Ganjam district of Odisha.

12.03 P.M.

6. Submission by Members

Regarding reported irregularities in implementation of agricultural debt waiver and debt relief scheme.

The following members made submission regarding reported irregularities in implementation of agricultural debt waiver and debt relief scheme:-

1. Smt. Sushma Swaraj
2. Kunwar Rewati Raman Singh
3. Shri Dara Singh Chauhan
4. Shri Sharad Yadav
5. Shri Sudip Bandyopadhyay
6. Shri Basudeb Acharia
7. Shri Bhartruhari Mahtab

8. Shri Anant G. Geete
9. Dr. M. Thambi Durai
10. Shri Nama Nageswara Rao
11. Shri Sanjay Brijkishorlal Nirupam
12. Dr. Rattan Singh Ajnala
13. Shri Lalu Prasad
14. Shri H.D. Devegowda
15. Shri Prabodh Panda

Smt. Jyoti Dhurve, Shri Ravindra Kumar Pandey, Shri M.B. Rajesh, Shri P.K. Biju and Dr. Ajay Kumar associated.

Shri Kamal Nath responded.

12.59 P.M.

7. Motion of Thanks on the President's Address

Time Taken: 11 Hrs. 47 Mts.

Further discussion on the following motion moved by Shri P.C. Chacko and seconded by Dr. Girija Vyas on the 27th February, 2013, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 21, 2013'."

The following members took part in the debate:-

1. Dr. Chinta Mohan (resumed his speech)
2. Shri Syed Shahnawaz Hussain
- 3* Shri Jeetendra Singh Bundela
- 4* Shri Ganesh Singh
- 5* Dr. Charles Dias
- 6* Shri M. Krishnaswamy
- 7* Dr. Ratna De Nag
- 8* Shri Haribhau Madhav Jawale
- 9* Shri N. Peethambara Kurup
- 10* Smt. Rama Devi
- 11* Shri Ratansingh
- 12* Shri Rajendra Agrawal
- 13* Shri Ravindra Kumar Pandey
- 14* Shri S. Semmalai
- 15* Shri C. Rajendran
- 16* Shri K. Sugumar

*Written speeches were laid on the Table.

- 17* Smt. Mala Rajya Laxmi Shah
- 18* Shri P. D. Rai
- 19* Shri P.L. Punia
- 20* Shri Ram Singh Kaswan
21. Shri Sharad Yadav
22. Shri H.D. Devegowda
23. Shri T.K.S. Elangovan
24. Shri Basudeb Acharia
- 25* Shri O.S. Manian
- 26* Shri C. Sivasami
- 27* Shri A.K.S. Vijayan
- 28* Shri S.S. Ramasubbu
- 29* Shri Adhi Sankar
- 30* Shri E.G. Sugavanam
31. Shri Nimmala Kristappa
- 32* Smt. Jayshreeben Patel
- 33* Shri N.S.V. Chitthan
- 34* Shri Sk. Saidul Haque
- 35* Shri A.T. Nana Patil
36. Shri Sanjay Singh Chauhan
- 37* Dr. Arvind Kumar Sharma
- 38* Smt. Jyoti Dhurve
39. Shri Prabodh Panda
- 40* Shri Naranbhai Kachhadia
- 41* Shri Murarilal Singh
- 42* Adv. A. Sampath
43. Smt. Shruti Choudhary
- 44* Smt. Poonam Veljibhai Jat
45. Shri Yogi Adityanath

*Written speeches were laid on the Table.

- 46* Shri R. Thamarai Selvan
47. Shri Nripendra Nath Roy
- 48* Smt. Darshana Vikram Jardosh
- 49* Dr. Mahendrasinh P. Chauhan
- 50* Shri Sameer Bhujbal
51. Dr. Raghuvansh Prasad Singh
- 52* Shri Satpal Maharaj
53. Shri Prasanta Kumar Majumdar
54. Shri Kameshwar Baitha
- 55* Shri Bishnu Pada Ray
- 56* Dr. Bholu Singh
57. Dr. Ajay Kumar
58. Shri E.T. Mohammed Basheer
59. Shri Asaduddin Owaisi
- 60* Kumari Saroj Pandey
61. Shri Thirumaavalavan
- 62* Shri Chandu Lal Sahu
- 63* Shri Dilip Kumar Mansukhlal Gandhi
- 64* Sardar Sukhdev Singh Libra
- 65* Shri Pashupati Nath Singh
66. Maulana Badruddin Ajmal
- 67* Shri Naveen Jindal
- 68* Shri Virender Kashyap
69. Smt. Putul Kumari
- 70* Shri Manicka Tagore
71. Shri S.K. Bwiswmuthiary
- 72* Dr. Kirit Premjibhai Solanki
- 73* Dr. Thokchom Meinya
74. Smt. J. Helen Davidson

- 75. Shri Gorakhnath Pandey
- 76* Shri Virendra Kumar
- 77* Shri Kunwarjibhai M. Bavaliya
- 78* Shri Rakesh Sachan
- 79* Shri Ramkishun
- 80* Shri Ghanshyam Anuragi
- 81* Shri Arjun Meghwal
- 82* Smt. Santosh Chowdhary

Dr. Manmohan Singh replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

#7.37 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 7th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*Written speeches were laid on the Table.

#From 6.51 P.M. to 7.37 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 7, 2013/Phalguna 16, 1934 (Saka)

No. 292

11.00 A.M.

1. Obituary Reference

The Speaker made a reference on the passing away of Shri Krishna Kumar Chowdhary, a member of the Twelfth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.08 A.M.

2. Starred Questions

Starred Question Nos. 141 and 142 were orally answered. Replies to Starred Question Nos. 143 – 160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1611 – 1840 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2011-2012.

- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2011-2012.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6)
 - (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1995-1996, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 1995-1996.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Accounts (Hindi and English versions) of the

- National Legal Services Authority, New Delhi, for the year 1996-1997, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 1996-1997.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1997-1998, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 1997-1998.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, India, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, India, Bhopal, for the year 2010-2011.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2011-2012.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Notification No. S.O. 93(E) (Hindi and English versions) published in Gazette of India dated 8th January, 2013, exempting a banking company from the application of the provisions of Sections 5 and 6 of the Competition Act, 2002 under sub-section (3) of Section 63 of the said Act.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2011-2012.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-
- (i) The Rail Land Development Authority (Development of Land and Other Works) Regulations, 2012 published in Notification No. G.S.R. 57(E) in Gazette of India dated 31st January, 2013.

- (ii) The Railways (Punitive Charges for overloading of wagon) (Amendment) Rules, 2012 published in Notification No. G.S.R. 898(E) in Gazette of India dated 17th December, 2012.

5. Statement by Minister

The Minister of Science and Technology and Minister of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 233rd Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2012-13), pertaining to the Department of Science and Technology, Ministry of Science and Technology.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Satpal Maharaj regarding need to relax the norms for construction of roads under Pradhan Mantri Gram Sadak Yojana to facilitate construction of roads in Garhwal Parliamentary constituency in Uttarakhand.
- (2) Shri Marotrao S. Kowase regarding need to convert railway line between Nagbheed and Nagpur in Maharashtra into broadgauge.
- (3) Shri Kamal Kishore regarding need to take steps for implementation of scheme for providing quality education in Madarasas in Uttar Pradesh particularly in Bahraich parliamentary constituency.
- (4) Shri K. Sudhakaran regarding need to provide diesel at subsidized rates to State Road Transport Corporations at par with the common consumer.

- (5) Shri S.S. Ramasubbu regarding need to provide medical and financial assistance to the southern districts, especially Tirunelveli in Tamil Nadu to prevent spreading of Dengue.
- (6) Rajkumari Ratna Singh regarding need to provide salaries to teachers of Madarasas including regularisation of their jobs in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (7) Smt. Bijoya Chakravarty regarding need to take necessary measures to boost oil production in oil fields of Assam by ONGC.
- (8) Shri Harin Pathak regarding need to establish new ESI medical college at Ahmedabad, Gujarat.
- (9) Shri Nishikant Dubey regarding need to include Pakur, Dumka and Deoghar districts of Santhal Pargana in Jharkhand under Integrated Action Plan to give impetus to development in these districts.
- (10) Shri K.D. Deshmukh regarding need to provide food to children as per the enhanced rate in Aanganwadis under Integrated Child Development Services Scheme and also enhance the honorarium of cooks in the Aanganwadis.
- (11) Shri Surendra Singh Nagar regarding need to protect the interests of workers of M/s Daewoo Motors in Surajpur Industrial Area, NOIDA in Gautam Buddh Nagar parliamentary constituency of Uttar Pradesh.
- (12) Shri R. Thamaraiselvan regarding need to speed up implementation of MPLADS projects in Dharmapuri district of Tamil Nadu.
- (13) Shri Ganeshrao N. Dudhgaonkar regarding need to allocate sufficient funds to tackle acute drought situation in Maharashtra.
- (14) Shri Jose K. Mani regarding need to enhance the pension of EPF pensioners.

12.04 P.M.

7. Discussion under Rule 193

Time Taken: 4 Hrs. 06 Mts.

Shri T.R. Baalu raised a discussion on the plight of Tamils in Sri Lanka.

The following members took part in the debate:-

1. Shri Yashwant Sinha
2. Dr. M. Thambi Durai
3. Shri Mulayam Singh Yadav
4. Shri S. Alagiri
5. Shri Dara Singh Chauhan
6. Shri Jagdish Sharma
7. Prof. Saugata Roy
8. Shri P.R. Natrajan
9. Shri P. Lingam
10. Shri Bhartruhari Mahtab
- 11* Dr. Kirit Premjibhai Solanki
- 12* Shri Mahendrasinh P. Chauhan
- 13* Shri Suwendu Adhikari
- 14* Shri S. Semmalai
15. Shri Sharad Yadav
16. Shri Dayanidhi Maran
- 17* Shri Arjun Meghwal
18. Shri Lalu Prasad
19. Shri A. Ganeshamurthi
20. Shri Thirumaavalavan
- 21* Shri C. Sivasami
22. Shri Nama Nageswara Rao
23. Dr. Ajay Kumar
- 24* Smt. J. Helen Davidson
25. Dr. Tarun Mandal
- 26* Shri R. Thamarai Selvan
- 27* Shri Rajendra Agrawal
- 28* Shri Kachhadia Naranbhai

Shri Salman Khursheed replied to the debate.

*Written speeches were laid on the Table.

4.11 P.M.**8. I (i) The Budget (Railways) – 2013-14; (ii) Demands for Grants on Account (Railways) – 2013-14; (iii) Supplementary Demands for Grants (Railways) – 2012-13; and (iv) Demands for Excess Grants (Railways) – 2010-11****II Government Resolution – Moved**

Time Allotted: 12 Hrs.

Time Taken: 3 Hrs. 49 Mts.

Balance: 8 Hrs. 11 Mts.

Shri Pawan Kumar Bansal moved the following Resolution:-

“That this House approves the recommendations contained in Paras 73, 74, 75, 76, 77, 79, 80, 81 and 82 of the Third Report of the Railway Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues, etc., which was presented in both the Houses of Parliament on 18th May, 2012.”

Combined discussion on the following items of business were taken up together:-

- (i) Government Resolution;
- (ii) General Discussion on the Budget (Railways) – 2013-14;
- (iii) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) – 2013-14;
- (iv) Supplementary Demands for Grants Nos. 3, 8 to 10, 13 and 16 in respect of Budget (Railways) – 2012-13 and;
- (v) Demands for Excess Grants Nos. 3 to 8 and 10 to 13 in respect of Budget (Railways) – 2010-11.

The following members took part in the combined debate:-

1. Shri Anurag Singh Thakur
2. Shri Jagdambika Pal
- 3* Shri Mohan Jena
- 4* Shri Rudra Madhab Ray
- 5* Shri Virender Kashyap

*Written speeches were laid on the Table.

- 6* Shri Kamla Devi Patle
- 7* Shri Makansingh Solanki
- 8* Smt. Jyoti Dhurve
- 9* Adv. Ganeshrao Dudhgaonkar
- 10* Shri Gajanan D. Babar
- 11* Shri Sohan Potai
- 12. Shri Dhananjay Singh
- 13* Shri Vishnu Dev Sai
- 14. Shri Dinesh Chandra Yadav
- 15* Shri Virendra Kumar
- 16. Shri Suvenu Adhikari
- 17. Dr. Ram Chandra Dome
- 18. Shri Baijayant 'Jay' Panda
- 19. Shri Chandrakant Khaire
- 20. Dr. Raghuvansh Prasad Singh
- 21. Dr. Tarun Mandal
- 22* Shri Chandu Lal Sahu
- 23. Shri Manikrao H. Gavitt
- 24* Shri P.K. Biju
- 25* Shri Syed Shahnawaz Hussain
- 26* Shri Ashok Kumar Rawat
- 27. Shri Ganesh Singh (speech unfinished)

The discussion was not concluded.

#8.40 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 8th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*Written speeches were laid on the Table.

#From 8.00 P.M. to 8.40 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 8, 2013/Phalgun 17, 1934 (Saka)

No. 293

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161–165 were orally answered. Replies to Starred Question Nos. 166 – 180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1841 – 2070 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. F.

No. PNGRB/M(C)/62/2012 in Gazette of India dated 13th December, 2013 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2010-2011, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the period from July, 2011 to June, 2012, alongwith Audited Accounts.
- (7) A copy of the Report (Hindi and English versions) on Trend and Progress of Housing in India (National Housing Bank), 2012 under Section 42 of the National Housing Bank Act, 1987.
- (8) A copy of the Debts Recovery Tribunal (Procedure for Investigation of Misbehavior or Incapacity of Presiding Officer) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 920(E) in Gazette of India dated 21st December, 2012 under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) The 'On-site Post Clearance Audit at the Premises of Importers and Exporters (Amendment) Regulations, 2012' published in Notification No. G.S.R. 936(E) in Gazette of India dated 27th December, 2012, together with an explanatory memorandum.
 - (ii) The Customs House Agents Licensing (Amendment) Regulations, 2013 published in Notification No. G.S.R. 70(E) in Gazette of India dated 6th February, 2013, together with an explanatory memorandum.
 - (iii) G.S.R.132(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus., dated 9th July, 2004.

- (iv) G.S.R.133(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 75/2005-Cus., dated 22nd July, 2005.
 - (v) G.S.R.134(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 9/2012-Cus., dated 9th March, 2012.
 - (vi) G.S.R.135(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
 - (vii) G.S.R.136(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 19/2012-Cus., dated 17th March, 2012.
 - (viii) G.S.R.137(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated 13th July, 1994.
 - (ix) G.S.R.138(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
 - (x) The Baggage (Amendment) Rules, 2013 published in Notification No. G.S.R.139(E) in Gazette of India dated 1st March, 2013 together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (14th Amendment) Rules, 2012 published in Notification No. S.O. 2365(E) in Gazette of India dated 4th October, 2012, together with an explanatory memorandum.
 - (ii) The Centralised Processing of Statements of Tax Deducted at Source Scheme, 2013 published in Notification No. S.O. 169(E) in Gazette of India dated 15th January, 2013, together with an explanatory memorandum.
 - (iii) The Income-tax (First Amendment) Rules, 2013 published in Notification No. S.O. 308(E) in Gazette of India dated 31st January, 2013, together with an explanatory memorandum.
 - (iv) The Electoral Trusts Scheme, 2013 published in Notification No. S.O. 309(E) in Gazette of India dated 31st January, 2013, together with an explanatory memorandum.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Third Amendment) Regulations, 2012 published in Notification No. G.S.R. 886(E) in Gazette of India dated 11th December, 2012.
 - (ii) The Foreign Exchange Management (Deposit) (Second Amendment) Regulations, 2012 published in Notification No. G.S.R. 893(E) in Gazette of India dated 17th December, 2012.
 - (iii) G.S.R. 894(E) published in Gazette of India dated 17th December, 2012 regarding receipt from, and payment to, a person resident outside India.
 - (iv) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2012 published in Notification No. G.S.R. 895(E) in Gazette of India dated 17th December, 2012.
 - (v) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2012 published in

Notification No. G.S.R. 896(E) in Gazette of India dated 17th December, 2012.

- (vi) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2012 published in Notification No. G.S.R. 914(E) in Gazette of India dated 21st December, 2012.
- (vii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Second Amendment) Regulations, 2012 published in Notification No. G.S.R. 915(E) in Gazette of India dated 21st December, 2012.
- (viii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Fourth Amendment) Regulations, 2012 published in Notification No. G.S.R. 916(E) in Gazette of India dated 21st December, 2012.
- (ix) The Foreign Exchange Management (Guarantees) (Third Amendment) Regulations, 2012 published in Notification No. G.S.R. 917(E) in Gazette of India dated 21st December, 2012.
- (x) G.S.R. 944(E) published in Gazette of India dated 31st December, 2012 regarding definition of 'Security' for the purposes of FEMA.
- (xi) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident outside India) (Fifth Amendment) Regulations, 2012 published in Notification No. G.S.R. 945(E) in Gazette of India dated 31st December, 2012.
- (xii) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident outside India) (Sixth Amendment) Regulations, 2012 published in Notification No. G.S.R. 946(E) in Gazette of India dated 31st December, 2012.
- (xiii) The Foreign Exchange Management (Transfer or issue of Any Foreign Security by a Person Resident outside India) (Fourth Amendment) Regulations, 2012 published in Notification No. G.S.R. 947(E) in Gazette of India dated 31st December, 2012.

(xiv) The Foreign Exchange Management (Deposit) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 26(E) in Gazette of India dated 17th January, 2013.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-

- (i) S.O. 1(E) published in Gazette of India dated 1st January, 2013, regarding amalgamation of Hadoti Kshetriya Gramin Bank, Baroda Rajasthan Gramin Bank and Rajasthan Gramin Bank as Baroda Rajasthan Kshetriya Gramin Bank.
- (ii) S.O. 60(E) published in Gazette of India dated 7th January, 2013, regarding amalgamation of Neelanchal Gramya Bank, Kalinga Gramya Bank and Baitarni Gramya Bank as Odisha Gramya Bank.
- (iii) S.O. 2969(E) published in Gazette of India dated 21st December, 2012, regarding dissolution of Madhya Bharat Gramin Bank, Sharda Gramin Bank and Rewa Sidhi Gramin Bank by reason of amalgamation.
- (iv) S.O. 2970(E) published in Gazette of India dated 21st December, 2012, regarding dissolution of Satpura Narmada Kshetriya Gramin Bank, Vidisha Bhopal Kshetriya Gramin Bank and Mahakaushal Kshetriya Gramin Bank by reason of amalgamation.
- (v) S.O. 2971(E) published in Gazette of India dated 21st December, 2012, regarding dissolution of Samastipur Kshetriya Gramin Bank and Bihar Kshetriya Gramin Bank by reason of amalgamation.
- (vi) S.O. 2972(E) published in Gazette of India dated 21st December, 2012, regarding dissolution of Aryavart Gramin Bank and Kshetriya Kisan Gramin Bank by reason of amalgamation.
- (vii) S.O. 2973(E) published in Gazette of India dated 21st December, 2012, regarding dissolution of Narmada Malwa Gramin Bank and Jhabua Dhar Kshetriya Gramin Bank by reason of amalgamation.

- (viii) S.O. 2974(E) published in Gazette of India dated 21st December, 2012, regarding dissolution of Uttaranchal Gramin Bank and Nainital Almora Kshetriya Bank by reason of amalgamation.
- (ix) S.O. 2975(E) published in Gazette of India dated 21st December, 2012, regarding dissolution of Chikmagalur Kodagu Grammeena Bank, Visveshvaraya Grameena Bank and Cauvery Kalpatharu Grameena Bank by reason of amalgamation.
- (x) S.O. 2976(E) published in Gazette of India dated 21st December, 2012, regarding dissolution of Rushikulya Gramya Bank and Utkal Gramya Bank stand dissolved by reason of amalgamation.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
- (i) G.S.R.152(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax dated 20th June, 2012.
- (ii) G.S.R.153(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.
- (iii) G.S.R.154(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum notifying "the resident public limited company" as a class of persons under sub-clause (iii) of clause (b) of section 96A of the Finance Act, 1994.
- (iv) The Service Tax (Fifth Amendment) Rules, 2012 published in Notification No. G.S.R. 858(E) in Gazette of India dated 30th November, 2012, together with an explanatory memorandum.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.140(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 17/2007-CE dated 1st March, 2007.
- (ii) G.S.R.141(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 20/2011-CE dated 24th March, 2011.
- (iii) G.S.R.142(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum seeking to provide exemption to intermediate goods captively consumed in the manufacture of goods by units availing Area Exemption in the States of Himachal Pradesh and Uttarakhand.
- (iv) G.S.R.143(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 7/2012- CE dated 17th March, 2012.
- (v) G.S.R.144(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 1/2011- CE dated 1st March, 2011.
- (vi) G.S.R.145(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 2/2011- CE dated 1st March, 2011.
- (vii) G.S.R.146(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 30/2004-CE dated 9th July, 2004.
- (viii) G.S.R.147(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-CE dated 17th March, 2012.
- (ix) G.S.R.148(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE (N.T.)dated 24th December, 2008.

- (x) The Central Excise (Amendment) Rules, 2013 published in Notification No. G.S.R.149(E) in Gazette of India dated 1st March, 2013 together with an explanatory memorandum.
- (xi) The CENVAT Credit (Amendment) Rules, 2013 published in Notification No. G.S.R.150(E) in Gazette of India dated 1st March, 2013 together with an explanatory memorandum.
- (xii) G.S.R.151(E) published in Gazette of India dated 1st March, 2013 together with an explanatory memorandum specifying "the resident public limited company" as a class of persons under sub-clause (iii) of clause (c) of section 23A of the Central Excise Act, 1944.

***4. Statements of Standing Committee on Urban Development**

Shri Sharad Yadav laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Urban Development (2012-2013):-

- (1) Statement showing further Action Taken by the Government on the recommendations contained in the 21st Report (15th Lok Sabha) of the Committee relating to the Action Taken by the Government on the recommendations contained in their 18th Report (15th Lok Sabha) on Demands for Grants (2012-2013) of the Ministry of Urban Development.
- (2) Statement showing further Action Taken by the Government on the recommendations contained in the 22nd Report (15th Lok Sabha) of the Committee relating to the Action Taken by the Government on the recommendations contained in their 19th Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Housing and Urban Poverty Alleviation.

5. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Paban Singh Ghatowar made a statement regarding Government Business for the week commencing the 11th March, 2013.

6. Supplementary Demands for Grants (General)

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2012-13.

7. Demands for Excess Grants (General)

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2010-11.

12.11 P.M.**8. Reference by the Speaker**

The Speaker made reference on the occasion of International Women's Day.

12.15 P.M.**9. Submission by Members****Regarding International Women's Day**

The following members made submission regarding International Women's Day:-

1. Smt. Sushma Swaraj
2. Dr. Girija Vyas
3. Smt. Sushila Saroj
4. Smt. Harsimrat Kaur Badal
5. Shri Sharad Yadav
6. Dr. Baliram
7. Dr. Kakoli Ghosh Dastidar
8. Smt. Susmita Bauri
9. Shri Gurudas Das Gupta
10. Dr. M. Thambi Durai
11. Smt. J. Helen Davidson
12. Smt. Sumitra Mahajan
13. Smt. Krishna Tirath
14. Shri H.D. Devegowda
15. Dr. Raghuvansh Prasad Singh
16. Smt. Ratna De Nag
17. Dr. Mehboob Beg
18. Smt. Putul Kumari

The following members associated on the above subject:-

1. Smt. Darshana Vikram Jardosh
2. Smt. Jayshreeben Patel
3. Shri P.L. Punia
4. Shri S.S. Ramasubbu
5. Shri Jagdambika Pal
6. Shri Thirumaavalavan

Thereafter, the Speaker made her concluding remarks.

2.04 P.M.**10. I Government Resolution****II (i)The Budget (Railways) – 2013-14; (ii) Demands for Grants on Account (Railways) – 2013-14; (iii) Supplementary Demands for Grants (Railways) – 2012-13; and (iv) Demands for Excess Grants (Railways) – 2010-11**

Time Allotted: 12 Hrs.

Time Taken: 5 Hrs. 15 Mts.

Balance: 6 Hrs. 45 Mts.

Further combined discussion on the following items of business was taken up together:-

- (i) Government Resolution moved on 7.03.2013;
- (ii) General Discussion on the Budget (Railways) – 2013-14;
- (iii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2013-14;
- (iv) Supplementary Demands for Grants Nos. 3, 8 to 10, 13 and 16 in respect of Budget (Railways) – 2012-13 and;
- (v) Demands for Excess Grants Nos. 3 to 8 and 10 to 13 in respect of Budget (Railways) – 2010-11.

The following members took part in the combined debate:-

- 1. Shri Ganesh Singh(speech resumed)
- 2* Dr. Mehboob Beg
- 3* Dr. Ratna De Nag
- 4* Shri Sripad Yesso Naik
- 5* Dr. Tushar A. Chaudhary
- 6. Smt. Annu Tandon
- 7* Shri Ramsinh Rathwa
- 8* Shri R. Thamarai Selvan
- 9* Shri Ram Singh Kaswan
- 10* Sardar Sukhdev Singh 'Libra'
- 11* Shri Jeetendra Singh Bundela
- 12. Shri Sher Singh Ghubaya
- 13* Shri P.D. Rai

- 14* Shri N. Peethambara Kurup
- 15* Shri Sanjay Dina Patil
16. Shri Adhir Ranjan Chowdhury
17. Dr. Ajay Kumar
18. Smt. Jayshreeben Patel
- 19* Shri Kamal Kishor Commando
- 20* Shri Sajjan Verma
- 21* Shri Hansraj Gangaram Ahir
- 22* Shri Rakesh Sachan
- 23* Shri Rayapati Sambasiva Rao
24. Shri Lalit Mohan Suklabaidya (speech unfinished)

The discussion was not concluded.

3.30 P.M.

11. Motion

Prof. Saugata Roy moved the following motion:-

“That this House do agree with the Thirtieth and Thirty-first Reports of the Committee on Private Members’ Bills and Resolutions presented to the House on 27 February and 6 March, 2013, respectively, subject to modifications that para 6 and sub-para (iv) of para 7 of the Thirtieth Report relating to allocation of time to resolutions, be omitted”.

The motion was adopted.

12. Private Members' Bills – Introduced

- (1) The Destitute Children (Rehabilitation and Welfare) Bill, 2011 by Smt. Priya Dutt.
- (2) The Writers and Artists' Social Security Bill, 2011 by Smt. Priya Dutt.
- (3) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Amendment Bill, 2011 (Amendment of section 33) by Smt. Priya Dutt.
- (4) The Prevention of Bribery in Private Sector Bill, 2012 by Shri Varun Gandhi.
- (5) The Indian Penal Code (Amendment) Bill, 2012 (Insertion of new section 304AA) by Dr. Kirit Premjibhai Solanki.
- (6) The Lakshadweep Coconut Tree Climbers (Welfare) Bill, 2012 by Shri Hamdullah Sayeed.
- (7) The Disclosure of Lobbying Activities Bill, 2013 by Shri Kalikesh Narayan Singh Deo.
- (8) The Jute Growers (Remunerative Price and Welfare) Bill, 2013 by Dr. Kakoli Ghosh Dastidar.
- (9) The Nationalisation of Inter-State Rivers Bill, 2013 by Shri Ramen Deka.
- (10) The Indian Penal Code (Amendment) Bill, 2013 (Amendment of section 304A, etc.) by Dr. Bhola Singh.
- (11) The Child Welfare Bill, 2013 by Dr. Bhola Singh.
- (12) The Compulsory Military Training Bill, 2013 by Dr. Bhola Singh.
- (13) The Fodder Bank Bill, 2013 by Shri Hansraj Gangaram Ahir.
- (14) The Constitution (Amendment) Bill, 2013 (Insertion of new articles 16A and 16AA) by Shri Hansraj Gangaram Ahir.
- (15) The Constitution (Amendment) Bill, 2013 (Amendment of the Eighth Schedule) by Shri Hansraj Gangaram Ahir.
- (16) The Constitution (Amendment) Bill, 2013 (Insertion of new article 72A) by Shri Hansraj Gangaram Ahir.
- (17) The Powerloom Sector (Welfare) Bill, 2013 by Shri Suresh Kashinath Taware.

- (18) The Bureau of Accountability Bill, 2013 by Shri J.P. Agarwal.
- (19) The Cinematograph (Amendment) Bill, 2013 (Amendment of section 2, etc.) by Shri J.P. Agarwal.
- (20) The Constitution (Amendment) Bill, 2013 (Insertion of new article 30A) by Shri J.P. Agarwal.

Shri J.P. Agarwal made a request to the Chair that object of the Amending Bills in the List of Business should be reflected to know the contents of the Bill.

Thereafter, Hon'ble Deputy Speaker made the following observation:-

"Hon'ble Members, I am to inform the House that the request of Shri J.P. Agarwal for mentioning the object of the Amending Bills in the List of Business has not been found feasible. However, it has been decided that hence onwards Bill number may be mentioned against all Private Members' Bills in the List of Business of Private Members' Bills so as to facilitate members to refer to the Bill to see its object."

3.47 P.M.

13. Private Members' Bill –Withdrawn

The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2010 (*Amendment of section 2, etc.*) by Shri Hansraj G. Ahir.

Further Discussion on the motion for consideration of the Bill moved by Shri Hansraj G. Ahir on 22.02.2013, continued.

The following members took part in the debate:-

1. Shri Arjun Meghwal (speech resumed)
2. Shri Shailendra Kumar
3. Prof. Saugata Roy
4. Shri Hukumdeo Narayan Yadav

5. Shri S. Semmalai
6. Dr. Mahendrasinh P. Chauhan
7. Dr. Bholu Singh
8. Shri Ramen Deka
9. Shri Virender Kashyap
10. Shri Jagdambika Pal
11. Shri Syed Shahnawaz Hussain

Shri Pradeep Jain Aditya took part in the debate.

Shri Hansraj Gangaram Ahir replied to the debate.

The Bill was withdrawn by leave of the House.

6.01 P.M.

14. Private Members' Bill –Under Consideration

The Safai Karamcharis Insurance Scheme Bill, 2011 by Shri Arjun Meghwal.

Discussion on the motion for consideration of the Bill moved by Shri Arjun Meghwal, commenced.

His speech was unfinished.

The discussion was not concluded.

***6.41 P.M.**

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 11th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*From 6.02 P.M. to 6.41 P.M., members raised matters of urgent public importance.

**Corrigenda
to
Bulletin Part-I No. 292
dated 7.03.2013**

<u>Page No.</u>	<u>Line</u>	<u>For</u>	<u>Read</u>
8	8	Demands for Grants Nos. 1 to 16 in respect of Budget (Railways)-2013-14;	Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways)-2013-14;

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 11, 2013/Phalguna 20, 1934 (Saka)

No. 294

11.00 A.M.

1. Obituary Reference

The Speaker made a reference on the passing away of Mr. Hugo Chavez, President of Venezuela.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 181–184 were orally answered. Replies to Starred Question Nos. 185 – 200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2071 – 2300 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the years 2006-2007 to 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced

Technology, Pune, for the years 2006-2007 to 2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2013-2014.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (5) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2011-2012.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Notification No. S.O. 26(E) (Hindi and English versions) published in Gazette of India dated 2nd January, 2013, exempting the State Agencies from the operation of the Order No. S.O. 2659(E) dated 31st October, 2012 upto the extent of a total quantity of 3.48 lakh bales for the Jute Year 2012-13 under sub-section (2) of Section 16 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2011-2012.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2011-2012, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Notification No. S.O.273(E) (Hindi and English versions) published in Gazette of India dated 24th January, 2013, making certain amendments to Notification No. S.O. 93(E) dated 29th January, 1998 issued under Section 3 of the Environment (Protection) Act, 1986.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2013-2014.
- (13) A copy of the Ministry of Defence, Coast Guard Director General, Group 'A' post Recruitment Rules, 2013 (Hindi and English versions) published in Notification No. S.R.O. 8 in Gazette of India dated 26th January, 2013 under sub-section (3) of Section 123 of the Coast Guard Act, 1978.
- (14) A copy of the Notification No. G.S.R.58(E) (Hindi and English versions) published in Gazette of India dated 31st January, 2013, designating Shri Mukesh Bhatnagar, Additional Director General Foreign Trade as Authorised Officer for the purpose of the Safeguard Measures (Quantitative Restriction) Rules, 2012 issued under Rule 3(1) of the said Rules.
- (15) A copy of the Notification No. G.S.R. 59(E) (Hindi and English versions) published in Gazette of India dated 31st January, 2013, notifying the countries, mentioned therein, as developing countries for the purposes of the Section 9A of the Foreign Trade (Development and Regulation) Act, 1992 issued under sub-section (4)(a) of Section 9A of the said Act.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2011-2012.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Notification No. S.O. 289(E) (Hindi and English versions) published in Gazette of India dated 30th January, 2013, making certain amendments to Notification No. S.O. 1105(E) dated 11th October, 2004 under Section 29B of the Industries (Development and Regulation) Act, 1951.

(19) A copy of the Trade Marks (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 21(E) in Gazette of India dated 14th January, 2013 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

(i) The Employees' Provident Funds (Amendment) Scheme, 2013 published in Notification No. G.S.R. 60(E) in Gazette of India dated 1st February, 2013.

(ii) The Employees' Pension (Amendment) Scheme, 2013 published in Notification No. G.S.R. 80(E) in Gazette of India dated 14th February, 2013.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the National Highways Act, 1988:-

(i) S.O. 1574(E) published in Gazette of India dated 13th July, 2012, notifying the details of the National Permit Account and the Share of the States and Union territories out of the consolidated fee deposited in the National Permit Account, mentioned therein.

(ii) The Central Motor Vehicles (Amendment) Rules, 2012 published in Notification No. G.S.R. 514(E) in Gazette of India dated 29th June, 2012.

(22) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

(i) S.O. 2(E) published in Gazette of India dated 1st January, 2013, regarding acquisition of land for building, maintenance,

management and operation of National Highway No.12 (Bhopal-Biaora Section) in the State of Madhya Pradesh.

- (ii) S.O.44(E) published in Gazette of India dated 4th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.75 (Satna-Bela Section) in the State of Madhya Pradesh.
- (iii) S.O. 45(E) published in Gazette of India dated 4th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.212 (Kerala-Karnataka Border to Kollegal Section) in the State of Karnataka.
- (iv) S.O. 85(E) and S.O. 86(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No.89 in the State of Rajasthan.
- (v) S.O. 217(E) published in Gazette of India dated 21st January, 2013, making certain amendments in the Notification No. S.O. 48(E) dated 5th January, 2012.
- (vi) S.O. 385(E) published in Gazette of India dated 15th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Baghana) in the State of Rajasthan.

5. Message from Rajya Sabha

That at its sitting held on the 12th December, 2012, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of Committee vice Shri Tariq Anwar, appointed as Minister, and also communicated the name of Dr. Janardhan Waghmare, Member of Rajya Sabha, who had been elected to the said Committee.

6. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Environment and Forests laid a Statement (Hindi and English versions) correcting the reply to Unstarred Question No. 3758 given on 17 December, 2012 asked by Shri Jose K. Mani, MP regarding 'Safety of GM Technology'.

7. Report of Business Advisory Committee

Shri Kamal Nath presented the Forty-fifth Report of Business Advisory Committee.

8. Government Bill – Introduced

The Agricultural Biosecurity Bill, 2013.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Anto Antony regarding need to check smuggling of cardamom from neighbouring countries.
- (2) Shri M. Krishnaswamy regarding construction of bridge or underpass on NH-45 at Kootterapattu village under Arani Parliamentary constituency in Tamil Nadu.
- (3) Shri Ratan Singh regarding need to set up Breeding Centre for Siberian Cranes in Keoladeo National Park in Bharatpur, Rajasthan.
- (4) Shri P.T. Thomas regarding need to enhance the amount of pension of plantation labourers in the country.
- (5) Shri P. Viswanathan regarding need to set up a multi speciality Hospital at Kalpakkam in Tamil Nadu to treat diseases caused by nuclear radiation.

- (6) Shri K.P. Dhanapalan regarding need to expedite completion of Angamaly-Sabari rail project in Kerala and ensure payment of compensation to the owners of land acquired for said project.
- (7) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to set up an Ex-servicemen Contributory Health Scheme poly-clinic at Vizianagaram town in Andhra Pradesh.
- (8) Shri Virendra Kumar regarding need to convert National Highway between Jhansi and Chhattarpur into four lane express highway.
- (9) Smt. Darshana Vikram Jardosh regarding need to check the incidents of infiltration on Indo-Bangladesh border.
- (10) Shri Kirti Azad regarding need to provide loans at concessional rate of interest for modernization and development of sugar mills in Bihar.
- (11) Shri R.K. Singh Patel regarding need to enhance the Minimum Support Price and adequate storage facility for wheat in the country.
- (12) Shri Ashok Kumar Rawat regarding need to develop Balamau railway station in Misrikh Parliamentary Constituency in Uttar Pradesh.
- (13) Shri Purnmasi Ram regarding need to convert railway line from Chhapra to Thave via Masrakh-Gopalganj in Bihar into broad gauge and augment railway services in Gopalganj Parliamentary Constituency.
- (14) Shri Suvendu Adhikari regarding setting up an educational institute of logistics management in Tamluk parliamentary constituency, West Bengal.
- (15) Shri D. Venugopal regarding need to formulate a comprehensive policy for welfare of the aged persons in the country.
- (16) Shri Nama Nageswara Rao regarding adequate supply of power in Andhra Pradesh.
- (17) Shri Jagada Nand Singh regarding need to ensure adequate payment of compensation to land oustees whose lands are being acquired for setting up of a thermal power station in Bausi block of Banka district in Bihar.
- (18) Smt. Putul Kumari regarding need to include people belonging to peradha community living in Bihar in the list of Scheduled Castes

12.03 P.M.

10. Amendments made by Rajya Sabha to the Government Bill – Agreed to

**The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2012.*

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Smt. Krishna Tirath.

ENACTING FORMULA

1. That at page 2, line 1, *for* the word "Sixty-third", the word "Sixty-fourth" be *substituted*.

CLAUSE 1

2. That at page 2, line 5, *for* the figure "2012", the figure "2013" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Smt. Krishna Tirath.

The motion was adopted and the amendments were agreed to.

*The Bill was passed by Lok Sabha on the 3rd September, 2012 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 26th February, 2013 and returned it to Lok Sabha on the 27th February, 2013.

12.06 P.M.

11. Submission by Member

Regarding reported drying up of and pollution in river Yamuna

Smt. Sushma Swaraj made submission regarding reported drying up of and pollution in river Yamuna.

Shri P.L. Punia, Shri Arjun Meghwal and Shri Virender Kumar associated.

Smt. Jayanthi Natarajan responded.

Speaker made an observation expressing sentiments of the House on the issue.

12.24 P.M.

12. I Government Resolution

II (i)The Budget (Railways) – 2013-14; (ii) Demands for Grants on Account (Railways) – 2013-14; (iii) Supplementary Demands for Grants (Railways) – 2012-13; and (iv) Demands for Excess Grants (Railways) – 2010-11

Time Taken: 13 Hrs. 19 Mts.

Further combined discussion on the following items of business was taken up together:-

- (i) Government Resolution moved on 7.03.2013;
- (ii) General Discussion on the Budget (Railways) – 2013-14;
- (iii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2013-14;
- (iv) Supplementary Demands for Grants Nos. 3, 8 to 10, 13 and 16 in respect of Budget (Railways) – 2012-13 and;
- (v) Demands for Excess Grants Nos. 3 to 8 and 10 to 13 in respect of Budget (Railways) – 2010-11.

The following members took part in the combined debate:-

1. Shri Lalit Mohan Suklabaidya(resumed his speech)
- 2* Shri P. Karunakaran
- 3* Smt. Sumitra Mahajan
- 4* Shri Bhausahab R. Wakchaure
- 5* Shri Ramashankar Rajbhar
6. Kunwar Rewati Raman Singh
- 7* Dr. Sajeev Ganesh Naik
- 8* Shri Pralhad Venkatesh Joshi
9. Shri Radha Mohan Singh
10. Shri H.D. Devegowda
- 11* Shri P.T. Thomas
- 12* Smt. Seema Upadhyay
- 13* Shri Kapil Muni Karwariya
- 14* Dr. Kirit Premjibhai Solanki

*Written speeches were laid on the Table.

15. Shri Jagdish Sharma
16. Shri M.B. Rajesh
17. Shri Satpal Maharaj
- 18* Shri Anand Prakash Paranjpe
19. Shri Sanjay Singh Chauhan
20. Shri Dara Singh Chauhan
21. Shri Lalu Prasad
- 22* Shri C. Rajendran
23. Prof. Saugata Roy
- 24* Shri N.S.V. Chhitthan
- 25* Shri P. Vishwanath
- 26* Smt. Ingrid Mcleod
- 27* Smt. Yashodhara Raje Scindia
- 28* Shri Premdas
29. Shri E.G. Sugavanam
- 30* Shri S.S. Ramasubbu
- 31* Dr. Padamsinha Bajirao Patil
- 32* Shri Harishchandra Chavan
33. Shri C. Sivasami
- 34* Smt. J. Helen Davidson
35. Shri C.R. Patil
- 36* Shri Nalin Kumar Kateel
37. Shri P. Lingam
- 38* Shri Manohar Tirkey
- 39* Shri Naveen Jindal
40. Shri A. Ganeshmurthi
- 41* Smt. Santosh Chowdhary
42. Shri Nama Nageswara Rao
- 43* Shri T.K.S. Elangovan
- 44* Shri Nilesh N. Rane

45. Shri Ashok Tanwar
- 46* Shri S. Semmalai
- 47* Shri Bhudeo Choudhary
- 48* Smt. Supriya Sadanand Sule
- 49* Shri Neeraj Shekhar
50. Shri S.D. Shariq
- 51* Shri O.S. Manian
52. Shri E.T. Mohammed Basheer
53. Smt. Bijoya Chakravarty
- 54* Shri Gorakhnath Pandey
55. Shri Sameer Bhujbal
- 56* Shri Haribhau Madhav Jawale
57. Dr. Arvind Kumar Sharma
- 58* Shri Kabindra Purkayastha
59. Shri Narahari Mahato
60. Shri Prasanta Kumar Majumdar
- 61* Shri Shailendra Kumar
- 62* Shri Marotrao Sainuji Kowase
63. Shri Rao Saheb Danve Patil
64. Shri Uday Pratap Singh
- 65* Shri Gorakh Prasad Jaiswal
66. Shri Kameshwar Baitha
- 67* Shri R.K. Singh Patel
- 68* Shri P.L. Punia
69. Shri Jose K. Mani
70. Shri Shivarama Gouda
- 71* Shri Devji M. Patel
- 72* Shri M.K. Raghavan
73. Shri Sanjay Brijkishorlal Nirupam
- 74* Shri M. Krishnaswamy

- 75* Smt. Poonam Veljibhai Jat
- 76* Shri Dhruvanarayana
77. Shri Om Prakash Yadav
- 78* Shri Yogi Adityanath
- 79* Shri Anto Antony
80. Shri Toofani Saroj
- 81* Shri Ratansingh
- 82* Dr. Baliram
- 83* Shri Arun Subhashchandra Yadav
- 84* Shri Sajjan Singh Verma
85. Shri Ravindra Kumar Pandey
86. Dr. Thokchom Meinya
- 87* Shri Narayansingh Amlabe
- 88* Shri Suresh Kashinath Taware
89. Smt. Putul Kumari
- 90* Shri Ramesh Bais
- 91* Shri Sanjay Shamrao Dhotre
- 92* Shri K. Sugumar
93. Shri Kamlesh Paswan
- 94* Shri Naranbhai Kachhadia
- 95* Dr. Mahendrasinh P. Chauhan
96. Shri Kunwarjibhai M. Bavalia
- 97* Shri Bibhu Prasad Tarai
98. Shri S.K. Bwiswmuthiary
- 99* Shri Manicka Tagore
100. Dr. Prabha Kishor Taviad
- 101* Shri Nityananda Pradhan
- 102* Smt. Usha Verma
- 103* Shri K.C. Singh Baba
104. Dr. P. Venugopal

105. Shri Rakesh Singh
- 106* Shri Bhartruhari Mahtab
107. Smt. Priya Dutt
- 108* Dr. (Prof.) Prasanna Kumar Patasani
- 109* Shri Vijay Bahadur Singh
- 110* Shri Badri Ram Jakhar
111. Shri Sk. Saidul Haque
112. Dr. Monazir Hassan
113. Shri Rajaram Pal
114. Shri Nikhil Kumar Choudhary
115. Shri Yashvir Singh
- 116* Shri J.M. Aaron Rashid
- 117* Shri Bishnu Pada Ray
118. Shri A.T. Nana Patil
- 119* Shri Ramen Deka
120. Shri Prabodh Panda
121. Dr. (Smt.) Botcha Jhansi Lakshmi
122. Shri Ashok Argal
123. Shri Ramkishun
124. Shri Sushil Kumar Singh
125. Shri Bhakta Charan Das
126. Smt. Darshana Vikram Jardosh
127. Shri Pulin Bihari Baske
128. Shri Radhe Mohan Singh
129. Smt. Susmita Bauri
130. Shri Kadir Rana
131. Shri Govind Prasad Mishra
132. Shri Mithilesh Kumar
133. Shri Mahendra Kumar Roy
134. Shri Charles Dias

*Written speeches were laid on the Table.

- 135. Shri Nripendra Nath Roy
- 136. Shri Bapi Raju Kanumuru
- 137* Shri Madhu Goud Yakshi
- 138* Shri Arjun Meghwal

The discussion was not concluded.

#9.10 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 12th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*Written speeches were laid on the Table.

#From 8.39 P.M. to 9.10 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 12, 2013/Phalguna 21, 1934 (Saka)

No. 295

11.00 A.M.

1. Obituary Reference

The Speaker made a reference on the passing away of Shri Viren Shah, a member of the Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.01 A.M.

2. Starred Questions

Starred Question No. 201 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12 Noon).*

Replies to Starred Question Nos. 202–220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, Noida, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, Noida, for the year 2011-2012.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Fair Business Practices, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Fair Business Practices, Mumbai, for the year 2011-2012, for the year 2011-2012.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Andaman and Nicobar Islands (Grant-in-aid to Panchayati Raj Institutions) (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. 07/2012/F.No.6-6(1)/2003-PR in Andaman and Nicobar Gazette dated 20th January, 2012 under Section 204 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2011-2012.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2011-2012.
- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

- (b) (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2011-2012.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) A copy of the National Commission for Backward Classes (Power to Review Advice) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated 3rd May, 2011 under sub-section (3) of Section 17 of the National Commission for Backward Classes Act, 1993.

(14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2013-2014.

*(15) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2010-2011.
- (ii) Annual Report of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

*(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

*(17) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001:-

- (i) The Protection of Plant Varieties and Farmers' Rights (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 900(E) in Gazette of India dated 18th December, 2012.
- (ii) The Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2012 published in Notification No. G.S.R. 901(E) in Gazette of India dated 18th December, 2012.
- (iii) The Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2012 published in Notification No. G.S.R. 902(E) in Gazette of India dated 18th December, 2012.
- (iv) The Protection of Plant Varieties and Farmers' Rights (Use of Denomination of Registered Variety) Rules, 2012 published in Notification No. G.S.R. 903(E) in Gazette of India dated 18th December, 2012.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th March, 2013, Rajya Sabha passed the Securities and Exchange Board of India (Amendment) Bill, 2013.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Securities and Exchange Board of India (Amendment) Bill, 2013

7. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Thirtieth Report (English and Hindi versions) of the Committee on Subordinate Legislation.

8. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Information Technology on Demands for Grants (2012-13), pertaining to the Ministry of Information and Broadcasting.

9. Motion

Shri Kamal Nath moved the following motion :-

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on 11th March, 2013."

The motion was adopted.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding declaring Madurai Airport in Tamil Nadu as International Cargo Airport to boost export from the State.
- (2) Shri Sajjan Singh Verma regarding need for enhancement of budgetary allocation to Nehru Yuva Kendra Sangathan.
- (3) Shri Manicka Tagore regarding need to enhance the wages under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (4) Shri Jayawant Gangaram Awale regarding need to provide adequate assistance to families of Government servants who die in harness.
- (5) Shri Eknath M. Gaikwad regarding need to declare Jain Community as a minority community throughout the country.
- (6) Shri Datta Meghe regarding need to provide financial and technological assistance to orange growers in Vidarbha Region of Maharashtra.
- (7) Shri Naranbhai Kachhadia regarding need to accord sanction for laying of water pipelines intersecting railway lines in Gujarat under Multi Village Water Supply Project.
- (8) Shri Ramen Deka regarding proper monitoring of quality of construction and repair of roads under Pradhan Mantri Gram Sadak Yojana in Mangaldoi Parliamentary constituency of Assam.
- (9) Shri Yogi Adityanath regarding need to make river Aami flowing through Gorakhpur in Uttar Pradesh pollution free.
- (10) Shri Tufani Saroj regarding need to establish a Kendriya Vidyalaya in Jaunpur district of Uttar Pradesh.

- (11) Smt. Kaisar Jahan regarding need to prevent annual flood caused by the Sharada river in Sitapur Parliamentary Constituency in Uttar Pradesh and also rehabilitate people who lost their houses and properties due to land erosion caused by the river.
- (12) Shri Vishwa Mohan Kumar regarding need to expedite conversion of railway line from Saharsa to Forbesganj in Bihar into broad gauge and also provide sufficient funds for the work.
- (13) Shri R. Thamaraiselvan regarding need to declare state highways intersecting N.H.-7 in Dharmapuri parliamentary constituency of Tamil Nadu as National Highways.
- (14) Shri P. Karunakaran regarding need to ban the use of Endosulfan in Kerala and sanction a special financial package to the state for providing relief to the affected families.
- (15) Shri Bhartruhari Mahtab regarding need to provide adequate supply of power to Odisha from Central Pool.
- (16) Dr. Ajay Kumar regarding setting up of UID Centres at Panchayat level in the country.

12.03 P.M.

11. I Government Resolution

II (i)The Budget (Railways) – 2013-14; (ii) Demands for Grants on Account (Railways) – 2013-14; (iii) Supplementary Demands for Grants (Railways) – 2012-13; and (iv) Demands for Excess Grants (Railways) – 2010-11

Time Taken: 13 Hrs. 23 Mts.

Further combined discussion on the following items of business was taken up together:-

- (i) Government Resolution moved on 7.03.2013;
- (ii) General Discussion on the Budget (Railways) – 2013-14;
- (iii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2013-14;
- (iv) Supplementary Demands for Grants Nos. 3, 8 to 10, 13 and 16 in respect of Budget (Railways) – 2012-13 and;
- (v) Demands for Excess Grants Nos. 3 to 8 and 10 to 13 in respect of Budget (Railways) – 2010-11.

The following members laid their written speeches on the Table:-

1. Shri Ghanshyam Anuragi
2. Shri Anantha Venkatarami Reddy
3. Shri Yashbant N.S. Laguri
4. Shri Sidhant Mohapatra
5. Shri Laxman Tudu
6. Shri Sonawane Pratap Narayanrao
7. Shri Rajendra Agrawal
8. Shri Dilip Gandhi
9. Shri Ramesh Vishwanath Katti
10. Dr. Bhola Singh
11. Shri K. Jayaprakash Hegde
12. Kumari Saroj Pandey
13. Shri Vishwa Mohan Kumar
14. Adv. A. Sampath
15. Shri Jagdish Singh Rana
16. Smt. Sushila Saroj
17. Shri Mansukhbhai D. Vasava
18. Shri Madhusudan Yadav

Shri Pawan Kumar Bansal replied to the combined debate . His speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned for the day)

2.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 13th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

Corrigenda to Bulletin Part - I No. 294 dated 11.03.2013

Page	Line	For	Read
6	3	State	Statement
11	after Sl. No. 44 <i>insert</i>	Sl. No. 45 <i>"*Shri Baliram Jadhav."</i>	
11	Sl. No. 67	Shri R.K. Sing Patel	Shri R.K. Singh Patel

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 13, 2013/Phalguna 22, 1934 (Saka)

No. 296

11.00 A.M.

1. Obituary Reference

The Speaker made a reference on the passing away of Shri Kumar Majhi, a member of the Fifth Lok Sabha; Shri Tindivanam G. Venkatraman, a member of the Eleventh Lok Sabha and; Smt. Maya Ray, a member of the Fifth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 221–224 were orally answered.

Replies to Starred Question Nos. 225–240 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the ministers during various sessions of Fourteenth and Fifteenth Lok Sabhas:-

FOURTEENTH LOK SABHA

1. Statement No. 27	Third Session, 2004
2. Statement No. 28	Fourth Session, 2005
3. Statement No. 26	Sixth Session, 2005
4. Statement No. 26	Seventh Session, 2006
5. Statement No. 22	Eighth Session, 2006
6. Statement No. 21	Tenth Session, 2007
7. Statement No. 19	Twelfth Session, 2007
8. Statement No. 18	Thirteenth Session, 2008
9. Statement No. 16	Fourteenth Session, 2008

FIFTEENTH LOK SABHA

10. Statement No. 14	Second Session, 2009
11. Statement No. 12	Third Session, 2009
12. Statement No. 12	Fourth Session, 2010
13. Statement No. 9	Fifth Session, 2010
14. Statement No. 8	Sixth Session, 2010
15. Statement No. 6	Seventh Session, 2011
16. Statement No. 6	Eighth Session, 2011
17. Statement No. 5	Ninth Session, 2011
18. Statement No. 4	Tenth Session, 2012
19. Statement No. 2	Eleventh Session, 2012
20. Statement No. 1	Twelfth Session, 2012

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2012 published in Notification No. G.S.R. 940(E) in Gazette of India dated 28th December, 2012.

- (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2012 published in Notification No. G.S.R. 941(E) in Gazette of India dated 28th December, 2012.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2013 published in Notification No. G.S.R. 54(E) in Gazette of India dated 30th January, 2013.
 - (iv) The Indian Administrative Service (Pay) Amendment Rules, 2013 published in Notification No. G.S.R. 55(E) in Gazette of India dated 30th January, 2013.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2013 published in Notification No. G.S.R. 103(E) in Gazette of India dated 18th February, 2013.
 - (vi) The Indian Administrative Service (Pay) Second Amendment Rules, 2013 published in Notification No. G.S.R. 104(E) in Gazette of India dated 18th February, 2013.
- (3) A copy of the Statement (Hindi and English versions) for rejection of Awards given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration Reference No. 2 of 2004 and No. 6 of 2004 regarding revision of rates of Overtime Allowance and Night Duty Allowance.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2011-2012, together with Audit Report thereon.
 - (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
 - (6) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2011-2012, together with Audit Report thereon.
 - (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2011-2012, together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyaan Gujarat, Gandhinagar, for the year 2011-2012, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyaan Gujarat, Gandhinagar, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Bihar, Patna, for the year 2011-2012, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Bihar, Patna, for the year 2011-2012.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2011-2012, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2011-2012, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2011-2012.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-

(i) The All India Council for Technical Education (Grant of Approvals for the Technical Institutions) Regulations, 2012 published in Notification No. F. No. 37-3/Legal/AICTE/2012 in Gazette of India dated 27th September, 2012.

(ii) The All India Council for Technical Education (Career Advancement Scheme for the Teachers and Other Academic Staff in Technical Institutions) (Degree) Regulations, 2012 published in Notification No. F. No. 37-3/Legal/AICTE/2012 in Gazette of India dated 8th November, 2012.

(iii) The All India Council for Technical Education (Career Advancement Scheme (CAS) for the Teachers and other Academic Staff in Technical Institutions) (Diploma) Regulations, 2012 published in Notification No. F. No. 37-3/Legal/AICTE/2012 in Gazette of India dated 8th November, 2012.

(iv) The All India Council for Technical Education (Grant of Approval for conducting Vocational Education Program, Community College course[s] and Skill Knowledge Provider under National Vocational Education Qualification Framework) Regulations, 2012 published in Notification No. F. No. 37-3/Legal/AICTE/2012 in Gazette of India dated 5th December, 2012.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Regional), Kanpur, for

the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Regional), Kanpur, for the year 2010-2011.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Regional), Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Regional), Kolkata, for the year 2011-2012.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2011-2012.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2011-2012.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi,

for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2011-2012.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2011-2012.
- (29) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2011-2012, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Kangra, for the year 2011-2012, together with Audit Report thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

- (34) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2011-2012, together with Audit Report thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2011-2012, together with Audit Report thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2011-2012, together with Audit Report thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2011-2012, together with Audit Report thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2011-2012, together with Audit Report thereon.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Studies in Civilizations for implementation of Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Centre for Studies in Civilizations for implementation of Project History of Indian Science, Philosophy and Culture, New Delhi, for the year 2011-2012.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2013-2014.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2011-2012.
- (48) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (49) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 2013-2014.

5. Announcement by the Speaker

The Speaker made the following announcement:-

"I have to inform the House that I have received the following message dated the 8th March, 2013 from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 21 February, 2013.'

6. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Thirty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of Committee on Government Assurances

Smt. Maneka Gandhi presented the Twenty-sixth and Twenty-seventh Reports (Hindi and English versions) regarding requests for dropping of assurances.

8. Report of Standing Committee on Urban Development

Shri Anant Gangaram Geete presented the Twenty-third Report (Hindi and English versions) of the Standing Committee on Urban Development (2012-2013) on "The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2012."

9. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 170th Report of the Standing Committee on Transport, Tourism and Culture on the "Modernization of Major Ports", pertaining to the Ministry of Shipping.
- (2) The Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Information Technology on Demands for Grants (2012-13), pertaining to the Department of Posts, Ministry of Communications and Information Technology.

12.07 P.M.

10. Submission by members

Regarding reported refusal by the Italian Government to repatriate two marines who were responsible for killing of two Indian fishermen.

The following members made Submission regarding reported refusal by the Italian Government to repatriate two marines who were responsible for killing of two Indian fishermen:-

1. Shri Jaswant Singh
2. Shri Basudeb Acharia

The following members associated:-

1. Shri P.K. Biju
2. Shri Devji M. Patel
3. Dr. Virendra Kumar
4. Shri Shripad Yesso Naik
5. Shri Arjun Meghwal
6. Smt. Poonam Veljibhai Jat
7. Smt. Darshana Vikram Jardosh
8. Dr. Kirit Premjibhai Solanki
9. Shri Dhananjay Singh
10. Adv. A. Sampath
11. Shri Rajendra Agrawal
12. Prof. Ramshankar
13. Shri Anurag Singh Thakur
14. Shri Jitendra Singh
15. Shri P.L. Punia
16. Dr. Tarun Mandal
17. Shri Sk. Saidul Haque
18. Shri Nama Nageswara Rao
19. Shri Dhananjay Singh
20. Shri Shivarama Gouda
21. Shri Rakesh Sachan
22. Shri Neeraj Shekhar
23. Shri M.B. Rajesh
24. Smt. Jayshreeben Patel
25. Shri Ram Singh Kaswan
26. Shri Ravindra Kumar Pandey
27. Shri Ashok Argal

Dr. Manmohan Singh responded.

12.27 P.M.**11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N. Peethambara Kurup regarding need to grant classical language status to Malayalam language.
- (2) Smt. Santosh Chowdhary regarding opening of a medical institute in Hoshiarpur district, Punjab on the lines of P.G.I. Chandigarh.
- (3) Shri Raghuvir Singh Meena regarding need to run a train from Udaipur in Rajasthan to be named after Rani Hada, the brave wife of Chundawat Chieftain of Salumbar, Mewar.
- (4) Shri K. Sudhakaran regarding need to provide adequate number of subsidized LPG cylinders to charitable homes in Kerala.
- (5) Shri Suresh Kalmadi regarding need to release the Central Government's share towards scheme of providing excellent education to children in Educationally Backward Blocks of Maharashtra.
- (6) Shri Marotrao Sainuji Kowase regarding need to accord environmental clearance to irrigation projects in Gadchiroli district of Maharashtra.
- (7) Shri Jai Prakash Aggarwal regarding need to provide adequate gas to power generating stations in Delhi.
- (8) Dr. Bhola Singh regarding need to undertake repair of road between Fatehpur and Akbarpur leading to Kakolat waterfall in Nawada district of Bihar and formulate a plan for development of area in and around Kakolat waterfall.
- (9) Shri Kamlesh Paswan regarding repair of N.H.29 in Eastern Uttar Pradesh and Ram Janaki Marg between Ayodhya in Uttar Pradesh and Janakpur in Bihar.
- (10) Smt. Mala Rajya Laxmi Shah regarding need to give adequate financial assistance to provide relief to families who suffered loss of lives and

properties due to heavy rain and cloudburst in Uttarkashi and Rudraprayag regions of Uttarakhand.

- (11) Shri Ramkishun regarding need to set up a railway factory at vacant railway land in Chandauli district, Uttar Pradesh.
- (12) Shri Dhananjay Singh regarding need to take necessary steps to make river Gomti in Uttar Pradesh pollution free.
- (13) Shri Dinesh Chandra Yadav regarding need to expedite four-laning of N.H. – 31 from Bakhtiyarpur to Khagaria in Bihar and repair the stretch of National Highway between Begusarai and Khagaria.
- (14) Shri Abdul Rahman regarding need to look into the issue of restoring wakf properties in Delhi.
- (15) Shri Bibhu Prasad Tarai regarding need to provide basic civic amenities to poor slum dwellers in and around Paradip Port town in Odisha.
- (16) Smt. Paramjit Kaur Gulshan regarding need to set up a Railway Coach Factory in Faridkot, Punjab.
- (17) Dr. Tarun Mandal regarding need to augment rail services in Sealdah South Division of Eastern Railway.

12.28 P.M.

12. I Government Resolution – Adopted

II (i)The Budget (Railways) – 2013-14; (ii) Demands for Grants on Account (Railways) – 2013-14; (iii) Supplementary Demands for Grants (Railways) – 2012-13; and (iv) Demands for Excess Grants (Railways) – 2010-11

Time Taken: 14 Hrs. 40 Mts.

Further combined discussion on the following items of business was taken up together:-

- (i) Government Resolution moved on 7.03.2013;
- (ii) General Discussion on the Budget (Railways) – 2013-14;
- (iii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2013-14;
- (iv) Supplementary Demands for Grants Nos. 3, 8 to 10, 13 and 16 in respect of Budget (Railways) – 2012-13 and;
- (v) Demands for Excess Grants Nos. 3 to 8 and 10 to 13 in respect of Budget (Railways) – 2010-11.

The following members laid their written speeches on the Table:-

1. Shri Surendra Singh Nagar
2. Shri Vilas Baburao Muttemwar
3. Shri Harish Chaudhary
4. Shri Balkrishna K. Shukla
5. Shri A.K.S. Vijayan
6. Shri Datta Meghe
7. Shri Sudarshan Bhagat

Shri Pawan Kumar Bansal replied to the combined debate.

The following Government Resolution moved by Shri Pawan Kumar Bansal was adopted :-

“That this House approves the recommendations contained in Paras 73, 74, 75, 76, 77, 79, 80, 81 and 82 of the Third Report of the Railway Convention Committee (2009), appointed to review the rate of dividend payable by the Railway Undertaking to General

Revenues, etc., which was presented in both the Houses of Parliament on 18th May, 2012.”

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for 2013-14 for the amounts shown under column 3 of the printed list of Demands for Grants on Accounts (Railways) for 2013-14, were voted in full.

All the Supplementary Demands for Grants Nos. 3, 8 to 10, 13 and 16 in respect of the Budget (Railways) –2012-13 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 2011-12, were voted in full.

All the Demands for Excess Grants Nos. 3 to 8 and 10 to 13 for the amount shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 2010-2011 were voted in full.

13. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2013.

14. Government Bill – Passed

The Appropriation (Railways) Vote on Account Bill, 2013.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

15. Government Bill – Introduced

The Appropriation (Railways) Bill, 2013.

16. Government Bill – Passed

The Appropriation (Railways) Bill, 2013.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

17. Government Bill – Introduced

The Appropriation (Railways) No.2 Bill, 2013.

18. Government Bill – Passed

The Appropriation (Railways) No.2 Bill, 2013.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

1.44 P.M.

19. Statutory Resolution – Adopted

Time Taken: 1 Hr. 16 Mts.

Shri Sushil Kumar Shinde moved the following resolution:-

“That this House approves the Proclamation issued by the President on the 18th January, 2013 under article 356(1) of the Constitution in relation to the State of Jharkhand.”

The following members took part in the debate:-

1. Shri Ravindra Kumar Pandey
2. Shri Jagdambika Pal
3. Shri Shailendra Kumar
4. Dr. Baliram
5. Shri Bhudeo Choudhary
6. Dr. Ajay Kumar
7. Shri Inder Singh Namdhari

Shri Sushil Kumar Shinde replied to the debate.

The Resolution was adopted.

3.01 P.M.**20. (i) The Budget(General) – 2013-14; (ii) Demands for Grants on Account (General) – 2013-14; (iii) Supplementary Demands for Grants (General) – 2012-13; and (iv) Demands for Excess Grants (General) – 2010-11**

Time Allotted: 12 hrs.
 Time Taken: 5 Hrs.
 Balance:7 Hrs.

Combined discussion on the following items of Business was taken up together :-

- (i) General Discussion on the Budget (General) for 2013-2014.
- (ii) Demands for Grants on Account (General) for 2013-14, in respect of Demand Nos. 1 to 34, 36, 37, 39 to 64, 66 to 76, 78, 79 and 81 to 106.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9 to 17, 19 to 21, 30, 31 to 33, 35, 40, 45 to 50, 52 to 55, 58 to 61, 65, 66, 70, 71, 73, 75, 77, 81, 84, 85, 87 to 91, 93, 95 to 97, 100 to 102 and 104 to 106 in respect of Budget (General) for 2012-13.
- (iv) Demands for Excess Grants Nos. 11, 13, 21 to 23, 27, 31, 72, 101 and 102 in respect of Budget (General) for 2010-11

The following members took part in the combined debate:-

1. Dr. Murli Manohar Joshi
2. Shri Sanjay Brijkishorlal Nirupam
3. Shri Sharad Yadav
- 4* Shri C. Sivasami
- 5* Shri N. Peethambara Kurup
6. Shri Kalyan Banerjee
- 7* Shri Radha Mohan Singh
- 8* Shri K.C. Singh Baba
9. Shri Kalikesh N. Singh Deo
10. Shri P. Karunakaran

*Written speeches were laid on the Table.

- 11* Shri Virendra Kumar
- 12* Shri Satpal Maharaj
13. Shri Anandrao Adsul
14. Dr. Ajay Kumar
15. Shri Hukumdeo Narayan Yadav
16. Shri Baliram Jadhav
- 17* Shri Nikhil Kumar Choudhary
18. Dr. Kavuru Sambasiva Rao

The discussion was not concluded.

#8.35 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 14th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*Written speeches were laid on the Table.

#From 8.01 P.M. to 8.35 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 14, 2013/Phalguna 23, 1934 (Saka)

No. 297

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference on the loss of lives of five CRPF jawans and injuries to several others in a terrorist attack at CRPF Camp in Srinagar, Jammu and Kashmir on 13th March, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M.
and re-assembled at 12.00 Noon)*

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 241–260 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2761–2990 would be printed in the Official Report for the day.

12.00 Noon**3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Health and Family Welfare for the year 2013-2014.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a)
 - (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2011-2012.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2011-2012.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2011-2012.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Rural Development for the year 2013-2014.
 - (ii) Outcome Budget of the Department of Rural Development, Ministry of Rural Development, for the year 2013-2014.
 - (iii) Outcome Budget of the Department of Land Resources, Ministry of Rural Development, for the year 2013-2014.
- (11) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Minority Affairs for the year 2013-2014.

- (12) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-
- (i) Report No. 240 – Costs in Civil Litigation – May, 2012.
 - (ii) Report No. 241 – Passive Euthanasia-A Relook – August, 2012.
 - (iii) Report No. 242 – Prevention of Interference with the Freedom of Matrimonial Alliances (in the name of Honour and Tradition): A Suggested Legal Framework – August, 2012.
 - (iv) Report No. 243 – Section 498A IPC – August, 2012.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2011-2012.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2013-2014.
 - (ii) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2013-2014.
 - (iii) Outcome Budget of the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2013-2014.
 - (iv) Outcome Budget of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2013-2014.
- (16) A copy of the Notification No. F. No. 204/OR/A&E/1132 (Hindi and English versions) published in Gazette of India dated 1st October, 2012 making certain amendments in the Ordinance 13 and 14 regulating the scholarships and Registration of Student of the Institute relating to the Degree of Masters' and Doctor of Philosophy and directing that the said amendments in the Ordinance shall come into force with effect from the date of its publication

under sub-section (2) of Section 36 of the National Institute of Pharmaceuticals Education and Research Act, 1998.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2010-2011.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra and Nagar Haveli Limited, Nani Daman, for the year 2011-2012.

(ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra and Nagar Haveli Limited, Nani Daman, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2013-2014.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

(i) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Second Amendment Rules, 2012 published in Notification No. G.S.R. 869(E) in Gazette of India dated 30th November, 2012.

- (ii) The Companies (Issue of Indian Depository Receipts) Amendment Rules, 2012 published in Notification No. G.S.R. 736(E) in Gazette of India dated 1st October, 2012.
 - (iii) S.O. 2977(E) published in Gazette of India dated 21st December, 2012 making certain amendments in the Notification No. G.S.R. 1060(E) dated 21st December, 1989.
 - (iv) S.O. 2978(E) published in Gazette of India dated 21st December, 2012 regarding delegation of powers under Section 388B, 388C and 388E of the Companies Act, 1956 to Reserve Bank of India.
 - (v) The Companies Directors Identification Number (Third Amendment) Rules, 2012 published in Notification No. G.S.R. 929(E) in Gazette of India dated 27th December, 2012.
 - (vi) The Companies Directors Identification Number (Third Amendment) Rules, 2012 published in Notification No. G.S.R. 930(E) in Gazette of India dated 27th December, 2012.
 - (vii) The Companies (Central Government's) General Rules and Forms (Seventh Amendment) Rules, 2012 published in Notification No. G.S.R. 931(E) in Gazette of India dated 27th December, 2012.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (22) above.
- (24) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants (Volume-I) of the Ministry of Home Affairs for the year 2013-2014.
 - (ii) Detailed Demands for Grants (Volume-II) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2013-2014.
 - (iii) Outcome Budget of the Ministry of Home Affairs for the year 2013-2014.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Burn Standard

Company Limited, Kolkata, for the year 2011-2012.

- (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the Indian Railways (Penalties for activities affecting cleanliness at railway premises) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 846(E) in Gazette of India dated 26th November, 2012 under Section 199 of the Railways Act, 1989.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

4. Report of Committee on Agriculture

Shri Basudeb Acharia presented the Forty-fourth Report (Hindi and English versions) of the Committee on Agriculture on 'The Rani Lakshmi Bai Central Agricultural University Bill, 2012'.

5. Report of Standing Committee on External Affairs

Shri Ananth Kumar presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the recommendations contained in the Thirteenth Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2012-13.

6. The Jharkhand Budget – 2013-14

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Jharkhand for the year 2013-14.

7. Supplementary Demands for Grants (Jharkhand)–2012-13

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jharkhand for 2012-13.

***12.19 P.M**

8. Submission by Members

Regarding reported capturing of Tamil fishermen by Sri Lankan Navy.

The following members made submission regarding reported capturing of Tamil fishermen by Sri Lankan Navy:-

1. Shri T.K.S. Elangovan
2. Dr. M. Thambi Durai

The following members associated:-

1. Shri Shivkumar Udasi
2. Shri Shivarama Gouda
3. Shri Ramesh Vishwanath Katti
4. Shri S.S. Ramasubbu
5. Shri Devji M. Patel
6. Smt. Bhavana Gavali
7. Dr. Sanjay Jaiswal
8. Shri Manicka Tagore
9. Shri Arjun Meghwal
10. Shri P. Lingam
11. Shri P.R. Natarajan
12. Dr. M.B. Rajesh
13. Shri P.K. Biju
14. Shri P. Karunakaran

Shri P. Chidambaram responded.

*From 12.03 P.M. to 12.27 P.M. members raised matters of urgent public importance.

12.28 P.M.

9. Statements by Ministers

- (1) The Minister of Home Affairs made a statement regarding terrorist attack in Srinagar.

- (2)# The Minister of State in the Ministry of External Affairs made a statement regarding the apprehension of Indian fishermen by Sri Lankan Navy.

12.34 P.M.**10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Narayan Singh Amlabe regarding need to set up an Aanganwadi Kendra under Integrated Child Development Services Scheme in Kashikhedi Purva village in Rajgarh parliamentary constituency, Madhya Pradesh.
- (2) Shri Vilas B. Muttemwar regarding need for establishment of exhibition centre at Nagpur, Maharashtra on the pattern of Pragati Maidan, New Delhi.
- (3) Shri Suresh Kashinath Taware regarding need to take necessary measures for economic and educational upliftment of minority communities in Bhiwandi parliamentary constituency, Maharashtra.
- (4) Shri Lalit Mohan Suklabaidya regarding need to expedite completion of ROBs on N.H. No. 37 at Katakhal and Salchapra in Assam.
- (5) Dr. Charles Dias regarding need to enhance the rate of EPF pension for retired employees of Public Sector Enterprises.
- (6) Shri S.S. Ramasubbu regarding modernization of Tuticorin Airport in Tamil Nadu.
- (7) Shri Uday Pratap Singh regarding need to ensure remunerative price of farm produce to farmers in Madhya Pradesh.
- (8) Shri A.T. Nana Patil regarding need to make provision of boundary wall in primary and secondary schools under Sarva Shiksha Abhiyan in the country.
- (9) Shri Nikhil Kumar Choudhary regarding need to set up a Regional Post Office and a Divisional Post Office in Katihar district, Bihar.
- (10) Smt. Jayshreeben K. Patel regarding need to set up a National Institute for Coastal Policing in Gujarat.

- (11) Shri Ashok Argal regarding need to undertake repair of National Highway No. 75.
- (12) Dr. Ratna De Nag regarding need to address the grievances of employees of Regional Rural Banks in the country.
- (13) Shri Sk. Saidul Haque regarding need to desilt the barrage over Damodar river at Durgapur in West Bengal.
- (14) Shri Baijayant Jay Panda regarding need to formulate a special programme to boost tourism in Odisha.
- (15) Shri O.S. Manian regarding setting up of Cauvery Management Board.

#11. Report of Business Advisory Committee

Shri Ananth Kumar presented the Forty-sixth Report of Business Advisory Committee.

12.40 P.M.**12. (i) The Budget(General) – 2013-14; (ii) Demands for Grants on Account (General) – 2013-14; (iii) Supplementary Demands for Grants (General) – 2012-13; and (iv) Demands for Excess Grants (General) – 2010-11**

Time Taken: 11 Hrs. 57 Mts.

Further Combined discussion on the following items of Business was taken up together :-

- (i) General Discussion on the Budget (General) for 2013-2014.
- (ii) Demands for Grants on Account (General) for 2013-14, in respect of Demand Nos. 1 to 34, 36, 37, 39 to 64, 66 to 76, 78, 79 and 81 to 106.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9 to 17, 19 to 21, 30 to 33, 35, 40, 45 to 50, 52 to 55, 58 to 61, 65, 66, 70, 71, 73, 75, 77, 81, 84, 85, 87 to 91, 93, 95 to 97, 100 to 102 and 104 to 106 in respect of Budget (General) for 2012-13.
- (iv) Demands for Excess Grants Nos. 11, 13, 21, 22, 23, 27, 31, 72, 101 and 102 in respect of Budget (General) for 2010-11

The following members took part in the combined debate:-

- 1. Smt. Sumitra Mahajan
- 2* Shri Laxman Tudu
- 3* Shri P. Kumar
- 4* Shri Kuldeep Bishnoi
- 5* Shri C. Rajendran
- 6* Shri Vijay Bahadur Singh
- 7* Shri Jose K. Mani
- 8* Shri Abdul Rahman
- 9* Shri Tufani Saroj
- 10* Smt. Darshana Vikram Jardosh
- 11. Shri Neeraj Shekhar
- 12* Shri Ramsinh Rathwa

*Written speeches were laid on the Table.

- 13* Smt. Jayshreeben Patel
- 14* Shri Naranbhai Kachhadia
- 15* Shri Shivarama Gouda
- 16* Shri P.K. Biju
- 17* Shri Kirit Premjibhai Solanki
18. Shri Dara Singh Chauhan
- 19* Smt. Priya Dutt
- 20* Shri Ganesh Singh
- 21* Shri Kapil Muni Karwariya
- 22* Dr. Ratna De Nag
- 23* Shri Sudarshan Bhagat
- 24* Dr. Mahendrsinh P. Chauhan
25. Dr. M. Thambi Durai
- 26* Shri N.S.V. Chitthan
27. Smt. Harsimrat Kaur Badal
- 28* Shri Rudra Madhab Ray
- 29* Shri P. Viswanathan
30. Shri Prabodh Panda
- 31* Shri Mansukhbhai D. Vasava
32. Shri Bhakta Charan Das
- 33* Dr. Nilesh N. Rane
34. Shri Lalji Tandon
- 35* Shri P.T. Thomas
- 36* Shri R. Dhruvanarayana
37. Shri Jagadanand Singh
- 38* Adv. Ganeshrao Nagorao Dudhgaonkar
- 39* Shri Rakesh Singh
40. Prof. Saugata Roy
- 41* Shri Modugula Venugopala Reddy

*Written speeches were laid on the Table.

- 42* Shri Ramesh Bais
43* Dr. Jyoti Dhurve
44* Shri Gorakhnath Pandey
45* Shri Abhijit Mukherjee
46* Shri Dilip Gandhi
47. Dr. Sanjeev Ganesh Naik
48* Shri Vijay Inder Singla
49* Shri Ram Singh Kaswan
50. Dr. Mehboob Beg
51* Shri A. Ganeshamurthi
52* Shri K. Jayaprakash Hegde
53. Shri Sanjay Singh Chauhan
54. Shri Naveen Jindal
55. Shri Asaduddin Owaisi
56* Shri Shripad Yesso Naik
57* Shri P.C. Mohan
58* Shri A.T. Nana Patil
59* Dr. Arvind Sharma
60* Shri Murarilal Singh
61* Shri O.S. Manian
62. Shri Pralhad Venkatesh Joshi
63* Shri Ravindra Kumar Pandey
64. Shri E.T. Mohammed Basheer
65* Shri Arjun Meghwal
66* Smt. Poonam Veljibhai Jat
67* Shri Hansraj G. Ahir
68. Shri Shailendra Kumar
69* Dr. Charles Dias
70. Shri Lalu Prasad

*Written speeches were laid on the Table.

- 71* Shri M.I. Shahnava
- 72* Shri Virender Kashyap
- 73* Shri Ramen Deka
74. Shri Arjun Ray
- 75* Shri Nalin Kumar Kateel
76. Shri R. Thamarai Selvan
- 77* Shri S. Semmalai
- 78* Shri Ratansingh
79. Shri Bhartruhari Mahtab
- 80* Dr. Thokchom Meinya
- 81* Smt. J. Helen Davidson
- 82* Shri K.P. Dhanapalan
- 83* Shri Madhusudan Yadav
- 84* Shri Chandulal Sahu
85. Shri Pulin Bihari Baske
- 86* Shri Harish Chaudhary
- 87* Shri Devji M. Patel
- 88* Adv. A. Sampath
- 89* Dr.(Smt.) Botcha Jhansi Lakshmi
90. Shri Nripendra Nath Roy
91. Shri Thirumaavalvan
- 92* Shri Sk. Saidul Haque
93. Dr. Tarun Mandal
- 94* Shri J.M. Aaron Rashid
95. Shri Narayansingh Amlabe
- 96* Shri S.S. Ramasubbu
- 97* Dr. Vivekanand
98. Shri Rajendra Agrawal
- 99* Shri Haribhau Madhav Jawale
- 100* Shri J.P. Agarwal
101. Shri Hassan Khan

*Written speeches were laid on the Table.

102. Shri S.K. Bwiswmuthiary
 103* Shri Ijyaraj Singh
 104* Shri Ashok Argal
 105* Shri Anto Antony
 106* Shri Shivkumar Udasi
 107* Shri Bhaurao Wakchaure
 108* Shri Syed Shahnawaz Hussain

Shri P. Chidambaram replied to the combined debate.

The discussion was concluded.

All the Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 64, 66 to 76, 78, 79 and 81 to 106 in respect of Budget (General) for 2013-14 for the amount shown under column 3 of the printed list of Demands for Grants on Account (General) for 2013-14, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 4, 7, 9 to 17, 19 to 21, 30 to 33, 35, 40, 45 to 50, 52 to 55, 58 to 61, 65, 66, 70, 71, 73, 75, 77, 81, 84, 85, 87 to 91, 93, 95 to 97, 100 to 102 and 104 to 106 in respect of Budget (General) for 2012-13 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2012-13, were voted in full.

All the Demands for Excess Grants Nos. 11, 13, 21, 22, 23, 27, 31, 72, 101 and 102 in respect of Budget (General) for 2010-11 for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 2010-11, were voted in full

13. Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2013.

*Written speeches were laid on the Table.

14. Government Bill – Passed

The Appropriation (Vote on Account) Bill, 2013.

The motion for consideration of the Bill moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

15. Government Bill – Introduced

The Appropriation Bill, 2013.

16. Government Bill – Passed

The Appropriation Bill, 2013.

The motion for consideration of the Bill moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by P. Chidambaram.

The motion was adopted and the Bill was passed.

17. Government Bill – Introduced

The Appropriation (No.2) Bill, 2013.

18. Government Bill – Passed

The Appropriation (No.2) Bill, 2013.

The motion for consideration of the Bill moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by P. Chidambaram.

The motion was adopted and the Bill was passed.

#8.27 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 15th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*Written speeches were laid on the Table.

#From 7.41 P.M. to 8.27 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 15, 2013/Phalguna 24, 1934 (Saka)

No. 298

11.00 A.M.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.
and re-assembled at 11.30 A.M.)*

11.30 A.M.

1. Starred Questions

Starred Question No. 261 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.34 A.M.
and re-assembled at 12 Noon).*

Replies to Starred Question Nos. 262–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2013-2014.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2011-2012.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Petroleum and Natural Gas for the year 2013-2014.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2011-2012, together with Audit Report thereon.
- (8) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Finance for the year 2013-2014.
 - (ii) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2013-2014.

- (iii) Outcome Budget of the Ministry of Finance for the year 2013-2014.
- (9)
- (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.99(E) published in Gazette of India dated 18th February, 2013 together with an explanatory memorandum providing for usage of the Post Export EPCG Duty Credit Scrips (0% EPCG variant) granted under Para 5.11 of the Foreign Trade Policy 2009-2014 for import of goods.
 - (ii) G.S.R.100(E) published in Gazette of India dated 18th February, 2013 together with an explanatory memorandum providing for usage of the Post Export EPCG Duty Credit Scrips (3% EPCG variant) granted under Para 5.11 of the Foreign Trade Policy 2009-2014 for import of goods.
 - (iii) G.S.R.106(E) published in Gazette of India dated 19th February, 2013 together with an explanatory memorandum making certain amendments in the two Notifications, mentioned therein.
 - (iv) G.S.R.114(E) published in Gazette of India dated 20th February, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated 23rd July, 1996.
 - (v) G.S.R.79(E) published in Gazette of India dated 13th February, 2013 together with an explanatory memorandum implementing

the Export Promotion Capital Goods scheme of the Foreign Trade Policy 2009-2014 and the amendment specifying the conditions subject to which catalysts for one subsequent charge shall be allowed to be imported under the customs notifications relating to EPCG scheme.

- (vi) G.S.R.86(E) published in Gazette of India dated 14th February, 2013 together with an explanatory memorandum including Visakhapatnam Airport in the list of ports from where imports and exports are permitted under the customs notifications issued for implementing the Export Promotion Schemes.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities Exchange Board of India Act, 1992:-

- (i) The Securities Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2012 published in Notification No. LAD-NRO/GN/2012-13/22/5429 in Gazette of India dated 19th November, 2012.
- (ii) The Securities Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Amendment) Regulations, 2012 published in Notification No. LAD-NRO/GN/2012-13/25/5455 in Gazette of India dated 11th December, 2012.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Assam Gramin Vikash Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 294 in Gazette of India dated 6th November, 2010.
- (ii) The Ballia-Etawah Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. H.O./2011/10/PRS/1086 in Gazette of India dated 5th November, 2011.

- (iii) The North Malabar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 5122/F-93/PAIRD/2010 in Gazette of India dated 13th September, 2010.
- (14) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
- (i) G.S.R.113(E) published in Gazette of India dated 20th February, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E. dated 16th March, 1995.
- (ii) G.S.R.101(E) published in Gazette of India dated 18th February, 2013 together with an explanatory memorandum providing for usage of the Post Export EPCG Duty Credit Scrips (0% EPCG variant) granted under para 5.11 of the Foreign Trade Policy 2009-2014.
- (iii) G.S.R.102(E) published in Gazette of India dated 18th February, 2013 together with an explanatory memorandum providing for usage of the Post Export EPCG Duty Credit Scrips (3% EPCG variant) granted under para 5.11 of the Foreign Trade Policy 2009-2014.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2011-2012.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2011-2012.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 844(E) in Gazette of India dated 26th November, 2012, together with a corrigendum thereto published in Notification No. G.S.R.105(E) dated 19th February, 2013 under Section 38 of the Drugs and Cosmetics Act, 1940.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2011-2012.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

4. Parliamentary Committees (other than Financial and DRSCs) - Summary of Work

Secretary-General laid on the Table the Hindi and English versions of the 'Parliamentary Committees (Other than Financial and DRSCs) - Summary of Work (1st June, 2010 to 31st May, 2011)'.

5. Statement by Minister

The Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Water Resources on review of Central Soil and Material Research Station, pertaining to the Ministry of Water Resources.

6. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Paban Singh Ghatowar made a statement regarding Government Business for the week commencing the 18th March, 2013.

12.10 P.M.

7. Motion

Shri Paban Singh Ghatowar moved the following motion :-

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on 14th March, 2013."

The motion was adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.
and re-assembled at 12.30 P.M.)*

12.30 P.M.

8. Submission by Members

Regarding reported making English compulsory in Civil Services Examination.

The following members made submission regarding reported making English compulsory in Civil Services Examination:-

1. Shri Lalu Prasad
2. Shri Gopinath Munde
3. Shri V. Aruna Kumar
4. Shri Dharmendra Yadav
5. Shri Sharad Yadav
6. Shri T.K.S. Elangovan
7. Shri Basudeb Acharia
8. Shri Tathagata Satpathy
9. Dr. Sanjeev Ganesh Naik
10. Dr. M. Thambi Durai
11. Shri Jayant Chaudhary
12. Shri Gurudas Dasgupta
13. Dr. Rattan Singh Ajnala
14. Shri S.D. Shariq
15. Prof. Saugata Roy
16. Dr. Ajay Kumar
17. Shri A. Ganeshamurthi
18. Shri Sheesh Ram Ola
19. Shri Inder Singh Namdhari
20. Shri Prasanta Kumar Majumdar
21. Dr. Tarun Mandal

The following members associated:-

1. Shri S.S. Ramasubbu
2. Shri Shivarama Gouda
3. Shri Hansraj G. Ahir
4. Shri Rakesh Singh
5. Shri Arjun Meghwal
6. Dr. Mahendrasinh P. Chauhan

7. Dr. Kirit Premjibhai Solanki
8. Shri Anurag Singh Thakur
9. Shri Virender Kashyap
10. Shri Nishikant Dubey
11. Shri Harin Pathak
12. Shri Rajendrasinh Rana
13. Shri Rakesh Sachan

Shri V. Narayanasamy responded.

9. Submission regarding reported resolution passed by the National Assembly of Pakistan condemning India for hanging Afzal Guru.

Shri Yashwant Sinha made a submission on the above subject.

Shri Kamal Nath responded.

Thereafter, the Speaker moved the following Resolution:-

"This House totally rejects the Resolution passed by the National Assembly of Pakistan on March 14, 2013. The House notes that Pakistan has committed that it would not allow its territory to be used for terrorism against India and only fulfillment of this commitment can be the basis for peaceful relations with Pakistan.

The House rejects interference in the internal affairs of India and calls upon the National Assembly of Pakistan to desist from such acts of support for extremist and terrorist elements.

The House reiterates that the entire State of Jammu and Kashmir including the territory under illegal occupation of Pakistan is and shall always be an integral part of India. Any attempt from any quarter to interfere in the internal affairs of India will be met resolutely and with complete unity of our nation."

The resolution was unanimously adopted.

1.42 P.M.

10. The Jharkhand Budget – 2013-14

Time Taken: 1 Hr. 50 Mts.

Combined discussion on the following items of business was taken up together:-

- (i) General discussion on the Budget for the State of Jharkhand for 2013-14;
- (ii) Demands for Grants Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33 and 35 to 60 in respect of Budget for the State of Jharkhand for 2013-14;
- (iii) Supplementary Demands for Grants Nos. 1 to 3, 10, 16, 18 to 20, 22, 23, 25, 26, 33, 36, 40, 41, 43 to 45, 48 to 51, 53, 54, 56 and 58 in respect of Budget for the State of Jharkhand for 2012-13.

The following members took part in the combined debate:-

1. Shri Nishikant Dubey
2. Shri Jagdambika Pal
3. Shri Shailendra Kumar
4. Shri Bhudeo Choudhary
5. Shri Pulin Bihari Baske
6. Shri Bhartruhari Mahtab
7. Shri Kameshwar Baitha
8. Shri Inder Singh Namdhari
9. Dr. Ajay Kumar

Shri P. Chidambaram replied to the combined debate.

All the Demands for Grants Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33 and 35 to 60 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jharkhand for the amounts shown under column 3 of printed List of Demands for Grants (Jharkhand) for 2013-14, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 3, 10, 16, 18 to 20, 22, 23, 25, 26, 33, 36, 40, 41, 43 to 45, 48 to 51, 53, 54, 56 and 58 (both Revenue Account and Capital Account) for the amounts shown under column

3 of the printed List of Supplementary Demands for Grants (Jharkhand) for 2012-13 were voted in full.

11. Government Bill – Introduced

The Jharkhand Appropriation Bill, 2013.

12. Government Bill – Passed

The Jharkhand Appropriation Bill, 2013.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

13. Government Bill – Introduced

The Jharkhand Appropriation (No.2) Bill, 2013.

14. Government Bill – Passed

The Jharkhand Appropriation (No.2) Bill, 2013.

The motion for consideration moved by Shri P. Chidambaram was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

3.33 P.M.**15. Motion – Adopted**

Prof. Saugata Roy moved the following motion :-

“That this House do agree with the Thirty-second Report of the Committee on Private Members’ Bills and Resolutions presented to the House on 13 March, 2013.”

The motion was adopted.

3.34 P.M.**16. Private Member’s Resolution – Negatived**

Further discussion on the following resolution moved by Shri Arjun Meghwal on 17 August, 2012, continued :-

“Taking into account the problems being faced by the persons migrated from Pakistan to India and settled in various parts of the country, this House urges upon the Government to take immediate steps to grant them citizenship and formulate a time bound action plan to extend them facilities as are available to other citizens of the country.”

The following members took part in the debate:-

1. Shri Rajendra Agrawal (speech resumed)
2. Prof. Saugata Roy
3. Dr. Mahendrasinh P. Chauhan
4. Shri Satpal Maharaj
5. Shri Ashok Tanwar

Shri Mullanpalli Ramachandran took part in the debate.

Shri Arjun Meghwal replied to the debate.

The Resolution was negatived.

4.35 P.M.

17. Private Member's Resolution – Under Consideration

Shri Mahendra Kumar Roy moved the following Resolution :-

“This House expresses its serious concern over consistent increase in the rate of inflation and consequent rise in the prices of essential commodities and urges upon the Government to take effective steps to control the rising prices of essential commodities and strengthen and universalize the Public Distribution System.”

The following members took part in the debate:-

1. Dr. Mahendrasinh P. Chauhan
2. Shri Satpal Maharaj
3. Shri Shailendra Kumar
4. Prof. Saugata Roy
5. Shri Jagdambika Pal
6. Shri Bhartruhari Mahtab (speech unfinished)

The discussion was not concluded.

***6.45 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*From 6.00 P.M. to 6.45 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 18, 2013/Phalguna 27, 1934 (Saka)

No. 299

11.00 A.M.

1. Starred Questions

Starred Question No. 281 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.07 A.M.
and re-assembled at 11.20 A.M.)*

11.20 A.M.

Starred Question Nos. 282 and 283 were orally answered.

Replies to Starred Question Nos. 284–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2011-2012.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2011-2012.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Steel for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Steel for the year 2013-2014.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2013-2014.
- (7) A copy of the Notification No. S.O.2039(E) (Hindi and English versions) published in Gazette of India dated 5th September, 2012 making certain amendments to Notification No. S.O. 1174(E) dated 18th July, 2007 issued under Sections 12 and 13 of the Environment (Protection) Act, 1986.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2013-2014.
- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Power for the year 2013-2014.

- (ii) Outcome Budget of the Ministry of Power for the year 2013-2014.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National University of Physical Education, Gwalior, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National University of Physical Education, Gwalior, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2013-2014.
- (13) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.
 - (ii) Outcome Budget of the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the STCL Limited, Bangalore, for the year 2011-2012.
 - (ii) Annual Report of the STCL Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Textiles for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Textiles for the year 2013-2014.
- (17) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2013-2014.
 - (ii) Outcome Budget of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2013-2014.
- (18) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Department of Electronics and Information Technology for the year 2013-2014.
 - (ii) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2013-2014.
 - (iii) Outcome Budget of the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2013-2014.
- (19) A copy of the Semiconductor Integrated Circuits Layout-Design (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 689(E) in Gazette of India dated 14th September, 2012 under sub-section (3) of Section 96 of the Semiconductor Integrated Circuits Layout-Design Act, 2000.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Inc., New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Inc., New Delhi, for the year 2011-2012.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
- (i) The Telecom Consumers Protection (Sixth Amendment) Regulations, 2013 published in Notification No. 308-5/2011-QOS in Gazette of India dated 21st February, 2013.
 - (ii) The Registration of Consumer Organisations Regulations, 2013 published in Notification No. 308-5/2011-QOS in Gazette of India dated 21st February, 2013.

(22) A copy of the Statement (Hindi and English versions) regarding clarification on the Information Technology (Intermediary Guidelines) Rules, 2011 under Section 79 of the Information Technology Act, 2000.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2011-2012.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

(i) S.O. 2647(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.

(ii) S.O. 2852(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.

(iii) S.O. 2944(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.

(iv) S.O. 2947(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.24B (Raebareilly-Allahabad Section) in the State of Uttar Pradesh.

(v) S.O. 2934(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management

and operation of National Highway No.232 (Tanda-Raebareilly Section) in the State of Uttar Pradesh.

- (vi) S.O. 88(E) published in Gazette of India dated 8th January, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttar Pradesh.
- (vii) S.O. 2938(E) published in Gazette of India dated 19th December, 2012, making certain amendments in the Notification No. S.O. 1230(E) dated 28th May, 2012.
- (viii) S.O. 2863(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.235 (Meerut-Bulandshahr Section) in the State of Uttar Pradesh.
- (ix) S.O. 134(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.232 (Tanda-Raebareilly Section) in the State of Uttar Pradesh.
- (x) S.O. 2998(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- (xi) S.O. 3047(E) published in Gazette of India dated 28th December, 2012, authorising the Additional District Magistrate (Finance and Revenue), District-Rampur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttar Pradesh.
- (xii) S.O. 3039(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.91 (Aligarh to Kanpur Section) in the State of Uttar Pradesh.

- (xiii) S.O. 3052(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xiv) S.O. 2990(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.NE-II (Eastern Peripheral Expressway) in the State of Uttar Pradesh.
- (xv) S.O. 3054(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.25 (Orai-Bhoganipur Section) in the State of Uttar Pradesh.
- (xvi) S.O. 2912(E) published in Gazette of India dated 15th December, 2012, authorising the Additional District Magistrate (Finance and Revenue), District-Rampur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 73 (Roorkee-Chutmalpur-Saharanpur-U.P/Haryana Border Section) in the State of Uttar Pradesh.
- (xvii) S.O. 1206(E) published in Gazette of India dated 26th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xviii) S.O. 460(E) published in Gazette of India dated 1st March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xix) S.O. 511(E) published in Gazette of India dated 11th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.
- (xx) S.O. 513(E) published in Gazette of India dated 11th March, 2011, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.

- (xxi) S.O. 825(E) published in Gazette of India dated 26th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxii) S.O. 1090(E) published in Gazette of India dated 16th May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.
- (xxiii) S.O. 793(E) published in Gazette of India dated 26th April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xxiv) S.O. 1831(E) published in Gazette of India dated 8th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxv) S.O. 510(E) published in Gazette of India dated 11th March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.
- (xxvi) S.O. 404(E) published in Gazette of India dated 21st February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxvii) S.O. 611(E) published in Gazette of India dated 22nd March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.

- (xxviii) S.O. 340(E) published in Gazette of India dated 14th February, 2011, making certain amendments in the Notification No. S.O. 1692(E) dated 10th July, 2009.
- (xxix) S.O. 915(E) published in Gazette of India dated 29th April, 2011, authorising the Sub-Divisional Officer, Girwa, as the competent authority to acquire land for regarding acquisition of land for construction of new Bypass for Udaipur city from Debari to Kaya for connecting National Highway No. 76 to National Highway No. 8 in the state of Rajasthan.
- (xxx) S.O. 2956(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 232 (Raebareilly-Banda Section) in the State of Uttar Pradesh.
- (xxxii) S.O. 3051(E) published in Gazette of India dated 28th December, 2012, authorising the Special Land Acquisition Officer, Moradabad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 93 (Aligarh-Moradabad Section) in the State of Uttar Pradesh.
- (xxxiii) S.O. 2994(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 (Kanpur-Hamirpur Section) in the State of Uttar Pradesh.
- (xxxiv) S.O. 91(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxxv) S.O. 2987(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Malaut-Pithoragarh Section) in the State of Uttarakhand.
- (xxxvi) S.O. 2913(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttarakhand.

- (xxxvi) S.O. 2916(E) published in Gazette of India dated 17th December, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 100 in the State of Jharkhand.
- (xxxvii) S.O. 178(E) published in Gazette of India dated 17th January, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 99 in the State of Jharkhand.
- (xxxviii) S.O. 244(E) published in Gazette of India dated 24th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 163 (Hyderabad to Bhopalapatnam Section) in the State of Andhra Pradesh.
- (xxxix) S.O. 2037(E) published in Gazette of India dated 5th September, 2012 making certain amendments in Notification No. S.O. 2640(E) dated 24th November, 2011.
- (xl) S.O. 2038(E) published in Gazette of India dated 5th September, 2012 making certain amendments in Notification No. S.O. 2492(E) dated 2nd November, 2011.
- (xli) S.O. 2197(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xlii) S.O. 2299(E) published in Gazette of India dated 25th September, 2012, making certain amendments in Notification No. S.O. 2440(E) dated 25th October, 2011.
- (xliii) S.O. 2368(E) to S.O. 2370(E) published in Gazette of India dated 5th October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Bhopal-Biora Section) in the State of Madhya Pradesh.

- (xliv) S.O. 2428(E) and S.O. 2429(E) published in Gazette of India dated 10th October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 64 (Zirakpur-Patiala Section) in the State of Madhya Pradesh.
- (xlv) S.O. 2561(E) and S.O. 2562(E) published in Gazette of India dated 26th October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 27 (Mangawan-Chakghat Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 801(E) published in Gazette of India dated 11th April, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlvii) S.O. 1572(E) published in Gazette of India dated 12th July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlviii) S.O. 1563(E) published in Gazette of India dated 12th July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlix) S.O. 1362(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (l) S.O. 1360(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (li) S.O. 1055(E) published in Gazette of India dated 11th May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lii) S.O. 1056(E) published in Gazette of India dated 11th May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (liii) S.O. 800(E) published in Gazette of India dated 11th April, 2012, entrusting the stretches, mentioned therein, of new National Highways No. 60, 65 and 67 to National Highway Authority of India.

- (liv) S.O. 1053(E) published in Gazette of India dated 11th May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lv) S.O. 949(E) published in Gazette of India dated 30th April, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lvi) S.O. 708(E) published in Gazette of India dated 7th April, 2011, containing corrigendum to the Notification No. S.O. 2252(E) dated 13th September, 2010.
- (lvii) S.O. 1666(E) published in Gazette of India dated 24th July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lviii) S.O. 1831(E) published in Gazette of India dated 14th August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lix) S.O. 1832(E) published in Gazette of India dated 14th August, 2012, declaring Highways as new National Highways, mentioned therein.
- (lx) S.O. 2004(E) published in Gazette of India dated 30th August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxi) S.O. 2007(E) published in Gazette of India dated 30th August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxii) S.O. 2309(E) published in Gazette of India dated 26th September, 2012, omitting new National Highway Nos. 947 and 360.
- (lxiii) S.O. 2310(E) published in Gazette of India dated 26th September, 2012, omitting new National Highway Nos. 160 and 953.
- (lxiv) S.O. 2311(E) published in Gazette of India dated 26th September, 2012, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxv) S.O. 2312(E) published in Gazette of India dated 26th September, 2012, declaring highways, mentioned therein, as National Highways.

(Ixvi) S.O. 2372(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(Ixvii) S.O. 2757(E) published in Gazette of India dated 22nd November, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(26) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Highways Act, 1988:-

(i) S.O. 1667(E) published in Gazette of India dated 24th July, 2012, entrusting the stretches, mentioned therein, of National Highway Nos. 23 and 42 to the National Highway Authority of India.

(ii) S.O. 1830(E) published in Gazette of India dated 14th August, 2012, the stretches, mentioned therein, of National Highway No. 44 to the National Highway Authority of India.

(iii) S.O. 2006(E) published in Gazette of India dated 30th August, 2012, entrusting the stretches, mentioned therein, of National Highway No. 21 to the National Highway Authority of India.

(iv) S.O. 2756(E) published in Gazette of India dated 22nd November, 2012, entrusting the stretches, mentioned therein, of National Highway Nos. 9 and 18A to the National Highways Authority of India.

(v) S.O. 2371(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 1205(E) dated 29th October, 2004.

(vi) S.O. 1564(E) published in Gazette of India dated 12th July, 2012, entrusting of stretches, mentioned therein, of National Highway No. 527C to National Highway Authority of India.

(vii) S.O. 1364(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 1097(E) dated 4th August, 2005.

(viii) S.O. 1365(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 465(E) dated 26th April, 2002.

- (ix) S.O. 1366(E) published in Gazette of India dated 18th June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
 - (x) S.O. 1363(E) published in Gazette of India dated 18th June, 2012, entrusting of stretches of National Highway No. 122 to National Highway Authority of India.
 - (xi) S.O. 1361(E) published in Gazette of India dated 18th June, 2012, entrusting of stretches of National Highway Nos. 17 and 207 to National Highway Authority of India.
 - (xii) S.O. 1054(E) published in Gazette of India dated 11th May, 2012, entrusting of stretches of National Highways, mentioned therein, to National Highway Authority of India.
 - (xiii) S.O. 1052(E) published in Gazette of India dated 11th May, 2012, making certain amendments in the Notification No. S.O. 1035(E) dated 7th May, 2010.
 - (xiv) S.O. 948(E) published in Gazette of India dated 30th April, 2012, making certain amendments in the Notification No. S.O. 910(E) dated 21st April, 2010.
- (27) A copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 943(E) in Gazette of India dated 31st December, 2012 under sub-section (4) of the Section 212 of the Motor Vehicles Act, 1988.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Act, 1988:-
- (i) The National Highways Authority of India (Recruitment, Seniority and Promotion) Sixth Amendment Regulations, 2012 published in Notification No. No. NHAI/11011/17/2012-HR.I (Vol.V) in Gazette of India dated 23rd November, 2012.
 - (ii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2013 published in Notification No. No. NHAI/11011/17/2012-HR.I (Vol.IX) in Gazette of India dated 24th January, 2013.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2013, passed by Lok Sabha on the 13th March, 2013.
- (ii) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (Railways) Bill, 2013, passed by Lok Sabha on the 13th March, 2013.
- (iii) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 2013, passed by Lok Sabha on the 13th March, 2013.

5. Statement by Minister

The Minister of Commerce and Industry and Minister of Textiles laid a Statement (Hindi and English versions) correcting the reply to Starred Question No. 84 given on 04 March, 2013 asked by Shri Bhartruhari Mahtab, MP regarding 'Industrial Output'.

6. Government Bill – Introduced

The Indian Institutes of Information Technology Bill, 2013.

***12.03 P.M.**

7. Submission by Members

Regarding alleged remarks of a Union Minister against Muslims and leader of a political party.

Sarvashri Shailendra Kumar and Mulayam Singh Yadav made a submission regarding alleged remarks of a Union Minister against Muslims and leader of a political party.

Shri Beni Prasad Verma responded.

#Shri Kamal Nath also responded.

*(Due to interruptions, Lok Sabha adjourned at 12.15 P.M.
and re-assembled at 2.00 P.M.)*

*from 12.03 P.M. to 12.15 P.M., and 3.00 P.M. to 3.09 P.M., members raised matters of urgent public importance.

#At 3.03 P.M.

2.00 P.M.**8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to upgrade and rename the Central Board of Direct Taxes as the Department of Direct Taxes.
- (2) Rajkumari Ratna Singh regarding need to ensure proper implementation of Rashtriya Swasthya Bima Yojana in Pratapgarh parliamentary constituency in Uttar Pradesh.
- (3) Shri Bharat Ram Meghwal regarding need to impress upon the Government of Rajasthan to expedite mutation of land allotted for educational needs of girls in Alwar district of Rajasthan.
- (4) Shri R. Dhruvanarayana regarding need to release remaining sanctioned funds for development of Bharachukki falls in Chamarajanagar district, Karnataka.
- (5) Dr. Nilesh N. Rane regarding need to retain Town Booking Agents for booking railway tickets operating under Konkan Railway.
- (6) Shri K. P. Dhanapalan regarding need to resume operation of oil exploration in Cochin High of Arabian sea.
- (7) Shri Marotrao S. Kowase regarding need to expedite completion of Gosikhurd Irrigation Project in Bhandara district of Maharashtra.
- (8) Shri Hansraj G. Ahir regarding need to address the problem of unemployment in the country.
- (9) Shri Shivaramagouda regarding need to provide hassle free service by BSNL to the customers in border areas of Bellary and Sirguppa regions of Karnataka.
- (10) Shri R.K. Singh Patel regarding need to undertake electrification of villages in Banda and Chitrakoot districts of Uttar Pradesh.
- (11) Shri Ashok Kumar Rawat regarding need to undertake repair of G.T. Road between Kanpur and Bilhour and also make provision of medical facilities with Trauma Centre along the road between Kanpur and Delhi.

- (12) Prof. (Dr.) Ranjan Prasad Yadav regarding need to stop land erosion caused by the river Ganga in Maner block under Pataliputra parliamentary constituency, Bihar.
- (13) Prof. Saugata Roy regarding need to float tender for railway wagons requirement in West Bengal.
- (14) Shri A.K.S. Vijayan regarding need to set up a separate ministry to look after the welfare of fishermen in the country.
- (15) Dr. Raghuvansh Prasad Singh regarding need to upgrade Muzaffarpur-Deoria-Taraiya road into National Highway.
- (16) Shri Prabodh Panda regarding need to set up a Railway Coach Factory at Kharagpur in West Bengal.

*(Due to interruptions, Lok Sabha adjourned at 2.02 P.M.
and re-assembled at 3.00 P.M.)*

(Due to interruptions, Lok Sabha adjourned for the day.)

3.09 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 19th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 19, 2013/Phalguna 28, 1934 (Saka)

No. 300

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Kailash Nath Singh Yadav, member of Ninth Lok Sabha and Shri Francis Fanthome, member of the Fourteenth Lok Sabha.

She also made reference to the loss of lives of about 36 persons and injuries to several others when a bus fell off a bridge in Ratnagiri district of Maharashtra in the morning of 19th March, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12.00 Noon)*

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 301–320 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3451–3680 would be printed in the Official Report for the day.

12.00 Noon**3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Defence for the year 2013-2014.
 - (ii) Defence Services Estimates for the year 2013-2014.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Agriculture for the year 2013-2014.
 - (ii) Outcome Budget of the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2013-2014.
 - (iii) Outcome Budget of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, for the year 2013-2014.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2012-2013.
- (4)
 - (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Social Justice and Empowerment for the year 2013-2014.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Water Resources for the year 2013-2014.

- (ii) Outcome Budget of the Ministry of Water Resources for the year 2013-2014.
- (8) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Culture for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Culture for the year 2013-2014.
- (9) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2013-2014.
 - (ii) Outcome Budget of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2013-2014.
 - (iii) Outcome Budget of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2013-2014.
- (10) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Information and Broadcasting for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Information and Broadcasting for the year 2013-2014.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2011-2012.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Essential Commodities Act, 1995:-

- (i) S.O. 380(E) published in Gazette of India dated 15th February, 2013, fixing the specifications, mentioned therein, of Potassium Magnesium Sulphate to be imported into India for a period of two years from the date of publication of this notification.
- (ii) S.O. 381(E) published in Gazette of India dated 15th February, 2013, fixing the specifications, mentioned therein, of Colemanite to be imported into India for a period of two years from the date of publication of this notification.
- (iii) S.O. 382(E) published in Gazette of India dated 15th February, 2013, notifying the specifications, mentioned therein, in respect of provisional fertilizer Urea Ammonium Phosphate fortified with 8% Sulphur to be manufactured in India for a period of two years from the date of publication of this notification.
- (iv) S.O. 383(E) published in Gazette of India dated 15th February, 2013, fixing the specifications, mentioned therein, of Calcium Cyanamide to be imported into India for a period of two years from the date of publication of this notification.

(14) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001:-

- (i) The Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2013 published in Notification No. G.S.R. 115(E) in Gazette of India dated 21st February, 2013.
- (ii) The Protection of Plant Varieties and Farmers' Rights (Amendment) Regulations, 2013 published in Notification No. G.S.R. 116(E) in Gazette of India dated 21st February, 2013.

(15) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agricultural Research and Education, Ministry of Agriculture, for the year 2013-2014.

4. Report of Committee on Empowerment of Women

Rajkumari Ratna Singh presented the Eighteenth Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the Recommendations contained in the Fourteenth Report on the subject 'Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and Empowerment of Women in Rural Areas'.

5. Statements of Committee on Empowerment of Women

Rajkumari Ratna Singh laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Empowerment of women:-

- (1) Statement showing Action Taken by the Government on the recommendations contained in the Seventh Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2010-11) on Action Taken on the 3rd Report of the Committee on the subject 'Empowerment of Women through Panchayati Raj Institutions'.
- (2) Statement showing Action Taken by the Government on the recommendations contained in the Ninth Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2010-11) on Action Taken on the 6th Report of the Committee on the subject 'Women in Paramilitary Forces'.
- (3) Statement showing Action Taken by the Government on the recommendations contained in the Sixteenth Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2011-12) on Action Taken on the 8th Report of the Committee on the subject 'Working Conditions of Anganwadi Workers'.

6. Statements of Committee on Agriculture

Shri Hukamdeo Narayan Yadav laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Committee on Agriculture :-

- (1) Thirty-ninth Report on Action Taken by the Government on the Recommendations contained in the Twenty-first Report on 'Infrastructural Facilities for Development of Food Processing Industries – An Evaluation' of the Ministry of Food Processing Industries.
- (2) Fortieth Report on Action Taken by the Government on the Recommendations contained in the Thirty-second Report on Demands for Grants (2012-13) of the Ministry of Agriculture (Department of Agricultural Research and Education).

7. Reports of Standing Committee on Health and Family Welfare

Shri Kirti Azad laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 61st Report on Action Taken by Government on the Recommendations/ Observations contained in the Fifty-fifth Report of the Committee on Demands for Grants (2012-2013) of the Department of AYUSH.
- (2) 62nd Report on Action Taken by Government on the Recommendations/ Observations contained in the Fifty-seventh Report of the Committee on Demands for Grants (2012-2013) of the Department of AIDS Control.
- (3) 63rd Report on Action Taken by Government on the Recommendations/ Observations contained in the Fifty-sixth Report of the Committee on Demand for Grants (2012-2013) of the Department of Health Research.
- (4) 64th Report on Action Taken by Government on the Recommendations/ Observations contained in the Fifty-fourth Report of the Committee on Demands for Grants (2012-13) of the Department of Health and Family Welfare.

- (5) 65th Report of the Committee on the proposal to introduce the Bachelor of Science (Community Health) course.

8. Statement by Minister

The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 51st Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.

9. Motions for election to the OBC Committee

- (i) Shri Bijoy Krishna Handique moved the following motion:-

"That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

The motion was adopted.

- (ii) Shri Bijoy Krishna Handique moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee."

The motion was adopted.

10. Government Bill – Withdrawn

The Criminal Law (Amendment) Bill, 2012

11. Government Bill – Introduced

The Criminal Law (Amendment) Bill, 2013

12.09 P.M.

12. Submission by Members

Regarding the need for a strong resolution in the United Nations Human Rights Council against Sri Lanka for human rights violation against Sri Lankan Tamils

Dr. M. Thambi Durai and Shri T.K.S. Elangovan made submission regarding the need for a strong resolution in the United Nations Human Rights Council against Sri Lanka for human rights violation against Sri Lankan Tamils.

The following members associated:-

1. Shri Shiv Kumar Udasi
2. Shri P. Lingam
3. Shri P.L. Punia

Shri Kamal Nath responded.

*(Due to interruptions Lok Sabha adjourned at 12.23 P.M.
and re-assembled at 2.01 P.M.)*

2.01 P.M.**13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ratan Singh regarding laying of railway line between Bharatpur in Rajasthan to Kosi Kalan via Deeg and Kaman.
- (2) Shri Ponnannam Prabhakar regarding need to allocate additional power supply to Andhra Pradesh.
- (3) Shri Harsh Vardhan regarding need to undertake mandatory audit of Production Sharing Contracts under New Exploration Licensing Policy by C & AG.
- (4) Shri M.K. Raghavan regarding need to take steps for setting up of Footwear Design and Development Institute at Kozhikode in Kerala.
- (5) Shri P.L. Punia regarding need to replace the New Pension Scheme with the old Pension scheme.
- (6) Smt. Jyoti Dhurve regarding need to provide financial support to dairy farms in Betul Parliamentary constituency, Madhya Pradesh under Dairy Entrepreneurship Development Scheme.
- (7) Shri Arjun Ram Meghwal regarding need to operationalise mobile towers in Bikaner parliamentary constituency, Rajasthan.
- (8) Shri Hari Manjhi regarding need to ensure execution of tree plantation work under Mahatma Gandhi National Rural Employment Guarantee Scheme as per specified norms in Gaya parliamentary constituency, Bihar.
- (9) Shri Dilipkumar Mansukhlal Gandhi regarding need to convert consumer pump outlets selling diesel into retail pump outlets to enable the consumer pump outlets in Maharashtra to survive.
- (10) Shri Rakesh Sachan regarding need to accord approval to the proposal for construction of pump canal at Bhitaura Ghat on the river Ganga in Fatehpur district, Uttar Pradesh for supply of water for irrigation purpose to the farmers.

- (11) Shri Dhananjay Singh regarding need to undertake construction of an over-bridge at railway crossing on State highway no. 7 near Mungra Badshahpur in Uttar Pradesh.
- (12) Smt. J. Helen Davidson regarding need to set up an independent ministry to deal with fisheries in the country.
- (13) Shri P.R. Natarajan regarding need for approval of revival proposal of the Hindustan Photo Films at Nilgiris, Tamil Nadu.
- (14) Shri Kalikesh N. Singh Deo regarding need to establish a Solar Park in Balangir district, Odisha.
- (15) Shri Modugula Venugopala Reddy regarding need to take immediate steps for release of funds from 13th Finance Commission for local bodies in Andhra Pradesh.

2.03 P.M.**14. Statutory Resolution – Negatived**

Time Taken: 5 Hrs. 41 Mts.

Dr. Bhola Singh moved the following resolution : -

“That this House disapproves of the Criminal Law (Amendment) Ordinance, 2013 (No. 3 of 2013) promulgated by the President on 3rd February, 2013”.

After discussion as indicated in para 15 below, the Resolution was negatived.

15. Government Bill – Passed

The Criminal Law (Amendment) Bill, 2013

The motion for consideration of the Bill was moved by Shri Sushil Kumar Shinde.

§On a Point of Order raised by Prof. Saugata Roy, the Speaker made the following observation:-

"Hon'ble members, Prof. Saugata Roy raised a point of order under article 123(2) of the Constitution contending that the Statutory Resolution for disapproval of the Criminal Law (Amendment) Ordinance 2013 should be taken up first and disposed of before taking up the Criminal Law (Amendment) Bill, 2013 for consideration and passing.

Article 123(2) gives a right to members to give notice of Statutory Resolution for disapproval of an Ordinance promulgated by the President. Dr. Bhola Singh, Shri Gurudas Dasgupta and Prof. Saugata Roy gave notices of Statutory Resolutions for disapproval of Criminal Law (Amendment) Ordinance, 2013. Dr. Bhola Singh's notice being first in point of time, his name is in the first place against item no. 21 of today's Revised List of Business, i.e. Statutory Resolution. Since resolutions of the three members are identical, all three cannot be called to speak at the beginning of the discussion. As the Statutory Resolution has been moved by the member whose name is in first place, other two members may get a chance when the turn of their parties comes. This has been the established practice of the House.

It has been a convention of the House that combined discussions on items are taken up if the subject matters of items are such that the items can be conveniently discussed together. This convention has evolved in order to save precious time of the House and to avoid repetition of arguments in the House.

I may further inform that the Business Advisory Committee decided in their meeting held on 13 March, 2013 that a combined discussion may be held on these two items. In any case, the Statutory Resolution would be disposed of before the motion for consideration of Bill is put to vote.

I, therefore hold the point of order is out of order."

The following members took part in the combined discussion on resolution (vide para 14 above) and on the motion for consideration of the Bill :-

1. Dr. Bholu Singh
2. Shri Sandeep Dikshit
3. Smt. Sumitra Mahajan
4. Shri Shailendra Kumar
5. Shri Dara Singh Chauhan
6. Shri Sharad Yadav
7. Shri Kalyan Banerjee
8. Adv. A. Sampath
9. Shri Pinaki Misra
10. Shri Anant Gangaram Geete
11. Smt. Supriya Sadanand Sule
12. Shri S. Semmalai
13. Shri Nama Nageswara Rao
14. Shri Gurudas Dasgupta
15. Smt. Harsimrat Kaur Badal
16. Shri Lalu Prasad
17. Kumari Saroj Pandey
18. Smt. Priya Dutt
19. Smt. Jaya Prada
20. Shri S.D. Shariq

21. Shri Kameshwar Baitha
22. Smt. Satabdi Roy
23. Shri Asaduddin Owaisi
24. Shri Thirumaavalavan
25. Dr. Ajay kumar
26. Shri R. Thamarai Selvan
27. Shri Vijay Bahadur Singh
28. Smt. Meena Singh

Shri Sushil Kumar Shinde replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

On amendment No. 33 moved by Shri Bhartruhari Mahtab to Clause 5, the House divided and result of Division was : Ayes 75, Noes 128. The amendment was accordingly negatived.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted, as amended.

On amendment No. 35 moved by Shri Bhartruhari Mahtab to Clause 8, the House divided and result of Division was : Ayes 66, Noes 132. The amendment was accordingly negatived.

Clause 8 was adopted.

On amendment No. 27 moved by Shri Gurudas Dasgupta to Clause 9, the House divided and result of Division was : Ayes 68, Noes 134. The amendment was accordingly negatived.

Clause 9 was adopted, as amended.

Clauses 10 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 28 were adopted.

Clause 29 was negatived.

Clauses 30 and 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sushil Kumar Shinde.

The motion was adopted and the Bill, as amended, was passed.

@8.18 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 20th March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

[@]From 7.44 P.M. to 8.18 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 20, 2013/Phalgun 29, 1934 (Saka)

No. 301

11.00 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Naresh Kumar Baliyan, member of Tenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question No. 321 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 322–340 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2013-2014.

- (ii) Outcome Budget of the Ministry of Overseas Indian Affairs for the year 2013-2014.
- (2) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Road Transport and Highways for the year 2013-2014.
- (3) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Shipping for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Shipping for the year 2013-2014.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation for the year 2013-2014.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2013-2014.
- (6) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Department of Atomic Energy for the year 2013-2014.
 - (ii) Detailed Demands for Grants of the Department of Space for the year 2013-2014.
 - (iii) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2013-2014.
 - (iv) Outcome Budget of the Department of Atomic Energy for the year 2013-2014.
 - (v) Outcome Budget of the Department of Space for the year 2013-2014.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2011-2012, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2011-2012, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2011-2012, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2011-2012, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2011-2012, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Hari Singh Gour Vishwavidyalaya, Sagar, for the year 2009-2010, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of External Affairs for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of External Affairs for the year 2013-2014.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2011-2012, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2011-2012.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28)
 - (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2011-2012.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2011-2012, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2011-2012.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2011-2012.

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2011-2012, together with Audit Report thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2011-2012.
- (39) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2011-2012, together with Audit Report thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2011-2012.

- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2011-2012.
- (45) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Civil Aviation for the year 2013-2014.
- (ii) Outcome Budget of the Ministry of Civil Aviation for the year 2013-2014.
- (46) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
- (i) The Aircraft (Investigation of Accidents and Incidents) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 788(E) in Gazette of India dated 23rd October, 2012, alongwith Delay Statement.
- (ii) The Aircraft (2nd Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 535(E) in Gazette of India dated 5th July, 2012, alongwith Delay Statement.
- (iii) The Aircraft (Investigation of Accidents and Incidents) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 536(E) in Gazette of India dated 5th July, 2012, alongwith Delay Statement.
- (47) A copy of the Outcome Budget (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2013-2014.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the

Institute of Applied Manpower Research, Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2011-2012.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2013-2014.
- (51) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (52) A copy of the Review* (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2011-2012.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy of the Outcome Budget (Hindi and English versions) of the Department of Posts, Ministry of Communications and Information Technology, for the year 2013-2014.

*Annual Report and Audited Accounts were laid on 13.03.2013.

5. Departmentally related Standing Committees - Summary of Work

Secretary-General laid on the Table the Hindi and English versions of the 'Departmentally Related Standing Committees - Summary of Work (31st August, 2010 to 30th August, 2011)'.

6. Report of Committee on Private Members' Bills and Resolutions

Prof. Saugata Roy presented the Thirty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Twenty-sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Review of representation of Scheduled Castes and Scheduled Tribes in senior positions in Government of India" pertaining to the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training).

#8. Report of Standing Committee on Defence

Rajkumari Ratna Singh presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Defence on 'The Armed Forces Tribunal (Amendment) Bill, 2012.'

9. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Vijay Bahadur Singh laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) Fifty-sixth Report on Action Taken Replies of the Government on the Recommendations/Observations contained in the 51st Report on Demands for Grants (2012-13) of the Ministry of Personnel, Public Grievances and Pensions.
- (2) Fifty-seventh Report on Action Taken Replies of the Government on the Recommendations/Observations contained in the 52nd Report on Demands for Grants (2012-13) of the Ministry of Law and Justice.

10. Statements by Ministers

- (1) The Minister of Human Resource Development laid a statement (Hindi and English versions) (i) correcting the reply given on 19.12.2012 to Starred Question No.362 by Shri Mangani Lal Mandal regarding Kendriya Vidyalayas; and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 225th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2012-13), pertaining to the Department of Space.
 - (ii) the status of implementation of the recommendations contained in the 232nd Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in the 222nd Report of the Committee on Demands for Grants (2012-13), pertaining to the Department of Atomic Energy.

**(Due to interruptions, Lok Sabha adjourned at 12.09 P.M.
and re-assembled at 12.30 P.M.)*

12.32 P.M.**11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sanjay Singh regarding need to provide adequate facilities at Vijethua Mahabiran Dham, a tourist destination of religious importance, in Sultanpur parliamentary constituency, Uttar Pradesh.
- (2) Shri N.S.V. Chitthan regarding need to release a commemorative stamp in honour of Nayaki Swamigal, a great spiritual poet of Tamil Nadu.
- (3) Shri M.I. Shanavas regarding need to provide a relief package for drought hit Kerala.
- (4) Shri Ijyaraj Singh regarding need to prevent crops against damage caused by nilgais and boars in Kota parliamentary constituency, Rajasthan.
- (5) Shri Jagdambika Pal regarding need to impress upon International Olympic Committee to retain wrestling as a sport event in Olympics.
- (6) Shri P.T. Thomas regarding need to ensure remunerative price to pepper farmers in Kerala.
- (7) Shri Datta Meghe regarding need to provide stoppage of important trains at railway stations under Wardha parliamentary constituency, Maharashtra.
- (8) Shri Rao Saheb Danve Patil regarding need to provide necessary assistance to tackle drought situation in Maharashtra particularly in Jalna parliamentary constituency in the State.
- (9) Prof. Ram Shankar regarding need to lift ban on sale of Petha by vendors at Agra Cantonment Railway Station, Uttar Pradesh.
- (10) Kumari Saroj Pandey regarding need to provide a special financial package to Chhattisgarh to give impetus to development in the State.
- (11) Shri A.T. Nana Patil regarding need to expedite the four-laning of N.H.-6 between Amrawati and Dhulia in Maharashtra.

- (12) Smt. Sushila Saroj regarding need to take necessary action on the proposal of Government of Uttar Pradesh regarding inclusion of backward castes of Uttar Pradesh in the list of Scheduled Castes.
- (13) Shri Kapil Muni Karwariya regarding need to provide safe and clean drinking water in villages under Mau Aima Block in Allahabad district, Uttar Pradesh.
- (14) Shri Dinesh Chandra Yadav regarding need to provide safe and clean drinking water in Khagaria Municipal Council area in Bihar.
- (15) Shri R. Thamaraiselvan regarding need to provide equal representation for all regions in the composition of UPSC.
- (16) Shri C. Rajendran regarding need to accord permission for construction of the Post Office building at the allocated land in Chitlapakkam Second main Road, Chennai, Tamil Nadu.
- (17) Smt. Paramjit Kaur Gulshan regarding need to ensure special provisions for welfare of the differently abled persons in the country.
- (18) Shri Raju Shetti regarding need to retain the old format of Civil Services examination for All India Services conducted by UPSC.

12.33 P.M.

12. Calling Attention

Shri Bishnu Pada Ray called the attention of the Minister of Home Affairs to the situation arising out of permission to a Malaysian Company to develop 50 berth Yacht Marina and 30 bedded 3 Star Hotel on Viper Island, Andaman and Nicobar Islands and steps taken by the Government in this regard.

The Minister of State in the Ministry of Home Affairs on behalf of the Minister of Home Affairs laid a statement (Hindi and English versions) in regard thereto.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.34 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 21st March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 21, 2013/Phalguna 30, 1934 (Saka)

No. 302

11.00 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Mr. Mohammed Zillur Rahman, the President of the People's Republic of Bangladesh on 20 March, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question No. 341 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 342–360 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the State of Indian Agriculture, 2012-13.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2013-2014.
 - (ii) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2013-2014.
 - (iii) Outcome Budget of the Ministry of Earth Sciences for the year 2013-2014.
 - (iv) Outcome Budget of the Department of Science and Technology, Ministry of Science and Technology, for the year 2013-2014.
 - (v) Outcome Budget of the Department of Bio-Technology, Ministry of Science and Technology, for the year 2013-2014.
 - (vi) Outcome Budget of the Department of Scientific and Industrial Research, Ministry of Science and Technology, for the year 2013-2014.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Labour and Employment for the year 2013-2014.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2011-2012.
- (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2011-2012.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.
- (ii) Outcome Budget of the Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.

(9) A copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Law and Justice for the year 2013-2014.
- (2) Outcome Budget of the Ministry of Law and Justice for the year 2013-2014.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Notaries Act, 1952:-

- (i) The Notaries (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 808(E) in Gazette of India dated 14th November, 2011.
- (ii) The Notaries (Amendment) Rules, 2012 published in Notification No. G.S.R. 49(E) in Gazette of India dated 25th January, 2012.

- (iii) The Notaries (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 632(E) in Gazette of India dated 14th August, 2012.
 - (iv) The Notaries (Third Amendment) Rules, 2012 published in Notification No. G.S.R. 662(E) in Gazette of India dated 31st August, 2012.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2011-2012.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2013-2014.
- (14) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment and Forests for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) A copy of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. L-7/145(160)/2012-CERC in Gazette of India dated 1st January, 2013 under Section 179 of the Electricity Act, 2003.
- (18) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Micro, Small and Medium Enterprises for the year 2013-2014.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2011-2012.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Drinking Water and Sanitation for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Drinking Water and Sanitation for the year 2013-2014.
- (22) A copy of the Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956, for the year 2011-2012.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
- (i) The Companies (Cost Audit Report) Amendment Rules, 2012 published in Notification No. G.S.R. 861(E) in Gazette of India dated 30th November, 2012.

- (ii) The Companies (Cost Accounting Records) Amendment Rules, 2012 published in Notification No. G.S.R. 862(E) in Gazette of India dated 30th November, 2012.
 - (iii) The Cost Accounting Records (Pharmaceutical Industry) Amendment Rules, 2012 published in Notification No. G.S.R. 863(E) in Gazette of India dated 30th November, 2012.
 - (iv) The Cost Accounting Records (Fertilizer Industry) Amendment Rules, 2012 published in Notification No. G.S.R. 864(E) in Gazette of India dated 30th November, 2012.
 - (v) The Cost Accounting Records (Sugar Industry) Amendment Rules, 2012 published in Notification No. G.S.R. 865(E) in Gazette of India dated 30th November, 2012.
 - (vi) The Cost Accounting Records (Electricity Industry) Amendment Rules, 2012 published in Notification No. G.S.R. 866(E) in Gazette of India dated 30th November, 2012.
 - (vii) The Cost Accounting Records (Petroleum Industry) Amendment Rules, 2012 published in Notification No. G.S.R. 867(E) in Gazette of India dated 30th November, 2012.
 - (viii) The Cost Accounting Records (Telecommunication Industry) Amendment Rules, 2012 published in Notification No. G.S.R. 868(E) in Gazette of India dated 30th November, 2012.
- (24) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2013-2014.
- (25) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2013-2014.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2011-2012.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

5. Reports of Committee on Public Undertakings

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (Fourteenth Lok Sabha) on Steel Authority of India Limited.
- (2) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fourth Report (Fourteenth Lok Sabha) on Physical and Financial Performance of Power Generating PSUs – A Horizontal Study.
- (3) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-sixth Report (Fourteenth Lok Sabha) on The Functioning of Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited.

- (4) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report on Security Printing and Minting Corporation of India Limited.
- (5) Twentieth Report on Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report on Power Grid Corporation of India Limited.
- (6) Twenty-first Report on Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report on Rashtriya Ispat Nigam Limited.

6. Reports of Public Accounts Committee

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2012-13):-

- (1) Seventieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-second Report (Fifteenth Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2008-09)'.
- (2) Seventy-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-second Report (Fifteenth Lok Sabha) on 'National Rural Health Mission (NRHM)' relating to the Ministry of Health and Family Welfare.
- (3) Seventy-second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Fortieth Report (Fifteenth Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2009-10)'.
- (4) Seventy-third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Forty-first Report (Fifteenth Lok Sabha) on 'Negligent Scrutiny of claims leading to Excess Payment' relating to the Ministry of Information and Broadcasting.

- (5) Seventy-fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Forty-seventh Report (Fifteenth Lok Sabha) on 'Supply Chain Management of Rations in Indian Army' relating to the Ministry of Defence.
- (6) Seventy-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-eighth Report (Fifteenth Lok Sabha) on 'Canteen Stores Department' relating to the Ministry of Defence.
- (7) Seventy-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-second Report (Fifteenth Lok Sabha) on 'Training of Pilots in the Indian Air Force' relating to the Ministry of Defence.
- (8) Seventy-seventh Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Fifty-third Report (Fifteenth Lok Sabha) on 'Abnormal Delay in Execution of Ordnance Factory Project Nalanda' relating to the Ministry of Defence.
- (9) Seventy-eighth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Fifty-ninth Report (Fifteenth Lok Sabha) on 'Functioning of Land and Development Office' relating to the Ministry of Urban Development.
- (10) Seventy-ninth Report on "Service Tax on Banking and other Financial Services" relating to the Ministry of Finance (Department of Revenue).

7. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the table the following statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Final Action Taken Statement of the Government on the Recommendations/Observations contained in Eighteenth Report (15th Lok Sabha) on the subject – "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Southern Railway."
- (2) Final Action Taken Statement of the Government on the Recommendations/Observations contained in the Nineteenth Report (15th Lok Sabha) on the subject– "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Food Corporation of India (FCI)."

8. Report of the Study Visit of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the Report (Hindi and English versions) of on-the-spot study visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Bhubaneswar, Chennai and Visakhapatnam during January, 2012.

9. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Thirty-First Report (Hindi and English versions) of the Committee on Subordinate Legislation.

10. Reports of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal presented Thirty-third Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2012-2013) on "The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012" pertaining to the Ministry of Tribal Affairs.

11. Report of Standing Committee on Industry

Shri Ijyaraj Singh laid on the Table the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred Thirty-sixth Action Taken Report on Action Taken Note on the Two Hundred Twenty-sixth Report on Study on the working of Memorandum of Understanding System pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (2) Two Hundred Thirty-eighth Action Taken Report on Action Taken Note on the Two Hundred Thirty-fourth Report on Demands for Grants (2012-2013) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) Two Hundred Thirty-ninth Action Taken Report on Action Taken Note on the Two Hundred Twenty-ninth Report on the Credit Facilities to MSME Sector pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (4) Two Hundred-fortieth Action Taken Report on Action Taken Note on the Two Hundred Thirty-fifth Report on Demands for Grants (2012-2013) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (5) Two Hundred Forty-first Action Taken Report on Action Taken Note on the Two Hundred Thirty-third Report on Demands for Grants (2012-2013) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

12. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Ministry of Drinking Water and Sanitation.

- (2) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 55th Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Ministry of Corporate Affairs.
- (3) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's office made a statement regarding reforms in Civil Services (Main) Examination.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri M. Krishnaswamy regarding need to declare and develop Gingee town in Villupuram district of Tamil Nadu as a tourist centre.
- (2) Shri Satpal Maharaj regarding need to take measures for setting up a procurement centre with Foreign Direct Investment at Kichha or Haldwani in Uttarakhand for purchase of farm produce.
- (3) Shri Gopal Singh Shekhawat regarding need to run a train with adequate number of coaches between Merta Road Railway Station and Merta city in Rajasthan.
- (4) Shri Anto Antony regarding need to provide stoppage to Janashatabdi Express (Train No. 12081/12082), Dehradun Express (Train No. 12287/12288), Yeshvantpur Express (Train No. 12257/12258) and Trivandrum-Chennai Express (Train No. 12697/12698) at Tiruvalla Railway Station in Kerala.

- (5) Shri Amarnath Pradhan regarding need to set up a bench of Odisha High Court at Sambalpur.
- (6) Shri Hamdulla Sayeed regarding need to ensure payment of honorarium to health workers engaged under National Rural Health Mission in Union Territory of Lakshadweep.
- (7) Shri Rakesh Singh regarding need to undertake repair work of National Highways No. 7, 12 and 12A passing through Jabalpur parliamentary constituency, Madhya Pradesh.
- (8) Dr. Mahendra Singh P. Chauhan regarding need to protect crops against damage caused by wild animals in Sabarkantha parliamentary constituency, Gujarat.
- (9) Shri Ravindra Kumar Pandey regarding need to expedite construction work of Tehri Pumped Storage Plant at Tehri, Uttarakhand.
- (10) Shri Ashok Argal regarding need to construct cement concrete roads under Pradhan Mantri Gram Sadak Yojana in every village of the country.
- (11) Dr. Ratna De Nag regarding need to revise Minimum Support Price of raw Jute to ensure remunerative price to jute growers in West Bengal.
- (12) Shri M.B. Rajesh regarding need to set up an office of Employees Provident Fund Organisation at Palakkad, Kerala.
- (13) Shri Laxman Tudu regarding need to provide commercial stoppages of train no. 12891/12892 at railway stations between Baripada and Bangriposi in Odisha.

- (14) Shri Bhausahab R. Wakchaure regarding need to run a Duronto Express Train from Delhi to Shirdi on daily basis and also increase the number of reserved seats on all the trains running from Delhi to Manmad and Kopergaon in Maharashtra.

*(Due to interruptions, Lok Sabha adjourned at 12.16 P.M.
and re-assembled at 2.00 P.M.)*

(Due to continued interruptions, Lok Sabha adjourned for the day.)

2.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 22nd March, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 22, 2013/Chaitra 1, 1935 (Saka)

No. 303

11.00 A.M.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.
and re-assembled at 12.00 Noon)*

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 361–380 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4141–4365 would be printed in the Official Report for the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2013-2014.
 - (ii) Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2013-2014.
 - (iii) Outcome Budget of the Ministry of Tribal Affairs for the year 2013-2014.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Mines for the year 2013-2014.
- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Outcome Budget of the Department of Higher Education, Ministry of Human Resource Development, for the year 2013-2014.
 - (ii) Outcome Budget of the Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2013-2014.
- (6) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Women and Child Development for the year 2013-2014.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2013-2014.
- (8) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Tourism for the year 2013-2014.
 - (ii) Outcome Budget of the Ministry of Tourism for the year 2013-2014.
- (9) A copy of the Oil Industry Development Board Staff Provident Fund Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 49(E) in Gazette of India dated 29th January, 2013 under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 16 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

- (i) S.O. 504(E) published in Gazette of India dated 4th March, 2013, exempting the State Agencies from the operation of the Order No. S.O. 2659(E) dated 31st October, 2012 upto the extent of a total quantity of 5.05 lakh bales for the Jute Year 2012-13.
- (ii) S.O. 399(E) published in Gazette of India dated 18th February, 2013, exempting the State Agencies from the operation of the Order No. S.O. 2659(E) dated 31st October, 2012 upto the extent of a total quantity of 3.92 lakh bales for the Jute Year 2012-13.

(11) A copy of the Notification No. S.O.360(E) (Hindi and English versions) published in Gazette of India dated 13th February, 2013, constituting the Standing Advisory Committee comprising of Chairman and members, mentioned therein, for a period of three years from the date of publication of the notification issued under sub-section (1) of Section 4 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission, Tripura, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission, Tripura, for the year 2011-2012.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2011-2012.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2011-2012.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Delhi, for the year 2011-2012.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Mission Mizoram, Aizawl, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Mission Mizoram, Aizawl, for the year 2008-2009.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2011-2012, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society Jammu and Kashmir, Srinagar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ujala Society Jammu and Kashmir, Srinagar, for the year 2010-2011.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society Jammu and Kashmir, Srinagar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ujala Society Jammu and Kashmir, Srinagar, for the year 2011-2012.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2009-2010.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2010-2011.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2013-2014.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2011-2012.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Copyright Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R.172(E) in Gazette of India dated 14th March, 2013 under sub-section (3) of section 78 of the Copyright Act, 1957.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2013-2014.
- (39) A copy each of the following papers (Hindi and English versions) under of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1996-1997.

- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1996-1997, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
- (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1997-1998.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1997-1998, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jansankhya Sthirata Kosh, New Delhi, for the year 2011-2012.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
- (i) S.O. 153(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.232 (Tanda-Raebareilly Section) in the State of Uttar Pradesh.
 - (ii) S.O. 148(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.232 (Raebareilly-Banda Section) in the State of Uttar Pradesh.

- (iii) S.O. 77(E) published in Gazette of India dated 7th January, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Uttar Pradesh.
 - (iv) S.O. 2228(E) published in Gazette of India dated 20th September, 2012, making certain amendments in the Notification No. S.O. 2912(E) dated 28th December, 2011.
 - (v) S.O. 2251(E) published in Gazette of India dated 20th September, 2012, authorising the Special Land Acquisition Officer (Joint Organization), Aligarh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 93 (Aligarh-Moradabad Section) in the State of Uttar Pradesh.
 - (vi) S.O. 2244(E) published in Gazette of India dated 20th September, 2012, making certain amendments in the Notification No. S.O. 1136(E) dated 18th May, 2011.
 - (vii) S.O. 1918(E) published in Gazette of India dated 21st August, 2012, making certain amendments in the Notification No. S.O. 1925(E) dated 19th August, 2011.
 - (viii) S.O.2113(E) published in Gazette of India dated 8th September, 2012, making certain amendments in the Notification No. S.O. 1481(E) dated 4th July, 2012.
 - (ix) S.O. 1141(E) published in Gazette of India dated 21st May, 2012 making certain amendments in the Notification No. S.O. 1711(E) dated 22nd July, 2011.
 - (x) S.O. 487(E) published in Gazette of India dated 28th February, 2013 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (44) A copy each of the following notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988.

- (i) S.O. 293(E) published in Gazette of India dated 31st January, 2013, entrusting the stretches, mentioned therein, of new National Highways No. 709, 162, 158 and 927A to National Highway Authority of India
- (ii) S.O. 486(E) published in Gazette of India dated 28th February, 2013 entrusting the stretches, mentioned therein, of new National Highway No. 65 to National Highway Authority of India.

(45) A copy of the Annual Report (Hindi and English versions) regarding allotments made under 5% discretionary quota in accordance with the guidelines issued *vide* Directorate of Estates OM No. 12035/2/97-Pol.II(Pt.II)dated 17/11/1997, for the year ending 31st December, 2012.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 2013, passed by Lok Sabha on the 14th March, 2013.
- (ii) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation Bill, 2013, passed by Lok Sabha on the 14th March, 2013.
- (iii) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (No.2) Bill, 2013, passed by Lok Sabha on the 14th March, 2013.
- (iv) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Jharkhand Appropriation Bill, 2013, passed by Lok Sabha on the 15th March, 2013.
- (v) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Jharkhand Appropriation (No.2) Bill, 2013, passed by Lok Sabha on the 15th March, 2013.

- (vi) That at its sitting held on the 21st March, 2013, Rajya Sabha agreed without any amendment to the Criminal Law (Amendment) Bill, 2013, passed by Lok Sabha on the 19th March, 2013.

4. Report of Standing Committee on Agriculture

Shri Basudeb Acharia presented the Forty-fifth Report (Hindi and English versions) of the Standing Committee on Agriculture on 'The National Cooperative Development Corporation (Amendment) Bill, 2012'.

5. Statements of Standing Committee on Labour

Shri Dara Singh Chauhan laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further Action Taken by the Government on the recommendations contained in the Thirtieth Action Taken Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the Recommendations/Observations contained in the Seventeenth Report (Fifteenth Lok Sabha) on 'Welfare of Beedi Workers'.
- (2) Statement showing further Action Taken by the Government on the recommendations/observations contained in the Thirty-fourth Action Taken Report (Fifteenth Lok Sabha) of the Standing Committee on Labour on the recommendations contained in the Twenty-ninth Report (Fifteenth Lok Sabha) on Demands for Grants for the year 2012-13 of the Ministry of Textiles.

6. Statements by Ministers

- (1) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) correcting the reply to Unstarred Question No. 3048 given on 15 March, 2013 asked by Shri Nama Nageswara Rao and two other MPs regarding 'CGHS Empanelled Hospitals'.

- (2) The Minister of State (Independent) of the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 176th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2012-13), pertaining to the Ministry of Tourism.
- (3) The Minister of External Affairs laid a statement (Hindi and English versions) on Return of two Italian marines to India accused in the killing of two Indian fishermen.

12.06 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sajjan Singh Verma regarding need to give financial assistance to Madhya Pradesh for providing relief to farmers who suffered loss of crops due to frost and hailstorms.
- (2) Shri N. Peethambara Kurup regarding need to repair and maintain National Highways in Kerala.
- (3) Shri Manicka Tagore regarding need to construct a rail over bridge on level crossing no. 427 near Satchiapuram village on Sivakasi-Srivilliputhur section in Virudhunagar parliamentary constituency Tamil Nadu.
- (4) Shri Jai Prakash Agarwal regarding need to make River Yamuna flowing through Delhi pollution free.
- (5) Shri S.S. Ramasubbu regarding need to amend the constitution of India in order to provide reservation to SC/ST community irrespective of their place of birth.
- (6) Dr. Charles Dias regarding inclusion of Anglo-Indians as a separate category among minority communities and provide them reservations in Central Universities in the country.

- (7) Shri Aruna Kumar Vundavalli regarding need to allocate sufficient funds for completion of National Waterway No. 4 project connecting Andhra Pradesh, Tamil Nadu and Puducherry.
- (8) Shri Ramashankar Rajbhar regarding need to provide stoppage of important trains at railway stations at Belthara Road, Revati and Kiriharapur in Ballia district of Uttar Pradesh.
- (9) Shri E.G. Sugavanam regarding setting up of an airport at Hosur in Tamil Nadu.
- (10) Shri Bhartruhari Mahtab regarding inclusion of Odisha under Special Category States to avail benefit of the National Electricity Fund interest subsidy Scheme.
- (11) Shri Kuldeep Bishnoi regarding need to raise a Dalit Regiment in Army.

(Due to continued interruptions, Lok Sabha adjourned for the day.)

12.07 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 22nd April, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, April 22, 2013/Vaisakha 2, 1935 (Saka)

No. 304

11.00 A.M.

1. Obituary References

The Speaker made a reference to the passing away of Lady Margaret Thatcher, former Prime Minister of the United Kingdom.

She also made references to :-

- (i) the loss of lives of 74 persons and injuries to many more when a residential building under construction collapsed in the Shil Phata area of Thane District of Maharashtra on 4th April, 2013.
- (ii) the death of 5 Indian soldiers, part of the peacekeeping force, escorting a United Nations convoy in South Sudan in an ambush by Sudanese rebels on 9th April, 2013.
- (iii) the loss of lives of 3 persons including an eight-year old child and injuries to more than 170 persons in a bomb blast in Boston, USA on 15th April, 2013.
- (iv) the loss of lives and properties in Iran and Pakistan due to recent earthquake.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Reference by the Speaker

The Speaker made reference on the incident of gang rape of a five-year old child in Delhi.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12.00 Noon)*

3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 381–400 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4366–4595 would be printed in the Official Report for the day.

12.00 Noon

4. References by the Speaker

The Speaker made reference on the occasion of Earth Day.

She also on behalf of the House congratulated Ms. Rahi Sarnobat for becoming the first Indian woman shooter to secure a gold medal in the 25-Metre Sports Pistol event of International Shooting Sport Federation, World Cup on 5th April, 2013.

12.03 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Statement (Hindi and English versions) regarding adoption of new ILO Social Protection Floors Recommendation, 2012 (No. 202) adopted in the 101st Session of the International Labour Conference held in June, 2012.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy (Hindi and English versions) of the Financial Estimates and Performance Budget of the Employees' State Insurance Corporation, New Delhi, for the year 2013-2014.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-
 - (i) S.O.2908(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Punjab.
 - (ii) S.O.2914(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
 - (iii) S.O.2915(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.
 - (iv) S.O.2933(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 22 (Ambala-Zirakpur Section) in the State of Punjab.
 - (v) S.O.2996(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Punjab.

- (vi) S.O. 96(E) and S.O. 97(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (vii) S.O. 138(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (viii) S.O. 3031(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (ix) S.O. 2945(E) and S.O. 2961(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 71 (including Jind Bypass) (Jind to Haryana/Punjab Border Section) in the State of Haryana.
- (x) S.O. 102(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71 (including Jind bypass Section) (Haryana/Punjab Border to Jind Section) in the State of Haryana.
- (xi) S.O. 111(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xii) S.O.3056(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.

- (xiii) S.O.2910(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xiv) S.O.2983(E) published in Gazette of India dated 22nd December, 2012, making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.
- (xv) S.O.2935(E) published in Gazette of India dated 19th December, 2012, making certain amendments in the Notification No. S.O. 634(E) dated 25th March, 2011.
- (xvi) S.O.1348(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xvii) S.O.1336(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xviii) S.O.559(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8A (Samakhiyali-Gandhidham Section) in the State of Gujarat.
- (xix) S.O.2546(E) published in Gazette of India dated 22nd October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xx) S.O.2784(E) published in Gazette of India dated 14th December, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 in the State of Gujarat.

- (xxi) S.O.2331(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxii) S.O.2203(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxiii) S.O.128(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xxiv) S.O.2390(E) published in Gazette of India dated 15th October, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxv) S.O.536(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxvi) S.O.941(E) published in Gazette of India dated 30th April, 2012, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxvii) S.O.2629(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxviii) S.O. 530(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance,

- management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxix) S.O. 1904(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxx) S.O. 1892(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxii) S.O. 2123(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xxxiii) S.O. 2582(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8E (Junagadh Section) in the State of Gujarat.
- (xxxiv) S.O. 614(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxv) S.O. 420(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xxxvi) S.O. 2250(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (xxxvi) S.O. 549(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxvii) S.O. 744(E) published in Gazette of India dated 4th April, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 in the State of Gujarat.
- (xxxviii) S.O. 1183(E) published in Gazette of India dated 24th May, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxix) S.O. 2255(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xl) S.O. 2072(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xli) S.O. 2711(E) published in Gazette of India dated 10th November, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xlii) S.O. 1869(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xliii) S.O. 2629(E) published in Gazette of India dated 30th October, 2012, making certain amendments in the Notification No. S.O. 1122(E) dated 18th May, 2011.

- (xliv) S.O. 421(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xlv) S.O. 2629(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xlvi) S.O. 1970(E) published in Gazette of India dated 25th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xlvii) S.O. 552(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xlviii) S.O. 2504(E) published in Gazette of India dated 4th November, 2011, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xlix) S.O. 2457(E) published in Gazette of India dated 28th October, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (l) S.O. 2236(E) published in Gazette of India dated 20th September, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of the National Highway No. 8E (Bhavnagar-Pipavav-Veraval Section) in the State of Gujarat.
- (li) S.O. 2256(E) published in Gazette of India dated 20th September, 2012, authorising the Officers, mentioned therein, as the competent

authority to acquire land for building, maintenance, management and operation of the National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.

- (lii) S.O. 1775(E) to S.O. 1779(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 75E (Sidhi-Singrauli) in the State of Madhya Pradesh.
- (liii) S.O. 2026(E) and S.O. 2027(E) published in Gazette of India dated 4th September, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
- (liv) S.O. 1710(E) published in Gazette of India dated 26th July, 2012, making certain amendments in the Notification No. S.O. 247(E) dated 8th February, 2012.
- (lv) S.O. 409(E) published in Gazette of India dated 13th March, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 45B, in the State of Tamil Nadu.
- (lvi) S.O. 635(E) published in Gazette of India dated 29th March, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 6, in the State of West Bengal.
- (lvii) S.O. 819(E) published in Gazette of India dated 13th April, 2012, making certain amendments in the Notification No. S.O. 2096(E) dated 19th September, 2011.
- (lviii) S.O. 834(E) published in Gazette of India dated 17th April, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Karnataka.

- (lix) S.O. 987(E) published in Gazette of India dated 1st May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7, in the State of Tamil Nadu.
- (lx) S.O. 1060(E) published in Gazette of India dated 12th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 215, in the State of Orissa.
- (lxi) S.O. 1061(E) published in Gazette of India dated 12th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Bihar.
- (lxii) S.O. 1124(E) published in Gazette of India dated 16th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxiii) S.O. 1154(E) published in Gazette of India dated 22nd May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (lxiv) S.O. 1266(E) published in Gazette of India dated 1st June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxv) S.O. 1267(E) published in Gazette of India dated 1st June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 60, in the States of West Bengal and Orissa.
- (lxvi) S.O. 1299(E) published in Gazette of India dated 6th June, 2012, regarding collection of fees from the mechanical vehicles for the use

of various sections, mentioned therein, of the National Highway No. 9, in the State of Andhra Pradesh.

- (Ixxvii) S.O. 1321(E) published in Gazette of India dated 11th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Tamil Nadu.
- (Ixxviii) S.O. 1388(E) published in Gazette of India dated 20th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 18, in the State of Andhra Pradesh.
- (Ixxix) S.O. 1592(E) published in Gazette of India dated 16th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Karnataka.
- (Ixxx) S.O. 1610(E) published in Gazette of India dated 19th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 6, in the State of Maharashtra.
- (Ixxxi) S.O. 1709(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixxxii) S.O. 1711(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixxxiii) S.O. 1712(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.

- (lxxiv) S.O. 1714(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Rajasthan.
- (lxxv) S.O. 1743(E) published in Gazette of India dated 6th August, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (lxxvi) S.O. 1768(E) published in Gazette of India dated 8th August, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxxvii) S.O. 2048(E) published in Gazette of India dated 6th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 24, in the State of Uttar Pradesh.
- (lxxviii) S.O. 2169(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxxix) S.O. 2170(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (lxxx) S.O. 2171(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7, in the State of Andhra Pradesh.
- (lxxxi) S.O. 2624(E) published in Gazette of India dated 30th October, 2012, regarding collection of fees from the mechanical vehicles for

the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.

- (lxxxii) S.O. 2706(E) published in Gazette of India dated 9th November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 25, in the State of Uttar Pradesh.
- (lxxxiii) S.O. 2753(E) published in Gazette of India dated 21st November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (lxxxiv) S.O. 2764(E) published in Gazette of India dated 22nd November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (lxxxv) S.O. 422(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (lxxxvi) S.O. 1487(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (lxxxvii) S.O. 2474(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ratanpur to Ahmedabad Section) in the State of Gujarat.
- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (lii) to (lxxxiv) of (5) above.

6. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2012 –13):-

- (1) Sixty-seventh Report on Demands for Grants (2013-14) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (2) Sixty-eighth Report on Demands for Grants (2013-14) of the Ministry of Finance (Department of Revenue).
- (3) Sixty-ninth Report on Demands for Grants (2013-14) of the Ministry of Planning.
- (4) Seventieth Report on Demands for Grants (2013-14) of the Ministry of Statistics and Programme Implementation.
- (5) Seventy-first Report on Demands for Grants (2013-14) of the Ministry of Corporate Affairs.

7. Reports of Standing Committee on Railways

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Seventeenth Report on Action Taken by the Government on the Recommendations/Observations contained in the 14th Report of the Standing Committee on Railways (Fifteenth Lok Sabha) on 'Demands for Grants - 2012-13 of the Ministry of Railways'.
- (2) Eighteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the 15th Report of the Standing Committee on Railways (Fifteenth Lok Sabha) on 'New Catering Policy - 2010 of Indian Railways'.
- (3) Nineteenth Report on the subject 'Passenger Amenities and Passenger Safety in Indian Railways'.
- (4) Twentieth Report on 'Demands for Grants- 2013-14 of the Ministry of Railways'.

8. Statements by Minister

The Minister of Home Affairs laid the following two statements (Hindi and English versions):-

- (i) regarding the incident relating to rape of minor child in Delhi.
- (ii) regarding Bomb Blast at Bangalore.

9. Motion for election to the Governing Body of the Indian Council of Medical Research, New Delhi

Shri Ghulam Nabi Azad moved the following motion :-

“That in pursuance of sub-rule (18) of rule 15 and sub-rule (2) of rule 18 of the Rules, Regulations and Bye-Laws of Indian Council of Medical Research, New Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Body of the Indian Council of Medical Research, New Delhi *vice* Dr. (Smt.) Kruparani Killi, appointed as Minister, subject to the other provisions of the said Rules.”

The motion was adopted.

10. Government Bills – Introduced

- (i) *The Biotechnology Regulatory Authority of India Bill, 2013*
- (ii) *The Regional Rural Banks (Amendment) Bill, 2013*

(Due to interruptions, Lok Sabha adjourned at 12.10 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.**11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rajaiah Siricilla regarding need to take welfare measures in the interests of fishermen community in Andhra Pradesh.
- (2) Shri M. Krishnaswamy regarding need to establish an Agriculture University in Tiruvannamalai district in Tamil Nadu.
- (3) Shri Jagdambika Pal regarding need to include Bhojpuri language in the Eighth Schedule of the Constitution
- (4) Shri Ponnam Prabhakar regarding need to set up a Mini Passport Seva Kendra in Karimnagar, Andhra Pradesh.
- (5) Shri Suresh Kumar Shetkar regarding need to take steps for inclusion of Veerashaiva/Linga Baliyas community of Andhra Pradesh in the Central list of Other Backward Classes.
- (6) Shri S.S. Ramasubbu regarding need to upgrade Liquid Propulsion Systems Centre, Mahendragiri in Tamil Nadu as a separate Centre.
- (7) Shri K.P. Dhanapalan regarding need to review the recommendations of the Shyamla Gopinath Committee for Comprehensive Review of Mahila Pradhan Kshetriya Bachat Yojana.
- (8) Shri Ijyaraj Singh regarding need to extend the time-limit for repayment of interest free agriculture loan by farmers.
- (9) Shri Nishikant Dubey regarding need to develop places of religious and cultural importance in Santhal Pargana of Jharkhand as tourist destinations.
- (10) Shri Ram Singh Kaswan regarding need to construct railway lines on Sardarsahar-Hanumangarh, Sikar-Norwa, Bhiwani-Loharu-Pilani-Churu, Churu-Taranagar-Nohar, Suratgarh-Sardarsahar-Taranagar-Sadulpur routes under North Western Railway.

- (11) Dr. Kirit P. Solanki regarding need to set up a National Institute of Communicable Diseases in Ahmedabad, Gujarat.
- (12) Shri Bhoopendra Singh regarding need for inclusion of Sagar district of Madhya Pradesh under backward Regions Grant Fund Programme.
- (13) Shri Rakesh Sachan regarding need to provide adequate compensation to farmers whose land has been acquired for Delhi-Howrah Freight Corridor Project in Fatehpur parliamentary constituency in Uttar Pradesh.
- (14) Shri Ashok Kumar Rawat regarding need to provide adequate remuneration to sugarcane growers in Sitapur district of Uttar Pradesh.
- (15) Prof. (Dr.) Ranjan Prasad Yadav regarding need to stop land erosion caused by the river Ganga in Danapur Sub-Division under Patliputra Parliamentary Constituency, Bihar.
- (16) Shri Chandrakant B. Khaire regarding need to protect and conserve Thatte Nahar in Aurangabad district, Maharashtra.
- (17) Shri Modugula Venugopala Reddy regarding need to address the problems being faced by tenant farmers in the country particularly in Andhra Pradesh.
- (18) Shri Jagadanand Singh regarding need to ensure adequate supply of power in Bihar.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 23rd April, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, April 23, 2013/Vaisakha 3, 1935 (Saka)

No. 305

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on the National Panchayati Raj Diwas.

11.01 A.M.

2. Starred Questions

Starred Question No. 401 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 402–420 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4596–4825 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Corrigendum (Hindi and English versions) of Outcome Budget* of the Department of Animal Husbandry, Dairying and Fisheries for the year 2013-2014.

* Outcome Budget was laid on 19.03.2013 .

- (2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 5 of 2013)-Performance Audit of Disaster Preparedness in India, Ministry of Home Affairs for the year ended March, 2012.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 6 of 2013)-Performance Audit of Mahatma Gandhi National Rural Employment Guarantee Scheme, Ministry of Rural Development.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tibetan Studies, Varanasi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2013-2014.
- (ii) Memorandum of Understanding between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2013-2014.
- (10) A copy of the 42nd Annual Assessment Report (Hindi and English versions) for the year 2010-2011 regarding programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation.
- (11) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the West Bengal Livestock Processing Development Corporation Limited, Kolkata, for the years 1994-1995 to 2011-2012.
- (ii) Annual Report of the West Bengal Livestock Processing Development Corporation Limited, Kolkata, for the years 1994-1995 to 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

5. Reports of Committee on Estimates

Shri Francisco Sardinha presented the following Reports (Hindi and English versions) of Committee on Estimates (2012-13):-

- (1) Twentieth Report on Action Taken by the Government on the Recommendations/Observations contained in the Fifteenth Report (Fifteenth Lok Sabha) on the subject 'Role and Functioning of Telecom Service Providers in Mobile Telephony' pertaining to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Twenty-first Report on the subject 'Tribal Welfare Schemes' pertaining to the Ministry of Tribal Affairs.
- (3) Twenty-second Report on the subject 'Performance of Sports Authority of India (SAI)' pertaining to the Ministry of Youth Affairs and Sports (Department of Sports).

6. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Forty-sixth Report on Demands for Grants (2013-14) of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Forty-seventh Report on Demands for Grants (2013-14) of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (3) Forty-eighth Report on Demands for Grants (2013-14) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

7. Reports of Standing Committee on Energy

Shri P.C. Chacko presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2012-13):-

- (1) Thirty-third Report on Action Taken by the Government on the recommendations contained in the Twenty-ninth Report (15th Lok Sabha) on 'Availability of Identified Non-Conventional Resources of Energy – Their Potential vis-à-vis Utilization' relating to Ministry of New and Renewable Energy.
- (2) Thirty-fourth Report on Demands for Grants of the Ministry of New and Renewable Energy for the year 2013-14.
- (3) Thirty-fifth Report on Demands for Grants of the Ministry of Power for the year 2013-14.

8. Report of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the Sixteenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on 'Demands for Grants (2013-14) of the Ministry of Petroleum and Natural Gas'.

9. Reports of Standing Committee on Urban Development

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2012-2013):-

- (1) Twenty-fourth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2013-2014)' of the Ministry of Urban Development.
- (2) Twenty-fifth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2013-2014)' of the Ministry of Housing and Urban Poverty Alleviation.

10. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Thirtieth Report on "Review of Performance of Coal Mines Provident Fund Organisation" relating to the Ministry of Coal.
- (2) Thirty-first Report on "Review of Allotment, Development and Performance of Coal/Lignite Blocks" relating to the Ministry of Coal.
- (3) Thirty-second Report on "CSR Activities in Coal India Limited and its subsidiaries" relating to the Ministry of Coal.
- (4) Thirty-third Report on "Demand for Grants (2013-14)" of the Ministry of Coal.

11. Statement by Minister

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a Statement (Hindi and English versions) correcting the reply given on 12.03.2013 to Unstarred Question No. 2306 asked by Shri Dilipkumar Mansukhlal Gandhi, MP regarding 'Oilseeds Board.'

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Amarnath Pradhan regarding need to open a new Kendriya Vidyalaya at Sambalpur, Odisha.
- (2) Shri Anto Antony regarding need to resume the suspended SBI remittance services from the United States of America.

- (3) Shri Ratan Singh regarding need to expedite electrification of all the villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Bharatpur parliamentary constituency, Rajasthan
- (4) Shri P. Viswanathan regarding need to take steps for revival of Hindustan Photo Films Limited in Tamil Nadu.
- (5) Shri Rajendra Agarwal regarding need to set up dairy parks on the outskirts of cities and towns in Uttar Pradesh.
- (6) Smt. Jayshreeben K. Patel regarding need to make available adequate domestic cooking gas in Gujarat.
- (7) Shri Mansukhbhai D. Vasava regarding need to discontinue the Rajiv Aarogyasri Health Insurance Scheme in States and to allocate the funds to the Taluk level hospitals.
- (8) Shri Devji M. Patel regarding need to undertake repair of National Highway No. 15 on Stretch between Gujarat-Rajasthan border and Barmer district in Rajasthan.
- (9) Shri Ramkishun regarding need to provide a special financial package for overall development of districts of Eastern Uttar Pradesh including Chandauli district.
- (10) Shri Purnmasi Ram regarding need to start electrification of villages under second phase of Rajiv Gandhi Grameen Vidyutikaran Yojana in Gopalganj district, Bihar.
- (11) Shri Suvendu Adhikari regarding construction of New Railway line from Nandakumar to Balaiponda (Moyna) in East Midnapore district of West Bengal.
- (12) Shri R. Thamaraiselvan regarding need to accord environmental clearance for setting up a Research Centre of Defence Research and Development Organisation in Dharmapuri district, Tamil Nadu.
- (13) Shri P. Karunakaran regarding need to control the increase in prices of life-saving medicines.

- (14) Shri M. Anandan regarding need to construct a Railway Over Bridge at level crossing between Arakandanallur and Villupuram in Tamil Nadu.
- (15) Shri Baliram Jadhav regarding need to take swift and time-bound action against banks indulging in unfair practices.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.06 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 25th April, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, April 25, 2013/Vaisakha 5, 1935 (Saka)

No. 306

11.00 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Ambica Banerjee, sitting member of Lok Sabha and Shri C. Kuppusami, a member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers, Starred Question Nos. 421–440 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4826–5055 would be printed in the Official Report for the day.

11.03 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 26th April, 2013.)

T.K. VISWANATHAN,
Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, April 26, 2013/Vaisakha 6, 1935 (Saka)

No. 307

11.00 A.M.

1. Obituary References

The Speaker made a reference to the passing away of Shri D.K. Audikesavulu, a member of the Fourteenth Lok Sabha.

She also made a reference to the loss of many lives and injuries to several others in a multi-storey building collapse in Savar, Bangladesh on 24th April, 2013.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question No. 441 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 442–460 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5056–5285 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 27D of the All India Institute of Medical Sciences (Amendment) Act, 2012:-
 - (i) G.S.R. 654(E) published in Gazette of India dated 28th August, 2012, delegating the administrative and financial powers as mentioned in the Schedule to the Directors of All India Institute of Medical Sciences set up at Bhubaneswar, Bhopal, Jodhpur, Patna, Raipur and Rishikesh.
 - (ii) G.S.R. 127(E) published in Gazette of India dated 27th February, 2013, extending the validity of the Notification No. G.S.R. 654(E) dated 28th August, 2012, pertaining to delegation of

administrative and financial powers to the Directors of the respective All India Institute of Medical Sciences set up at Bhopal, Bhubaneswar, Jodhpur, Patna, Raipur and Rishikesh, for a period of six months with effect from 28th February, 2013 or till the Institute Body/Governing Body of the respective All India Institute of Medical Sciences is constituted and its first meeting held, whichever event takes place earlier .

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films, Udhagamandalam, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Photo Films, Udhagamandalam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cement Corporation of India Limited and the Department of Heavy Industry for the year 2013-2014.
- (11) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2013-2014.
- (12) A copy each of the following papers (Hindi and English versions) under clause (6) of article 338A of the Constitution:-
- (i) Second Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2006-2007.
 - (ii) Action Taken Memorandum on the recommendations contained in the Second Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2006-2007.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2013-2014.
 - (ii) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Supreme Court Judges (Travelling Allowance) Second Amendment Rules, 2011 (Hindi and English versions) published in Notification

No.G.S.R.835(E) in Gazette of India dated 25th November, 2011 under sub-section (3) of Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2010-2011.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2011-2012.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, New Delhi, for the years 2009-2010, 2010-2011 and 2011-2012, alongwith Audited Accounts.
- (23) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Notification No. G.S.R. 87(E) (Hindi and English versions) published in Gazette of India dated 15th February, 2013, declaring three companies, mentioned therein, to be Nidhis under sub-section (3) of Section 620 of the Companies Act, 1956.
- (25) A copy of the Notification No. 21-CWA/2013 (Hindi and English versions) published in Gazette of India dated 4th February, 2013, notifying

that the Council of the Institute at its 278th meeting held on 17th January, 2013 has designated Shri Rajendra Bose, Joint Director as Director (Discipline) for making investigations in respect of any information or complaint received by the Disciplinary Directorate, under Section 40 of the Cost and Works Accountants Act, 1959.

(26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(27) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.375(E) published in Gazette of India dated 15th February, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (ii) S.O.424(E) published in Gazette of India dated 21st February, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) S.O.496(E) published in Gazette of India dated 1st March, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iv) The Determination of Origin of Goods under the Agreement on South Asian Free Trade Area (SAFTA) (hereinafter referred to as the "Agreement") between the government of SAARC (South Asian Association for Regional Cooperation) Member States comprising the People's Republic Bangladesh, the Kingdom of Bhutan, the Republic of India, the Republic of Maldives, the Kingdom of Nepal, the Islamic Republic of Pakistan and the Democratic Socialist Republic of Sri Lanka

- (Amendment) Rules, 2013 published in Notification No. G.S.R. 131(E) published in Gazette of India dated 1st March, 2013, together with an explanatory memorandum.
- (v) S.O.574(E) published in Gazette of India dated 7th March, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
 - (vi) S.O.732(E) published in Gazette of India dated 15th March, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (vii) S.O.796(E) published in Gazette of India dated 21st March, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
 - (viii) G.S.R.948(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum exempting Crude Petroleum oils and oils obtained from bituminous minerals, when imported into India from Brunei Darussalam, from whole of the duty of customs leviable thereon under the First Schedule to the Customs tariff Act, 1975.
 - (ix) G.S.R.949(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
 - (x) G.S.R.950(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain

amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.

- (xi) G.S.R.951(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (xii) G.S.R.952(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (xiii) G.S.R.953(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 125/2011-Cus., dated 30th December, 2011.

(28) A copy of the Income-tax (2nd Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O. 410(E) in Gazette of India dated 19th February, 2013 under Section 296 of the Income-tax Act, 1961, together with an explanatory memorandum.

5. Assent to Bills

Secretary-General laid on the Table the following 9 Bills passed by the Houses of Parliament during the first part of Thirteenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 22nd February, 2013:-

1. The Appropriation (Railways) Vote on Account Bill, 2013;
2. The Appropriation (Railways) Bill, 2013;
3. The Appropriation (Railways) No. 2 Bill, 2013;
4. The Appropriation (Vote on Account) Bill, 2013;
5. The Appropriation Bill, 2013;
6. The Appropriation (No.2) Bill, 2013;
7. The Jharkhand Appropriation Bill, 2013;

8. The Jharkhand Appropriation (No.2) Bill, 2013; and
9. The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2013.

6. Report of Business Advisory Committee

Shri Bhartruhari Mahtab presented the Forty-seventh Report of the Business Advisory Committee.

7. Reports of Standing Committee on External Affairs

Shri Fransisco Sardinha presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:-

- (1) 19th Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2013-14.
- (2) 20th Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2013-14.

8. Report of Committee on Welfare of Other Backward Classes

Shri Bijoy Krishna Handique presented the Second Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2012-13) on Action Taken by the Government on the recommendations contained in the First Report on 'Measures for strengthening and giving Constitutional Status to the National Commission for Backward Classes (NCBC)' pertaining to the Ministry of Social Justice & Empowerment.

***9. Reports of Standing Committee on Home Affairs**

Shri Hamdullah Sayeed laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Sixty-ninth Report on the Demands for Grants (2013-14) of the Ministry of Home Affairs.
- (2) One Hundred and Seventieth Report on the Demands for Grants (2013-14) of the Ministry of Development of North-Eastern Region.

10. Reports of Standing Committee on Human Resource Development

Shri P.K. Biju laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 253rd Report on Demands for Grants (2013-14) of the Department of School Education and Literacy.
- (2) 254th Report on Demands for Grants (2013-14) of the Ministry of Women and Child Development.
- (3) 255th Report on Demands for Grants (2013-14) of the Ministry of Youth Affairs and Sports.

11. Reports of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 66th Report on Action Taken by the Government on the Recommendations/Observations contained in the 59th Report of the Committee on the Functioning of Central Drugs Standard Control Organisation (CDSCO).
- (2) 67th Report on Demands for Grants (2013-14) of the Department of Health and Family Welfare.

- (3) 68th Report on Demands for Grants (2013-14) of the Department of AYUSH.
- (4) 69th Report on Demands for Grants (2013-14) of the Department of Health Research.
- (5) 70th Report on Demands for Grants (2013-14) of the Department of AIDS Control.

12. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table a copy of the Fifty-eighth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2013-14) of the Ministry of Law and Justice.

12.07 P.M.

13. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Paban Singh Ghatowar made a statement regarding Government Business for the week commencing the 29th April, 2013.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Marotrao S. Kowase regarding need to construct Over Bridge on railway lines near Wadsa and Amgaon railway stations in Gadchiroli and Gondia district respectively in Maharashtra.
- (2) Shri Avtar Singh Bhadana regarding need to withdraw the increase in rate of toll tax on National Highway between Delhi and Agra passing through Faridabad in Haryana.
- (3) Shri P.L. Punia regarding need to make reporting of lost electronic communication equipment in police stations mandatory in order to prevent their misuse by anti-social elements.
- (4) Shri Vilas B. Muttemwar regarding need to develop Nagpur as the second capital of the country.
- (5) Shri Suresh Kalmadi regarding need to relax conditions for drought relief works in Maharashtra.
- (6) Dr. Charles Dias regarding need to ensure fulfilment of allotted 27% reservation quota for OBCs in Government jobs.
- (7) Smt. Rama Devi regarding need to enhance the amount of pension payable under social security scheme to senior citizens and also include all the BPL families under the scheme in the country particularly in Sheohar parliamentary constituency, Bihar.
- (8) Shri Haribhau M. Jawale regarding need to enhance allocation for Repair, Renovation and Restoration (RRR) scheme of water bodies to Rs. 30000 crore.
- (9) Shri Ashok Argal regarding need to dispense with the practice of collection of toll tax from vehicles.

- (10) Shri A.K.S. Vijayan regarding need to raise the unit cost under Indira Awaas Yojana (IAY) and allocate sufficient funds for repair/ maintenance of the dwelling units under the IAY.
- (11) Shri P. K. Biju regarding need to conduct an enquiry into the deaths of tribal in Attapadi, Kerala and to provide better health facilities.
- (12) Shri Bhibhu Prasad Tarai regarding need to restore land acquired by TATA Steel for setting up mega steel project in Gopalpur in Ganjam district of Odisha to the displaced people.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.10 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 29th April, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, April 29, 2013/Vaisakha 9, 1935 (Saka)

No. 308

11.00 A.M.

1. Starred Questions

Starred Question No. 462 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 461 and 463–480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5286–5515 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2011-2012.

- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2013-2014.
 - (ii) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2013-2014.
 - (iii) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2013-2014.
 - (iv) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2013-2014.
 - (v) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2013-2014.
 - (vi) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2013-2014.
 - (vii) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2013-2014.
 - (viii) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2013-2014.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2010-2011.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions):-
- (i) Outcome Budget of the National Cadet Corps, Ministry of Defence, for the year 2013-2014.

- (ii) Outcome Budget of the Directorate General Married Accommodation Project, Ministry of Defence, for the year 2013-2014.

(13) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O. 379(E) in Gazette of India dated 15th February, 2013 under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2011-2012.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

(i) S.O. 596(E) published in Gazette of India dated 11th March, 2012, extending for placement of orders beyond 10.03.2013 i.e. upto 15.03.2013 and completion of supplies beyond 31.03.2013 i.e. upto 15.04.2013 for a quantity of 2.30 lakh bales only of HDPE/PP bags during the jute year 2012-2013.

(ii) S.O. 818(E) published in Gazette of India dated 22nd March, 2012, extending for placement of orders beyond 15.03.2013 i.e. upto 31.03.2013 and completion of supplies beyond 15.04.2013 i.e. upto 30.04.2013 for a quantity of 1.40 lakh bales only of HDPE/PP bags during the jute year 2012-2013.

(17) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the NTC Limited and the Ministry of Textiles for the year 2013-2014.
 - (ii) Memorandum of Understanding between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2013-2014.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-
- (i) S.O. 1003(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway Nos. 3 and 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
 - (ii) S.O. 664(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
 - (iii) S.O. 1799(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
 - (iv) S.O. 1755(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
 - (v) S.O. 1216(E) published in Gazette of India dated 28th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
 - (vi) S.O. 1815(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No.7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

- (vii) S.O. 2491(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (viii) S.O. 2583(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (ix) S.O. 2482(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (x) S.O. 2584(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xi) S.O. 2599(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xii) S.O. 2542(E) published in Gazette of India dated 23rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xiii) S.O. 2861(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

- (xiv) S.O.2249(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xv) S.O. 2485(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xvi) S.O. 2544(E) published in Gazette of India dated 23th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26B (Amarwara to Chhindwara Section) in the State of Madhya Pradesh.
- (xvii) S.O. 2467(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xviii) S.O. 2471(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xix) S.O. 2481(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (Chhindwara to Chhindwara/Seoni District Border) in the State of Madhya Pradesh.
- (xx) S.O. 2461(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

- (xxi) S.O. 2468(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (from Betul/Chhindwara District Border to Chhindwara Section) in the State of Madhya Pradesh.
- (xxii) S.O.2091(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 1754(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26B in the State of Madhya Pradesh.
- (xxiv) S.O. 2860(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xxv) S.O. 1527(E) published in Gazette of India dated 9th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xxvi) S.O. 661(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxvii) S.O. 1826(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxviii) S.O. 917(E) published in Gazette of India dated 26th April, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxix) S.O. 2243(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xxx) S.O. 1332(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxxi) S.O. 2227(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 2115(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxxiii) S.O. 2226(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xxxiv) S.O. 2246(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xxxv) S.O. 1969(E) published in Gazette of India dated 25th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.

- (xxxvi) S.O. 2333(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (xxxvii) S.O. 663(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xxxviii) S.O. 1005(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 597(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway Nos. 3 and 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (xl) S.O. 487(E) published in Gazette of India dated 17th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (xli) S.O. 2593(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (xlii) S.O. 1562(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

- (xliii) S.O. 2248(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Jorhat to Dibrugarh Section) in the State of Assam.
- (xliv) S.O. 873(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xlv) S.O. 528(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-MP/Maharashtra Border Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 1486(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to MP/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (xlvii) S.O. 600(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 1558(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xlix) S.O. 587(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Design Chainage) in the State of Madhya Pradesh.

- (I) S.O. 905(E) published in Gazette of India dated 25th April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (li) S.O. 750(E) published in Gazette of India dated 4th April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lii) S.O. 607(E) published in Gazette of India dated 27th March, 2012, making certain amendments in the Notification No. S.O. 943(E) dated 29th April, 2011.
- (liii) S.O. 1227(E) published in Gazette of India dated 28th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (including construction of Bypasses) (Aurang-Saraipali Section) in the State of Madhya Pradesh.
- (liv) S.O. 1788(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (including construction of Bypasses) (Aurang-Saraipali Section) in the State of Madhya Pradesh.
- (lv) S.O. 1341(E) to S.O. 1344(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 6 (Aurang-Saraipali Section) in the State of Madhya Pradesh.
- (lvi) S.O. 1484(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (including construction of Bypasses) (Aurang-Saraipali Section) in the State of Madhya Pradesh.

- (lvii) S.O. 553(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (lviii) S.O. 871(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (lix) S.O. 1011(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Madhya Pradesh.
- (lx) S.O. 542(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (lxi) S.O. 673(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation for extension of Jabalpur bypass joining on National Highway No. 7 (Jabalpur-Lakhandon Section) and National Highway No. 12A (Jabalpur-Mandla Section) (with new alignment) in the State of Madhya Pradesh.
- (lxii) S.O. 747(E) published in Gazette of India dated 4th April, 2012, making certain amendments in the Notification No. S.O. 3075(E) dated 31st December, 2010.
- (lxiii) S.O. 1531(E) published in Gazette of India dated 9th July, 2012, regarding acquisition of land for building, maintenance, management to operation of National Highway No. 37 in the State of Assam.
- (lxiv) S.O. 1798(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (lxv) S.O. 1463(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Numaligarh-Da-Dhara Section) in the State of Assam.
- (lxvi) S.O. 874(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Haryana.
- (lxvii) S.O. 964(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (lxviii) S.O. 959(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (lxix) S.O. 646(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (lxx) S.O. 658(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (lxxi) S.O. 2264(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Odisha/Chhattisgarh Section) in the State of Odisha.

- (lxxii) S.O. 2196(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar to Bhubaneswar-Kolkata Sections) in the State of Odisha.
- (lxxiii) S.O. 2355(E) published in Gazette of India dated 3rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (lxxiv) S.O. 560(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (lxxv) S.O. 1920(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (lxxvi) S.O. 2192(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lxxvii) S.O. 1215(E) published in Gazette of India dated 28th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (lxxviii) S.O. 606(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwar to Chhindwara Section) in the State of Madhya Pradesh.

- (lxxix) S.O. 1525(E) published in Gazette of India dated 9th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lxxx) S.O. 2258(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (lxxxi) S.O. 1821(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Indore-Dewas Section) in the State of Madhya Pradesh.
- (lxxxii) S.O. 2033(E) published in Gazette of India dated 5th September, 2012, making certain amendments in the Notification No. S.O. 2177(E) dated 21st September, 2011.
- (lxxxiii) S.O. 2240(E) published in Gazette of India dated 20th September, 2012, authorising the Sub-Divisional Officer, Revenue, Kannod, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 59A in the State of Madhya Pradesh.
- (lxxxiv) S.O. 1490(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lxxxv) S.O. 543(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (lxxxvi) S.O. 1006(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.

- (lxxxvii) S.O. 969(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 in the State of Madhya Pradesh.
- (lxxxviii) S.O. 1001(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lxxxix) S.O. 1805(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xc) S.O. 1761(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xci) S.O. 886(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xcii) S.O. 1907(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xciii) S.O. 532(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

- (xciv) S.O. 875(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xcv) S.O. 1816(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xcvi) S.O. 1239(E) published in Gazette of India dated 30th May, 2012, authorising the Tahasildar, Barkot, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 23 in the State of Odisha.
- (xcvii) S.O. 2460(E) published in Gazette of India dated 31st October, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 6 in the State of Odisha.
- (xcviii) S.O. 1922(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (xcix) S.O. 2330(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Odisha/Chhattisgarh Border Section) in the State of Odisha.
- (c) S.O. 2204(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

- (ci) S.O. 595(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (cii) S.O. 1002(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (ciii) S.O. 657(E) published in Gazette of India dated 29th March, 2012, making certain amendments in the Notification No. S.O. 1243(E) dated 2nd August, 2006.
- (civ) S.O. 1373(E) published in Gazette of India dated 18th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (cv) S.O. 665(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (cvi) S.O. 888(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (cvii) S.O. 890(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (cviii) S.O. 965(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Madhya Pradesh.

- (cix) S.O. 979(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (cx) S.O. 961(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (cxi) S.O. 2839(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of West Bengal.
- (cxii) S.O. 2842(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 3, in the States of Uttar Pradesh and Rajasthan.
- (cxiii) S.O. 2864(E) published in Gazette of India dated 10th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxiv) S.O. 2905(E) published in Gazette of India dated 14th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Odisha.
- (cxv) S.O. 2906(E) published in Gazette of India dated 14th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (cxvi) S.O. 2922(E) published in Gazette of India dated 17th December, 2012, regarding collection of fees from the mechanical vehicles

- for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Gujarat.
- (cxvii) S.O. 2923(E) published in Gazette of India dated 17th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Gujarat.
- (cxviii) S.O. 2980(E) published in Gazette of India dated 21st December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Gujarat.
- (cxix) S.O. 2921(E) published in Gazette of India dated 17th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Gujarat.
- (cxx) S.O. 2904(E) published in Gazette of India dated 14th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Orissa.
- (cxxi) S.O. 2843(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 3, in the State of Madhya Pradesh.
- (cxxii) S.O. 2840(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Bihar.
- (cxxiii) S.O. 2841(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Tamil Nadu.

- (cxxiv) S.O. 420(E) published in Gazette of India dated 21st February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxv) S.O. 400(E) published in Gazette of India dated 18th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 34, in the State of West Bengal.
- (cxxvi) S.O. 401(E) published in Gazette of India dated 18th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (cxxvii) S.O. 402(E) published in Gazette of India dated 18th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (cxxviii) S.O. 403(E) published in Gazette of India dated 18th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7, in the State of Andhra Pradesh.
- (cxxix) S.O. 336(E) published in Gazette of India dated 7th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxx) S.O. 376(E) published in Gazette of India dated 15th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Tamil Nadu.
- (cxxxix) S.O. 421(E) published in Gazette of India dated 21st February, 2013, regarding collection of fees from the mechanical vehicles

for the use of various sections, mentioned therein, of the National Highway No. 26, in the State of Madhya Pradesh.

- (cxxxii) S.O. 422(E) published in Gazette of India dated 21st February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 25, in the State of Uttar Pradesh.
- (cxxxiii) S.O. 130(E) published in Gazette of India dated 11th January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxxiv) S.O. 287(E) published in Gazette of India dated 29th January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxxv) S.O. 288(E) published in Gazette of India dated 29th January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxxvi) S.O. 334(E) published in Gazette of India dated 7th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8D, in the State of Gujarat.
- (cxxxvii) S.O. 335(E) published in Gazette of India dated 7th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the States of Bihar and Jharkhand.
- (cxxxviii) S.O. 219(E) published in Gazette of India dated 22nd January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Karnataka.

- (cxxxix) S.O. 423(E) published in Gazette of India dated 21st February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 26, in the State of Uttar Pradesh.
- (cxl) S.O. 432(E) published in Gazette of India dated 22nd February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 24B, in the State of Uttar Pradesh.
- (cxli) S.O. 433(E) published in Gazette of India dated 22nd February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 26, in the State of Madhya Pradesh.
- (cxlii) S.O. 434(E) published in Gazette of India dated 22nd February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxliii) S.O. 466(E) published in Gazette of India dated 26th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 203, in the State of Orissa.
- (cxliv) S.O. 467(E) published in Gazette of India dated 26th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 47, in the State of Kerala.
- (cxlv) S.O. 469(E) published in Gazette of India dated 26th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Orissa.
- (cxlvi) S.O. 484(E) published in Gazette of India dated 27th February, 2013, regarding collection of fees from the mechanical vehicles

for the use of various sections, mentioned therein, of the National Highway Nos. 4 & 5, in the State of Tamil Nadu.

- (cxlvii) S.O. 4(E) published in Gazette of India dated 1st January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the different National Highway Nos. 8, 76, 79 and 79A in the State of Rajasthan.
- (cxlviii) S.O. 39(E) published in Gazette of India dated 3rd January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (cxlix) S.O. 116(E) published in Gazette of India dated 9th January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 24, in the State of Uttar Pradesh.
- (cl) S.O. 2872(E) published in Gazette of India dated 11th December, 2012, rescinding the Notification No. S.O. 862(E) dated 31st May, 2007.
- (cli) S.O. 468(E) published in Gazette of India dated 26th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7A, in the State of Tamil Nadu.
- (clii) S.O. 1460(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (cliii) S.O. 1916(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.

- (cliv) S.O. 1812(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior Shivpuri Section) in the State of Madhya Pradesh.
- (clv) S.O. 891(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (clvi) S.O. 1353(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (clvii) S.O. 1608(E) published in Gazette of India dated 19th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (clviii) S.O. 877(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (clix) S.O. 973(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (clx) S.O. 879(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (clxi) S.O. 880(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (clxii) S.O. 976(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (clxiii) S.O. 881(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (clxiv) S.O. 742(E) published in Gazette of India dated 18th March, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 15 in the State of Punjab.
- (clxv) S.O. 787(E) published in Gazette of India dated 20th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Satna-Bela Section) in the State of Madhya Pradesh.
- (clxvi) S.O. 841(E) published in Gazette of India dated 28th March, 2013, making certain amendments in the Notification No. S.O. 1210(E) dated 25th May, 2012.
- (clxvii) S.O. 850(E) published in Gazette of India dated 28th March, 2013, making certain amendments in the Notification No. S.O. 2442(E) dated 25th October, 2011.
- (clxviii) S.O. 327(E) published in Gazette of India dated 6th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Baghana Section) in the State of Rajasthan.
- (clxix) S.O. 328(E) published in Gazette of India dated 6th February, 2013, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 75 (Satna-Bela Section) in the State of Madhya Pradesh.

- (clxx) S.O. 357(E) published in Gazette of India dated 13th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (clxxi) S.O. 358(E) published in Gazette of India dated 13th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (clxxii) S.O. 500(E) published in Gazette of India dated 1st March, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 92, in the State of Madhya Pradesh.
- (clxxiii) S.O. 2198(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

4. Reports of Standing Committee on Defence

Shri Raj Babbar presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Nineteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Fifteenth Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Defence.
- (2) Twentieth Report on Demands for Grants (2013-14) of the Ministry of Defence.

5. Report of Standing Committee on Labour

Shri Dara Singh Chauhan presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Thirty-fifth Report on Demands for Grants for the year 2013-14 of the Ministry of Labour and Employment.
- (2) Thirty-sixth Report on Demands for Grants for the year 2013-14 of the Ministry of Textiles.

6. Report of Standing Committee on Water Resources

Shri Dip Gogoi presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Water Resources on 'Demands for Grants (2013-14)' of the Ministry of Water Resources.

7. Statement of Standing Committee on Water Resources

Shri Dip Gogoi laid a Statement (Hindi and English versions) of the Standing Committee on Water Resources (2012-2013) showing Further Action-taken by the Government on the Recommendations/ Observations contained in the Fifteenth Report (15th Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the Eleventh Report (15th Lok Sabha) on 'Review of Central Soil and Materials Research Station' of the Ministry of Water Resources.

8. Motion

Shri Bhartruhari Mahtab moved the following motion :-

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on 26th April, 2013."

The motion was adopted.

**(Due to interruptions, Lok Sabha adjourned at 12.19 P.M. and re-assembled at 2.00 P.M.)*

2.00 P.M.**9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S.S. Ramasubbu regarding need to include gale/whirlwind under Calamity Relief Fund and grant immediate financial assistance to the banana farmers who suffered loss of their produce in Tirunelveli district, Tamil Nadu.
- (2) Shri Jai Prakash Agarwal regarding need to permit mixed land use in Lal Dora villages in Delhi.
- (3) Shri P.L. Punia regarding need to establish Inter Colleges in Barabanki parliamentary constituency in Uttar Pradesh under Multi-sectoral Development Programme for Minority Concentration Districts.
- (4) Shri Harshvardhan regarding need to establish Kendriya Vidyalayas in the remaining 55 districts of Uttar Pradesh.
- (5) Shri Arjun Ram Meghwal regarding need to re-name the All India Institute of Medical Sciences, Jodhpur after Meera Bai, the princess and a devotee of Lord Krishna.
- (6) Dr. Virendra Kumar regarding need to set up rehabilitation centres for orphaned and poor street children in every district of the country.
- (7) Dr. Shafiqur Rahman Barq regarding need to set up a Bench of Allahabad High Court at Meerut or Moradabad.
- (8) Shri Dinesh Chandra Yadav regarding need to undertake construction of road from Beldaur to Priyanagar in Khagaria district, Bihar under Pradhan Mantri Gram Sadak Yojana.
- (9) Shri Suvendu Adhikari regarding need to set up a Rail Industrial Park in East Midnapore, West Bengal.
- (10) Shri A.K.S. Vijayan regarding need to adopt safety measures to prevent fire in ONGC oil wells in Nagapattinam parliamentary

constituency, Tamil Nadu and also to provide employment to the local youth by ONGC.

- (11) Shri Jagadanand Singh regarding need to impress upon the Government of Bihar to provide all facilities to teachers and students to help improve standards of teaching in Government schools in Bihar.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 30th April, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I **(Brief Record of Proceedings)**

Tuesday, April 30, 2013/Vaisakha 10, 1935 (Saka)

No. 309

11.00 A.M.

1. Starred Questions

Starred Question No. 481 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 482 - 500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5516 – 5745 were laid on the Table.

12.00 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 23 of 2012-13) - Performance Audit (Department of Revenue-Direct Taxes) on IT applications in Income Tax Department, for the year ended March, 2012.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 4 of 2013) - Performance Audit (Department of Revenue-Direct Taxes) on strengthening the tax base through use of information, for the year ended March, 2012.
- (2) A copy of the Outcome Budget (Hindi and English versions) of the Flagship Programmes for the year 2013-2014.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi for the year 2010-2011, together with Audit Report thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the State Farms Corporation of India Limited and the Government of India for the year 2013-2014.
 - (ii) Memorandum of Understanding between National Seeds Corporation Limited and the Ministry of Agriculture for the year 2013-2014.
- (8) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2006-2007.
 - (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 799(E) in Gazette of India dated 21st March, 2013 under Section 4(d) of the Destructive Insects and Pests Act, 1914.
- (11) A copy of the Fertiliser Control (Amendment) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 384(E) in Gazette of India dated 15th February, 2013 under Section 3 of the Essential Commodities Act, 1955.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 21 of the Coconut Development Board Act, 1979:-

(i) The Coconut Development Board (Group 'C' post) Recruitment Regulations, 2012 published in Notification No. G.S.R. 166 in weekly Gazette of India dated 7th July, 2012.

(ii) The Coconut Development Board (Director) Recruitment Regulations, 2013 published in Notification No. G.S.R. 32(E) in Gazette of India dated 21st January, 2013.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (12) above.

4. Reports of Public Accounts Committee

Dr. Girija Vyas presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2012-13):-

(1) Eightieth Report on 'Tatkal and Advance Reservation System in Indian Railways' based on Para No. 2.2 of the C&AG Report No. 34 of 2010-11 relating to the Ministry of Railways.

(2) Eighty-first Report on 'Fertilizer Subsidy' based on the C&AG Report No. 8 of 2011-12 relating to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

(3) Eighty-second Report on 'Sale and Distribution of Imported Pulses' based on the C&AG Report No. 26 of 2011-12 relating to the Ministry of Consumer Affairs, Food and Public Distribution and Ministry of Commerce & Industry.

(4) Eighty-third Report on 'Augmentation of provision to object heads - Grants-in-aid and Subsidy' based on Para Nos. 4.2.1 and 4.2.2 of

the C&AG Report No. 1 of 2011-12 relating to various Ministries/ Departments.

- (5) Eighty-fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Twenty-fourth Report (Fifteenth Lok Sabha) on 'Procurement of Medicines and Medical Equipment' relating to the Ministry of Health and Family Welfare.
- (6) Eighty-fifth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Forty-third Report (Fifteenth Lok Sabha) on 'Idle Investment on a New Line' relating to the Ministry of Railways (Railway Board).
- (7) Eighty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-sixth Report (Fifteenth Lok Sabha) on 'Review of Grant No. 1 – Department of Agriculture and Cooperation' relating to the Ministry of Agriculture (Department of Agriculture and Cooperation).

5. Reports of Committee on Public Undertakings

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Twenty-second Report on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report on 'National Aviation Company of India Limited'.
- (2) Twenty-third Report on 'Export of Gold Jewellery by MSTC Ltd'.
- (3) Twenty-fourth Report on 'Bharat Sanchar Nigam Limited'.
- (4) Twenty-fifth Report on 'Pawan Hans Limited'.

6. Reports of Committee on Estimates

Shri Francisco Sardinha presented the following Reports (Hindi and English Versions) of Committee on Estimates (2012-13):-

- (1) Twenty-third Report on the subject 'Crop Diversification' pertaining to the Ministry of Agriculture (Department of Agriculture & Cooperation).
- (2) Twenty-fourth Report on Action Taken by the Government on the Recommendations/Observations contained in the Fourteenth Report (Fifteenth Lok Sabha) on the subject 'Development and Regulation of Civil Aviation' pertaining to the Ministry of Civil Aviation.

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Twenty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Implementation of schemes for Beedi workers with particular reference to Scheduled Castes and Scheduled Tribes" pertaining to the Ministry of Labour & Employment.

8. Report of Standing Committee on Agriculture

Shri Basudeb Acharia presented the Forty-ninth Report (Hindi and English versions) of the Committee on Standing Agriculture on Demands for Grants (2013-14) of the Ministry of Food Processing Industries.

9. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2012-13):-

- (1) Forty-third Report on Demands for Grants (2013-14) relating to the Department of Telecommunications (Ministry of Communications and Information Technology).
- (2) Forty-fourth Report on Demands for Grants (2013-14) relating to the Department of Electronics & Information Technology (Ministry of Communications and Information Technology).
- (3) Forty-fifth Report on Demands for Grants (2013-14) relating to the Department of Posts (Ministry of Communications and Information Technology).
- (4) Forty-sixth Report on Demands for Grants (2013-14) relating to the Ministry of Information and Broadcasting.

10. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2012-13):-

- (1) Twenty-Eighth Report on Demands for Grants (2013-14) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Twenty-Ninth Report on Demands for Grants (2013-14) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

11. Reports of Standing Committee on Chemicals and Fertilizers

Shri Kamlesh Paswan presented the following Reports (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Thirty-third Report of the Committee on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers),
- (2) Thirty-fourth Report of the Committee on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals),
- (3) Thirty-fifth Report of the Committee on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals)

12. Reports of Standing Committee on Rural Development

Shrimati Usha Verma presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Thirty-eighth Report on Demands for Grants (2013-14) of the Department of Land Resources (Ministry of Rural Development).
- (2) Thirty-ninth Report on Demands for Grants (2013-14) of the Ministry of Panchayati Raj.
- (3) Fortieth Report on Demands for Grants (2013-14) of the Ministry of Drinking Water & Sanitation.
- (4) Forty-first Report on Demands for Grants (2013-14) of the Department of Rural Development (Ministry of Rural Development).

13. Statement by Minister

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries on behalf of Minister of Agriculture and Minister of Food Processing Industries made a statement regarding the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.

14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matter sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri K.P. Dhanapalan regarding need to construct a coastal belt from Azhikode to Chenthrappinny in Kerala to provide protection against sea tides.
- (2) Shri Amarnath Pradhan regarding need to include Kosali language in the 8th Schedule of the Constitution.
- (3) Shri N. Peethambara Kurup regarding need to review the objectionable contents of the Social Science Text Book of Ninth standard syllabus of CBSE published by the NCERT.
- (4) Shri Sajjan Singh Verma regarding need to set up fast track courts to deal with cases of sexual assault on children and women in the country.
- (5) Shri Ijyaraj Singh regarding need to seek the view of public representatives before taking decision of closure of level crossings in the country.
- (6) Shri Suresh Kalmadi regarding need to release the share of Central Government for Metro Rail Project on Vanaz-Ramwadi Corridor in Pune, Maharashtra.
- (7) Shri P. Viswanathan regarding need to expedite the construction of bridge on Buckingham canal on State Highway No. 58 in Sadurangapattinam in Tamil Nadu.
- (8) Smt. Sumitra Mahajan regarding need to increase the limit of insured deposits by individuals in Cooperative banks from Rs 1 lakh to Rs. 10 lakh.
- (9) Shri Nikhil Kumar Choudhary regarding need to introduce a train named after Babu Veer Kunwar Singh, the great hero of India's First War of Independence.

- (10) Shri Ashok Kumar Rawat regarding need to issue a commemorative stamp in honour of Maharaja Satna Passi and undertake beautification and renovation of the historical Satna Kot at Unnao in Uttar Pradesh.
- (11) Shri Baidyanath Prasad Mahto regarding need to expedite the proposal for construction of Railway Over Bridges in Valmiki Nagar parliamentary constituency, Bihar.
- (12) Smt. J. Helen Davidson regarding need to accord Presidential assent to the Tamil Nadu Preservation of Private Forest (Amendment) Bill, 2011.
- (13) Shri M. B. Rajesh regarding need to expedite introduction of MEMU train between Erode and Palakkad town in Kerala.
- (14) Dr. (Prof.) Prasanna Kumar Patasani regarding need to take necessary steps for introduction of Metro Rail Transport System connecting urban areas of Khurda, Jatni, Bhubaneswar and Cuttack in Odisha.
- (15) Shri C. Rajendran regarding need to upgrade Cancer Research Institute, Adyar in Tamil Nadu as a National Centre of Excellence.
- (16) Shri Modugula Venugopala Reddy regarding need to use advanced technology for development of agriculture in the country.

12.07 P.M.

15. Observation by the Speaker

The Speaker made the following observation :-

"Hon'ble Members would recall that the Business Advisory Committee at its sitting held on 22 April, 2013 decided that the discussion and voting on the Demands for Grants (Railways) for 2013-14 would be taken up on 23 April, 2013. The Committee also decided the dates of discussion of the Demands for Grants (General) and the Finance Bill, 2013.

However, under the prevailing circumstances, the discussion could not take place as per schedule. Hon'ble Members would appreciate that we have very limited time at our disposal for completing the financial business. Besides, the related Appropriation Bills and the Finance Bill, after being passed by the House, have to be transmitted to the Rajya Sabha.

In order to ensure timely completion of the financial business, I held a meeting with the Members of Business Advisory Committee yesterday. In the meeting, it was decided by the Leaders that the Demands for Grants (Railways) for 2013-14, the Demands for Grants (General) for 2013-14 and the Finance Bill, 2013 may be passed without discussion. As per the decision arrived at the meeting, I would now proceed with the financial business".

12.17 P.M.

Prof. Saugata Roy raised a Point of Order regarding passing of Demands for Grants (Railways) and (General), the Finance Bill without discussion.

Thereupon, Speaker made the following observation :-

"Prof. Saugata Roy had raised a point of order. I have gone through all the rules and also what has happened in the past and I may mention that under particular circumstances, this House has passed the financial business without discussion in the past also.....It immensely pains me that circumstances are such that we have to dispense with discussion and we have to pass these four items. The time fixed for Guillotine is 1.30 P.M. and this was fixed in the Leaders' meeting yesterday..... I have taken the point that you have made and very briefly I may allow few Members to speak so that necessity of discussing this is not dispensed with completely".

12.45 P.M.**16. The Budget (Railways –2013-14–Demands for Grants)**

Speaker announced that all the cut motions that were circulated were being treated as moved.

The cut motions which were treated as moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget Railways for 2013-2014 as shown in column 4 of the printed List of Demands for Grants (Railways) for 2013-2014 were voted in full.

17. Government Bill – Introduced

The Appropriation (Railways) No. 3 Bill, 2013.

18. Government Bill – Passed

The Appropriation (Railways) No. 3 Bill, 2013

The motion for consideration moved by Shri Pawan Kumar Bansal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion was adopted and the Bill was passed.

12.48 P.M.**19. Observation by the Speaker**

The Speaker made the following observation :-

"Hon'ble Members, the Demands for Grants (General) are listed to be submitted to the vote of the House at 1.30 P.M. today. Since, we have already passed the Railway Budget, we may prepone the time for submission to the vote of the House of the Demands for Grants (General) and take the Demands immediately".

12.49 P.M.**20. The Budget (General) – 2013-2014 – Demands for Grants**

Speaker announced that all the cut motions on Demands for Grants (General) that were circulated were being treated as moved.

The cut motions which were treated as moved were negatived.

The following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of

Demands for Grants–Budget (General) for 2013-2014 were submitted to the vote of the House and voted in full:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture.
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy.
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers.
- (4) Demand No. 9 relating to Ministry of Civil Aviation.
- (5) Demand No. 10 relating to Ministry of Coal.
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry.
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology.
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 18 relating to Ministry of Corporate Affairs.
- (10) Demand No. 19 relating to Ministry of Culture.
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence.
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region.
- (13) Demand No. 29 relating to Ministry of Drinking Water and Sanitation.
- (14) Demand No. 30 relating to Ministry of Earth Sciences.
- (15) Demand No. 31 relating to Ministry of Environment and Forests.
- (16) Demand No. 32 relating to Ministry of External Affairs.
- (17) Demand Nos. 33, 34, 36, 37 and 39 to 45 relating to Ministry of Finance.
- (18) Demand No. 46 relating to Ministry of Food Processing Industries.
- (19) Demand No. 47 to 50 relating to Ministry of Health and Family Welfare.

- (20) Demand Nos. 51 and 52 relating to Ministry of Heavy Industries and Public Enterprises.
- (21) Demand Nos. 53 to 57 and 96 to 100 relating to Ministry of Home Affairs.
- (22) Demand No. 58 relating to Ministry of Housing and Urban Poverty Alleviation.
- (23) Demand Nos. 59 and 60 relating to Ministry of Human Resource Development.
- (24) Demand No. 61 relating to Ministry of Information and Broadcasting.
- (25) Demand No. 62 relating to Ministry of Labour and Employment.
- (26) Demand Nos. 63 and 64 relating to Ministry of Law and Justice.
- (27) Demand No.66 relating to Ministry of Micro, Small and Medium Enterprises.
- (28) Demand No. 67 relating to Ministry of Mines.
- (29) Demand No. 68 relating to Ministry of Minority Affairs.
- (30) Demand No. 69 relating to Ministry of New and Renewable Energy.
- (31) Demand No. 70 relating to Ministry of Overseas Indian Affairs.
- (32) Demand No. 71 relating to Ministry of Panchayati Raj.
- (33) Demand No. 72 relating to Ministry of Parliamentary Affairs.
- (34) Demand No. 73 relating to Ministry of Personnel, Public Grievances and Pensions.
- (35) Demand No. 74 relating to Ministry of Petroleum and Natural Gas.
- (36) Demand No. 75 relating to Ministry of Planning.
- (37) Demand No. 76 relating to Ministry of Power.
- (38) Demand No. 78 relating to Lok Sabha.
- (39) Demand No. 79 relating to Rajya Sabha.
- (40) Demand No. 81 relating to Secretariat of the Vice-President.
- (41) Demand No. 82 relating to Ministry of Road Transport and Highways.

- (42) Demand Nos. 83 to 84 relating to Ministry of Rural Development.
- (43) Demand Nos. 85 to 87 relating to Ministry of Science and Technology.
- (44) Demand No. 88 relating to Ministry of Shipping.
- (45) Demand No. 89 relating to Ministry of Social Justice and Empowerment.
- (46) Demand No. 90 relating to Department of Space.
- (47) Demand No. 91 relating to Ministry of Statistics and Programme Implementation.
- (48) Demand No. 92 relating to Ministry of Steel.
- (49) Demand No. 93 relating to Ministry of Textiles.
- (50) Demand No. 94 relating to Ministry of Tourism.
- (51) Demand No. 95 relating to Ministry of Tribal Affairs.
- (52) Demand Nos. 101 to 103 relating to Ministry of Urban Development.
- (53) Demand No. 104 relating to Ministry of Water Resources.
- (54) Demand No. 105 relating to Ministry of Women and Child Development.
- (55) Demand No. 106 relating to Ministry of Youth Affairs and Sports.

12.56 P.M.

21. Government Bill – Introduced

The Appropriation (No. 3) Bill, 2013.

22. Government Bills – Passed

(i) The Appropriation (No. 3) Bill, 2013

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

12.58 P.M.

(ii) The Finance Bill, 2013

Time Taken : 42 mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate :-

- (1) Smt. Harsimrat Kaur Badal
- (2) Shri Pratap Singh Bajwa

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 2 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 3A was adopted.

New Clause 3A was also adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 7 were adopted.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 4 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 7A was adopted.

New Clause 7A was also adopted.

Clauses 8 and 9 were adopted.

Clause 10 was adopted.

Clauses 11 and 12 were adopted.

Clause 13 was adopted.

Clause 14 was adopted.

Clause 15 was adopted.

Clause 16 was adopted.

Clauses 17 to 20 were adopted.

Clause 21 was adopted, as amended.

Clause 22 was adopted, as amended.

Clauses 23 and 24 were adopted.

Clause 25 was adopted, as amended.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to

the Government amendment No. 10 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 25A was adopted.

New Clause 25A was also adopted.

Clauses 26 to 31 were adopted.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 31 A was adopted.

New Clause 31A was also adopted.

Clauses 32 to 36 were adopted.

Clause 37 was adopted, as amended.

Clauses 38 was adopted, as amended.

Clauses 39 to 41 were adopted.

Clause 42 was adopted, as amended.

Clause 43 was adopted, as amended.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 43A was adopted.

New Clause 43A was also adopted.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 43B was adopted.

New Clause 43B was also adopted.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 18 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 43C was adopted.

New Clause 43C was also adopted.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 19 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 43D was adopted.

New Clause 43D was also adopted.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to

the Government amendment No. 20 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 43E was adopted.

New Clause 43E was also adopted.

Clauses 44 to 46 were adopted.

Shri P. Chidambaram moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 21 to the Finance Bill, 2013 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 46A was adopted.

New Clause 46A was also adopted.

Clauses 47 to 50 were adopted.

Clause 51 was adopted, as amended.

Clauses 52 to 66 were adopted.

Clause 67 was adopted.

Clauses 68 to 92 were adopted.

Clause 93 was adopted, as amended.

Clauses 94 to 125 were adopted.

The First and Second Schedules were adopted.

The Third Schedule was adopted, as amended.

The Fourth, Fifth and Sixth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, as amended, was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

1.40 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 2nd May, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, May 2, 2013/Vaisakha 12, 1935 (Saka)

No. 310

11.00 A.M.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 11.30 A.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 11.30 A.M.
and re-assembled at 12.00 Noon)*

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 501–520 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 5746–5975 would be printed in the Official Report of the day.

12.00 Noon

2. Resolution

The Speaker proposed the following resolution on behalf of the House :-

"This House expresses its deep sense of shock and sorrow on the sad demise of Shri Sarabjit Singh, an Indian citizen in Jinnah Hospital, Lahore in Pakistan today after he was brutally assaulted by his fellow inmates in a Pakistan jail.

This House condemns the inhuman treatment meted out to Shri Sarabjit Singh in Pakistan jail and hopes that the culprits will be brought to book.

The House deeply mourns the demise of Shri Sarabjit Singh and I am sure the House would join me in conveying our condolences to the bereaved family."

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry for the year 2013-2014.
 - (ii) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry for the year 2013-2014.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2013-2014.
 - (ii) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2013-2014.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2011-2012.
 - (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2013-2014.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2011-2012, together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
 - (ii) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers, for the year 2013-2014.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the years 2007-2008, 2008-2009, 2009-2010 and 2010-2011, together with Audit Reports thereon.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the NHPC Limited and the NHDC Limited for the year 2013-2014.
 - (ii) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2013-2014.
 - (iii) Memorandum of Understanding between the THDC India Limited and the Ministry of Power for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2011-2012.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2011-2012.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2011-2012, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the

Government on the Audited Accounts of the Khadi and Village Industries Commission, Mumbai, for the year 2011-2012.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. F. No. 3-1/Amend/Comb.Reg./2013/CD/CC in Gazette of India dated 4th April, 2013 under sub-section (3) of Section 64 of the Competition Act, 2002.
- (21) A copy of the Companies (Central Government's) General Rules and Forms (Seventh Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 906(E) in Gazette of India dated 19th December, 2012 under sub-section (3) of Section 642 of the Companies Act, 1956.
- (22) A copy of Notification No. S.O. 173(E) (Hindi and English versions) published in Gazette of India dated 16th January, 2013, containing Report of Justice S. Saghir Ahmad Commission of Inquiry set up to inquire into collision of Train No. 3005 Up Howrah-Amritsar Mail with derailed wagons of Down Goods train near Sarai Banjara Station on Ambala Ludhiana Section of Northern Railway on 02.12.2000 and Action Taken Report thereon issued under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2009-2010.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2010-2011.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

4. Messages from Rajya Sabha

The Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 22nd March, 2013, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2013 and ending on the 30th April, 2014 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
1. Dr. E.M. Sudarsana Natchiappan
 2. Smt. Ambika Soni
 3. Shri Prakash Javadekar
 4. Shri Satish Chandra Misra
 5. Shri Prasanta Chatterjee
 6. Shri N.K. Singh
 7. Dr. V. Maitreyan
- (ii) That at its sitting held on the 22nd March, 2013, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on

1st May, 2013 and ending on the 30th April, 2014 and elected the following Members of Rajya Sabha to serve on the said Committee:-

1. Shri Nandi Yellaiah
2. Dr. Pradeep Kumar Balmuchu
3. Smt. Wansuk Syiem
4. Shri Nand Kumar Sai
5. Shri Faggan Singh Kulaste
6. Shri Thaawar Chand Gehlot
7. Shri Veer Singh
8. Shri Shashi Bhusan Behera
9. Shri D. Raja
10. Shri Lalhming Liana

(iii) That at its sitting held on the 22nd April, 2013, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect ten members from Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and communicated the names of the following members of Rajya Sabha and to fill up the remaining three vacancies during the next Session:-

1. Shri V. Hanumantha Rao
2. Dr. Ram Prakash
3. Shri Rama Chandra Khuntia
4. Shri Ashk Ali Tak
5. Smt. Jharna Das Baidya
6. Shri Ramchandra Prasad Singh
7. Shri Birendra Prasad Baishya

5. Report of Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Thirty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Subordinate Legislation

Shri P.Karunakaran presented the Thirty-second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Report of Committee on Papers Laid on the Table

Shri Harin Pathak presented the Eleventh Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

8. Report of Joint Committee on Offices of Profit

Kunwar Rewati Raman Singh presented the Ninth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

9. Reports of Standing Committee on Coal and Steel

Shri Uday Pratap Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Thirty-fourth Report on "Demands for Grants (2013-14)" of the Ministry of Mines.
- (2) Thirty-fifth Report on "Demands for Grants (2013-14)" of the Ministry of Steel.

10. Reports of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2012-2013):-

- (1) Thirty-fourth Report on Demands for Grants (2013-14) of the Ministry of Tribal Affairs.

- (2) Thirty-fifth Report on Demands for Grants (2013-14) of the Department of Disability Affairs (Ministry of Social Justice and Empowerment).
- (3) Thirty-sixth Report on Demands for Grants (2013-14) of the Department of Social Justice and Empowerment (Ministry of Social Justice and Empowerment).
- (4) Thirty-seventh Report on Demands for Grants (2013-14) of the Ministry of Minority Affairs.

11. Reports of Standing Committee on Commerce

Prof. Sk. Saidul Haque laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 107th Report on Demands for Grants (2013-14) of the Department of Commerce (Ministry of Commerce and Industry).
- (2) 108th Report on Demands for Grants (2013-14) of the Department of Industrial Policy and Promotion (Ministry of Commerce and Industry).

12. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the Fifty-ninth Report (Hindi and English versions) of the Standing Committee on the Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies Bill, 2013.

13. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Science and Technology and Minister of Earth Sciences laid a statement regarding the status of implementation of the recommendations contained in the 237th Report of the Standing Committee on Science

and Technology, Environment and Forests on Demands for Grants (2012-13), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.

- (2) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation and Minister of State in the Ministry of Chemicals and Fertilizers laid a Statement (Hindi and English versions) (i) correcting the English version of reply given on March 7, 2013 to Unstarred Question No. 1775 by Shrimati Kamla Devi Patle, M.P. regarding 'Monitoring of Production and Marketing of Drugs' and (ii) giving reasons for delay in correcting reply.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding attacks on fishermen of Tamil Nadu by Sri Lankan Navy.
- (2) Shri Vilas B. Muttemwar regarding need to expedite completion of Gosikhurd Irrigation Project in Vidarbha region of Maharashtra.
- (3) Shri M.I. Shanavas regarding need to provide a relief package for drought affected Kerala and put a moratorium on repayment of agricultural loans in the State.
- (4) Shri Ponnamp Prabhakar regarding need to expedite setting up of industrial infrastructure development centre at Jamaikunta and Rukmapur of Choppadanadi Mandal of Karimnagar district, Andhra Pradesh.
- (5) Rajkumari Ratna Singh regarding need to undertake doubling of railway line between Janghai railway station, Pratapgarh and Amethi in Uttar Pradesh.

- (6) Shri Vincent H. Pala regarding need to amend North Eastern Areas Reorganization Act, 1971 in order to resolve the border area dispute between Meghalaya and Assam.
- (7) Shri Bharat Ram Meghwal regarding need to make all out efforts to provide educational facilities and benefits of reservation to Scheduled Castes to help them join the mainstream of the society.
- (8) Smt. Jyoti Dhurve regarding need to ensure timely deposit of insurance premium by banks in Harda district of Madhya Pradesh.
- (9) Shri Rajendra Agarwal regarding need to take immediate necessary steps for setting up of an airport at Meerut in Uttar Pradesh.
- (10) Shri Kabindra Purkayastha regarding opening of Kendriya Vidyalaya on the campus of Assam University, Silchar from the academic session of 2013.
- (11) Kunwar Rewati Raman Singh regarding need to generate work orders for factories of Indian Telephone Industries Limited (ITI Ltd.) in the country particularly for the factory established in Naini, Allahabad in Uttar Pradesh and also address the grievances of employees of ITI Ltd.
- (12) Dr. Ratna De Nag regarding need to launch a national programme to prevent youngsters falling prey to hypertension.
- (13) Shri P. Karunakaran regarding need to enhance the pension of EPF pensioners and also restore other benefits earlier available to them.
- (14) Shri Bibhu Prasad Tarai regarding need to expedite setting up of the proposed Kendriya Vidyalaya in Jagatsinghpur district, Odisha.

*(Due to interruptions, Lok Sabha adjourned at 2.01 P.M.
and re-assembled at 3.00 P.M.)*

3.00 P.M.

15. Government Bill – Under Consideration

The National Food Security Bill, 2011

Time Allotted : 4 Hrs.
Time Taken: 01 Mt.
Balance: 3 Hrs. 59 Mts.

The motion for consideration of the Bill was moved by Prof. K.V. Thomas.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

3.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 3rd May, 2013.)

T.K. VISWANATHAN,
Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, May 3, 2013/Vaisakha 13, 1935 (Saka)

No. 311

11.00 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Krishna Kumar Goyal, a member of the Sixth and Seventh Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question No. 521 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 522–540 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5976–6193 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Explanatory Memorandum (Hindi and English versions) as to action note relating to expansion of scope of justice grant recommended by Thirteenth Finance Commission.
- (2) A copy of the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulation, 2013 (Hindi and English versions) published in Notification No. 12-10/2000-CCH (Pt. III) in Gazette of India dated 8th March, 2013 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970:-
 - (i) The Indian Medicine Central Council (Minimum Standard Requirements of Unani Colleges and attached Hospitals) Regulations, 2013 published in Notification No. 11-134/2012-Unani (MSR) in Gazette of India dated 20th February, 2013.
 - (ii) The Indian Medicine Central Council (Minimum Standard Requirements of Siddha Colleges and attached Hospitals) Regulations, 2013 published in Notification No. 18-1/2010-S (M.S.R.) in Gazette of India dated 20th February, 2013.

- (6) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
- (i) The Drugs and Cosmetics (First Amendment) Rules, 2013 published in Notification No. G.S.R. 53(E) in Gazette of India dated 30th January, 2013.
 - (ii) The Drugs and Cosmetics (Second Amendment) Rules, 2013 published in Notification No. G.S.R. 63(E) in Gazette of India dated 1st February, 2013.
 - (iii) The Drugs and Cosmetics (Third Amendment) Rules, 2013 published in Notification No. G.S.R. 72(E) in Gazette of India dated 8th February, 2013.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project Voluntary Health Services, Chennai, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project Voluntary Health Services, Chennai, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project Voluntary Health Services, Chennai, for the year 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2011-2012.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year, mentioned therein:-

Sl.No.	Name of the Institutions	Accounting Year
(i)	Indian Red Cross Society, New Delhi	2011-12
(ii)	CNCI, Kolkata	2011-12
(iii)	Morarji Desai National Institute of Yoga, New Delhi	2011-12
(iv)	Central Council of Indian Medicine, New Delhi	2011-12
(v)	Central Council for Research in Siddha, Chennai	2011-12
(vi)	Indian Council of Medical Research, New Delhi	2011-12

(14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2013-2014.

(15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2013-2014.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Council of Science Museums, Kolkata, for the year 2011-2012.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2010-2011.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2011-2012.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2011-2012.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2010-2011,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2010-2011.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2011-2012.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2011-2012.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2011-2012.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2011-2012.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2011-2012.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2011-2012.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 2011-2012, together with Audit Report thereon.

13. Statement No. 7	Eighth Session, 2011
14. Statement No. 6	Ninth Session, 2011
15. Statement No. 5	Tenth Session, 2012
16. Statement No. 3	Eleventh Session, 2012
17. Statement No. 2	Twelfth Session, 2012
18. Statement No. 1	Thirteenth Session, 2013

(43) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.
- (ii) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46) A copy of the Service Tax (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 121(E) in Gazette of India dated 22nd February, 2013 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(47) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-

- (i) S.O.374(E) published in Gazette of India dated 15th February, 2013, regarding amalgamation of Himachal Gramin Bank and Parvatiya Gramin Bank as Himachal Pradesh Gramin Bank.

- (ii) S.O.457(E) published in Gazette of India dated 25th February, 2013, regarding amalgamation of MGB Gramin Bank and Jaipur Thar Gramin Bank as Marudhara Gramin Bank.
- (iii) S.O.491(E) published in Gazette of India dated 28th February, 2013, regarding amalgamation of Vidharbha Kshetriya Gramin Bank and Wainganga Krishna Gramin Bank as Vidharbha Konkan Gramin Bank.
- (48) A copy of the Central Bank of India (Employees') Pension (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. 67 in Gazette of India dated 21st March, 2012 under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities Exchange Board of India Act, 1992:-
- (i) The Securities Exchange Board of India (Stock Brokers and Sub-brokers) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/01/8129 in Gazette of India dated 5th April, 2013.
- (ii) The Securities Exchange Board of India (Self Regulatory Organisations) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/27/5469 in Gazette of India dated 7th January, 2013.
- (51) A copy of the Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Order, 2013(Hindi and English versions) published in Notification No. G.S.R. 191(E) in Gazette of India dated 26th March, 2013 under Section 77 of the Narcotics Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.
- (52) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R.190(E) published in Gazette of India dated 25th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
 - (ii) G.S.R.198(E) published in Gazette of India dated 2nd April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008--Cus., dated 13th August, 2008.
 - (iii) S.O.851(E) published in Gazette of India dated 28th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
 - (iv) S.O. 925(E) published in Gazette of India dated 4th April, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
 - (v) S.O.936(E) published in Gazette of India dated 10th April, 2013 together with an explanatory memorandum regarding revised rates of exchange for conversion of Japanese Yen into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (53) A copy of the Notification No. G.S.R.189(E) (Hindi and English versions) published in Gazette of India dated 25th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E., dated 16th March, 1995 under sub-section (2) of Section 38 of the Central Excise Act, 1944.
- (54) A copy of the Notification No. G.S.R.187(E) (Hindi and English versions) published in Gazette of India dated 22nd March, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty as specified rates on imports of Meta Phernylene Diamine, originating in, or exported from the People's Republic of China, for a period of six months under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(55) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) The Insurance Regulatory and Development Authority (Registration of India Insurance Companies)-(Fourth Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./3/61/2013 in Gazette of India dated 13th February, 2013.
- (ii) The Insurance Regulatory and Development Authority (Appointed Actuary) (First Amendment) Regulations, 2012 published in Notification No. F. No. IRDA/Reg./4/62/2013 in Gazette of India dated 13th February, 2013.
- (iii) The Insurance Regulatory and Development Authority (General Insurance-Reinsurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg./5/63/2013 in Gazette of India dated 13th February, 2013.

(56) A copy of the Notification No. F. No. IRDA/Notification/7/65/2013 (Hindi and English versions) published in Gazette of India dated 13th February, 2013 cancelling the Licence No. 2555 issued to Mr. Sukumal Kumar Choudhury, Surveyor and Loss Assessor, issued under various sections of Insurance Act, 1938 read with Section 14 of the Insurance Regulatory and Development Authority Act, 1999 and Regulations of Licensing, Professional requirements and Code of Conduct of Insurance Surveyors and Loss Assessors Regulations, 2000.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (Railways) No.3 Bill, 2013, passed by Lok Sabha on the 30th April, 2013.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No. 3) Bill, 2013, passed by Lok Sabha on the 30th April, 2013.

- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Finance Bill, 2013, passed by Lok Sabha on the 30th April, 2013.

6. Report of Committee on Absence of Members from the sittings of the House

Dr. Baliram presented the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Report of Standing Committee on Human Resource Development

Dr. Charles Dias laid on the Table the Two Hundred Fifty-sixth Report (English and Hindi versions) of the Standing Committee on Human Resource Development on Demands for Grants 2013-14 of the Department of Higher Education.

8. Reports of Standing Committee on Transport, Tourism and Culture

Shri Prabodh Panda laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Ninety-first Report on Demands for Grants (2013-14) of Ministry of Civil Aviation.
- (2) One Hundred Ninety-second Report on Demands for Grants (2013-14) of Ministry of Culture.
- (3) One Hundred Ninety-third Report on Demands for Grants (2013-14) of Ministry of Road Transport & Highways.
- (4) One Hundred Ninety-fourth Report on Demands for Grants (2013-14) of Ministry of Shipping; and
- (5) One Hundred Ninety-fifth Report on Demands for Grants (2013-14) of Ministry of Tourism.

9. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the Sixtieth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2013-14) of the Ministry of Personnel, Public Grievances and Pensions.

10. Statement by Minister

The Minister of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Energy on Demands for Grants (2012-13), pertaining to the Ministry of New and Renewable Energy.

11. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Paban Singh Ghatowar made a statement regarding Government Business for the remaining part of the session.

(Due to interruptions, Lok Sabha adjourned for the day.)

12.07 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 6th May, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, May 6, 2013/Vaisakha 16, 1935 (Saka)

No. 312

11.00 A.M.

1. Starred Questions

Starred Question No. 541 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 542–560 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6194–6423 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2011-2012.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2011-2012, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Sections 12 and 13 of the Environment (Protection) Act, 1986:-
 - (i) S.O. 592(E) published in Gazette of India dated 8th March, 2013 making certain amendments in Notification No. S.O.1174(E) dated 18th July, 2007.
 - (ii) S.O. 945(E) published in Gazette of India dated 12th April, 2013 making certain amendments in Notification No. S.O.1174(E) dated 18th July, 2007.
- (4) A copy of the Environment (Protection) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated 18th March, 2013 under Section 26 of the Environment (Protection) Act, 1986.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

- (ii) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2013-2014.
 - (iii) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
 - (iv) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the years 2007-2008, 2008-2009, 2009-2010, 2010-2011 and 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the years 2007-2008, 2008-2009, 2009-2010, 2010-2011 and 2011-2012.
- (9) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.
 - (ii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.
 - (iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014

- (iv) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.
- (11) A copy of the Newsprint Control (Amendment) Order, 2013(Hindi and English versions) published in Notification No. S.O. 543(E) in Gazette of India dated 6th March, 2013 under Section 29B of the Industries (Development and Regulation) Act, 1951.
- (12) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the National Jute Manufactures Corporation Limited and the Ministry of Textiles for the year 2013-2014.
 - (ii) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2013-2014.
 - (iii) Memorandum of Understanding between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2013-2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2011-2012.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Quality of Service (Code of Practice for Metering and Billing Accuracy)(Amendment) Regulations, 2013(Hindi and English versions) published in Notification No. F. No. 305-8/2012-QOS in Gazette of India dated 25th March, 2013 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:-
- (i) The Cyber Appellate Tribunal (Salary, Allowances and Other Terms and Conditions of Service of Chairperson and Members) Amendment Rules, 2012 published in Notification No. G.S.R. 50(E) in Gazette of India dated 29th January, 2013.
 - (ii) The Information Technology (Salary, Allowances and Terms and Conditions of Service of the Director General, Indian Computer Emergency Response Team) Rules, 2012 published in Notification No. G.S.R. 51(E) in Gazette of India dated 29th January, 2013.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2011-2012.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 530(E) published in Gazette of India dated 6th March, 2013, making certain amendments in the Notification No. S.O. 938(E) dated 29th April, 2011.
- (ii) S.O. 513(E) published in Gazette of India dated 5th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71A (Rohtak-Panipat Section) in the State of Haryana.
- (iii) S.O. 613(E) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71 (Rohtak-Bawal Section) in the State of Haryana.
- (iv) S.O. 113(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
- (v) S.O. 19(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.13 (Solapur-Bijapur Section) in the State of Karnataka.
- (vi) S.O. 194(E) published in Gazette of India dated 19th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 218, 63 and 4 in the State of Karnataka.
- (vii) S.O. 7(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.218 (Bijapur-Gulbarga-Homnabad Section) in the State of Karnataka.

- (viii) S.O. 63(E) published in Gazette of India dated 7th January, 2013, making certain amendments in the Notification No. S.O. 108(E) dated 20th January, 2012.
- (ix) S.O. 87(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.66 (Goa-Karnataka Border to Kundapur reach) in Panaji-Mangalore Section in the State of Karnataka.
- (x) S.O. 12(E) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 1923(E) dated 13th November, 2007.
- (xi) S.O. 13(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.13 (Solapur-Bijapur Section) in the State of Karnataka.
- (xii) S.O. 14(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.207 (Hoskote-Sompura Section) in the State of Karnataka.
- (xiii) S.O. 15(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.4 (Haveri-Hubli Section) in the State of Karnataka.
- (xiv) S.O. 814(E) published in Gazette of India dated 22nd March, 2013, declaring routes/road stretches, mentioned therein as new National Highways.
- (xv) S.O. 815(E) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

- (xvi) S.O. 816(E) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xvii) S.O. 862(E) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xviii) S.O. 864(E) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xix) S.O. 866(E) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xx) S.O. 887(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xxi) S.O. 1827(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 8 and 76 (Debari to Kaya) in the State of Rajasthan.
- (xxii) S.O. 1906(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.12 (Jhalawar-Biaora Section) in the State of Rajasthan.
- (xxiii) S.O. 1520(E) published in Gazette of India dated 6th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Padhi-Dahod Section) in the State of Rajasthan.
- (xxiv) S.O. 1491(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

- (xxv) S.O. 1520(E) published in Gazette of India dated 6th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Padhi-Dahod Section) in the State of Rajasthan.
- (xxvi) S.O. 1813(E) published in Gazette of India dated 14th August, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 758 in the State of Rajasthan.
- (xxvii) S.O. 2120(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Pratapgarh-Padi Section) in the State of Rajasthan.
- (xxviii) S.O. 2254(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.14 (Sirohi Section) in the State of Rajasthan.
- (xxix) S.O. 2595(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxx) S.O. 2547(E) published in Gazette of India dated 23rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.148D (Asind Section) in the State of Rajasthan.
- (xxxi) S.O. 2328(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No.758 (Rajsamand to Bhilwara Section) in the State of Rajasthan.
- (xxxii) S.O. 1759(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxiii) S.O. 2792(E) published in Gazette of India dated 24th November, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 58Extn. in the State of Rajasthan.
- (xxxiv) S.O. 1004(E) published in Gazette of India dated 3rd May, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 113 in the State of Rajasthan.
- (xxxv) S.O. 2634(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxvi) S.O. 1559(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.76 (Chittorgarh-Mangalwar Section) in the State of Rajasthan.
- (xxxvii) S.O. 1753(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxviii) S.O. 2791(E) published in Gazette of India dated 24th November, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

- (xxxix) S.O. 115(E) published in Gazette of India dated 9th January, 2013, regarding rates of fees to be recovered from the users of Haldia Port connecting National Highway Nos. 41 and 6 in the State of West Bengal.
- (xl) S.O. 594(E) published in Gazette of India dated 8th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jaipur-Tonk-Deoli-Kota Section) in the State of Rajasthan.
- (xli) S.O. 544(E) published in Gazette of India dated 6th March, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 75 and 3 (Gwalior-Dewas-Rau *via* Indore Bypass Section) in the State of Madhya Pradesh.
- (xlii) S.O. 593(E) published in Gazette of India dated 8th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 2 (Raniganj-Panagarh Section) in the State of West Bengal.
- (xlili) S.O. 377(E) published in Gazette of India dated 15th February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 17 (Kannur-Vengalam-Kuttipuram Section) in the State of Kerala.
- (xliv) S.O. 435(E) published in Gazette of India dated 22nd February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau *via* Indore Bypass Section) in the State of Madhya Pradesh.
- (xlv) S.O. 465(E) published in Gazette of India dated 26th February, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 2 and 25 in the State of Uttar Pradesh.

- (xlvi) S.O. 505(E) published in Gazette of India dated 4th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 79 (Nasirabad-Chittorgarh Section) and National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (xlvii) S.O. 290(E) published in Gazette of India dated 30th January, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 365(E) published in Gazette of India dated 14th February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jaipur-Tonk-Deoli-Kota Section) in the State of Rajasthan .
- (xlix) S.O. 836(E) published in Gazette of India dated 26th March, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 207 and 648 in the State of Karnataka .
- (l) S.O. 193(E) published in Gazette of India dated 18th January, 2013, regarding rates of fees to be recovered from the users of National Highway No. 5 (Vijayawada-Vishakhapatnam Section) in the State of Andhra Pradesh .
- (li) S.O. 623(E) published in Gazette of India dated 12th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 17 (Kundapur-Surathkal-Mangalore-Karnataka/Kerala Border Section) in the State of Karnataka.
- (lii) S.O. 626(E) published in Gazette of India dated 12th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 8 in the State of Rajasthan.
- (liii) S.O. 682(E) published in Gazette of India dated 13th March, 2013, regarding rates of fees to be recovered from the users of National

Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.

- (liv) S.O. 2639(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24B (Raebareilly-Allahabad Section) in the State of Uttar Pradesh.
 - (lv) S.O. 2550(E) published in Gazette of India dated 23rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.
 - (lvi) S.O. 2862(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.
 - (lvii) S.O. 2648(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.
- (22) A copy each of the following notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-
- (i) S.O. 861(E) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway Nos. 8A and 65 to National Highway Authority of India.
 - (ii) S.O. 863(E) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway Nos. 52 and 53 to National Highway Authority of India.
 - (iii) S.O. 865(E) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 74 to National Highway Authority of India.

4. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- | | | |
|-----|----------------------------------|---|
| (1) | Shri Y.S. Jagan Mohan Reddy | 22.11.2012 to 20.12.2012
and
21.02.2013 to 22.03.2013 |
| (2) | Shri Madhu Koda | 21.02.2013 to 22.03.2013
and
22.04.2013 to 28.04.2013 |
| (3) | Shri Dilip Singh Judev | 21.02.2013 to 22.03.2013
and
22.04.2013 to 10.05.2013 |
| (4) | Smt. Mausam Noor | 21.02.2013 to 22.03.2013 |
| (5) | Shri Vikrambhai Arjanbhai Maadam | 06.12.2012 to 20.12.2012
and
21.02.2013 to 22.03.2013 |
| (6) | Shri C.M. Chang | 22.02.2013 to 21.03.2013 |

5. Report on the participation of Indian Parliamentary Delegation at the 127th Assembly of the Inter-Parliamentary Union (IPU)

Secretary-General laid on the Table Hindi and English versions of the Report on the participation of Indian Parliamentary Delegation at the 127th Assembly of the Inter-Parliamentary Union held at Quebec City (Canada) from 21 to 26 October, 2012.

6. Report of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the Forty-seventh Report (Hindi and English versions) of the Standing Committee on Information Technology (2012-13) on the subject 'Issues related to Paid News' relating to Ministry of Information and Broadcasting.

7. Report of Standing Committee on Labour

Shri Dara Singh Chauhan presented the Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Labour on 'Welfare of legal heirs of deceased workers of Rourkela Steel Plant – A case study'.

8. Statements of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the following Action Taken Statements (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Statement on the observations/ recommendations contained in the 30th Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 25th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Action Taken Statement on the observations/ recommendations contained in the 31st Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 26th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (3) Action Taken Statement on the observations/ recommendations contained in the 32nd Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 27th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

9. Statements by Ministers

- (1) The Minister of State in the Ministry of Commerce and Industry laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 96th Report of the Standing Committee on Commerce on Action Taken by the Government on observations/recommendations contained in the 93rd Report of the Committee on Demands for Grants (2010-11), pertaining to the Department of Commerce, Ministry of Commerce and Industry.
 - (ii) the status of implementation of the recommendations contained in the 100th Report of the Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Commerce, Ministry of Commerce and Industry.
- (2) The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports and Minister of State of the Ministry of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Defence on 'Performance of Coast Guard Organization', pertaining to the Ministry of Defence.

*(Due to interruptions, Lok Sabha adjourned at 12.07 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**10. Government Bill – Introduced**

The National Bank for Agriculture and Rural Development (Amendment) Bill, 2013

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ponnam Prabhakar regarding need to establish an institute for research on sheep at Kathlapur mandal of Karimnagar district in Andhra Pradesh.
- (2) Shri Rajaiah Siricilla regarding need to take welfare measures for development of fishing community in Warangal district, Andhra Pradesh.
- (3) Shri Sajjan Singh Verma regarding need to take all necessary measures for withdrawal of Chinese troops from Indian territory.
- (4) Shri Datta Meghe regarding need to construct roads linking villages with cities and towns in Vidarbha region particularly in Wardha parliamentary constituency, Maharashtra.
- (5) Shri Ratan Singh regarding need to include Bharatpur district in Rajasthan in Braj tourist circuit.
- (6) Shri Jayawant Gangaram Awale regarding need to provide a first class AC coach in Latur Express running between Latur and Mumbai in Maharashtra.
- (7) Smt. Shruti Choudhary regarding need to include Jats in the Central list of OBCs.
- (8) Smt. Rama Devi regarding need to expedite setting up of model schools in blocks under Sheohar, Sitamarhi and East Champaran districts of Bihar.

- (9) Shri Harin Pathak regarding need to expedite the matter relating to use of Gujarati language in the proceedings of Hon'ble High Court of Gujarat.
- (10) Shri Ganesh Singh regarding need to accord approval for four laning of N.H. 75 in Satna parliamentary constituency, Madhya Pradesh.
- (11) Shri Neeraj Shekhar regarding need to ensure adherence to powers and functions conferred to National Green Tribunal as per National Green Tribunal Act, 2010.
- (12) Shri Dhananjay Singh regarding need to upgrade Uttar Pradesh State Highway No. 5 into a National Highway.
- (13) Shri Maheshwar Hazari regarding need to conduct departmental examination for promotion of employees in TRD Department in Dhanbad Division under East Central Railways.
- (14) Prof. Saugata Roy regarding death of Sarabjit Singh, the Indian Prisoner in Lahore jail in Pakistan.
- (15) Shri R. Thamaraiselvan regarding need to introduce a train bound for Salem, Erode and Chennai via Morrappur and Bommidi in Dharmapuri Parliamentary constituency especially between 9 am. and 4.30 pm.
- (16) Shri P.K. Biju regarding need to undertake immediate necessary measures to provide relief to the drought affected Palakkad district in Kerala.
- (17) Shri Jayant Choudhary regarding need to release the share of Central Government for the revival of Cooperative Banks in Uttar Pradesh.
- (18) Shri Kuldeep Bishnoi regarding need to take immediate steps for removal of Gurgaon Toll Plaza to facilitate smooth and hassle-free journey to the commuters.

*(Due to interruptions, Lok Sabha adjourned at 2.02 P.M.
and re-assembled at 3.00 P.M.)*

3.00 P.M.

12. Motion regarding Joint Committee to examine matters relating to allocation and pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion:-

"That this House do extend upto the last day of the Monsoon Session 2013, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum."

The motion was adopted.

3.01 P.M.

13. Government Bill – Under Consideration

The National Food Security Bill, 2011

Time Allotted : 4 Hrs.
Time Taken: 16 Mts.
Balance: 3 Hrs. 44 Mts.

Further discussion on the motion for consideration of the Bill moved by Prof. K.V. Thomas on 2.05.2013, continued.

Prof. K.V. Thomas resumed his speech.

The following members took part in the debate:-

1. Shri Sanjay Brijkishorlal Nirupam
- 2* Shri Dinesh Trivedi
3. Dr. Sanjeev Ganesh Naik
4. Shri Bhakta Charan Das

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

3.16 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 7th May, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

*He also laid some portion of his speech on the Table.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, May 7, 2013/Vaisakha 17, 1935 (Saka)

No. 313

11.00 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Chandramani Tripathi, a member of the Twelfth and Fourteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question No. 561 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 562–580 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 6424–6653 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2013)- (Compliance Audit) General Purpose Financial Reports of Central Public

Sector Enterprises for the year ended March, 2012, under Article 151(1) of the Constitution.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 7 of 2013)- Performance Audit of the Storage Management and Movement of Food Grains in Food Corporation of India, Ministry of Consumer Affairs, Food and Public

Distribution, for the year ended March, 2012, under Article 151(1) of the Constitution.

(9) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2013-2014.
- (ii) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2013-2014.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

- (i) The Prasar Bharati (Broadcasting Corporation of India) Salaries, Allowances and other Conditions of Service of Chairman, whole-time Members and Part-time Members Rules, 2013 published in Notification No. G.S.R. 167(E) in Gazette of India dated 12th March, 2013.
- (ii) The Prasar Bharati (Broadcasting Corporation of India) Programme Executive Recruitment Regulations, 2013 published in Notification No. N-10/5/2013-PPC in Gazette of India dated 22nd March, 2013.
- (iii) The Prasar Bharati (Broadcasting Corporation of India) Transmission Executive Recruitment Regulations, 2013 published in Notification No. N-10/6/2013-PPC in Gazette of India dated 22nd March, 2013.
- (iv) The Prasar Bharati (Broadcasting Corporation of India) Cameraman Grade-II Recruitment Regulations, 2013 published in Notification No. A-10/32/2013-PPC in Gazette of India dated 20th February, 2013.
- (v) The Prasar Bharati (Broadcasting Corporation of India) (Head Clerk/Assistant) Recruitment Regulations, 2013 published in

- Notification No. N-10/4/2013-PPC in Gazette of India dated 22nd February, 2013.
- (vi) The Prasar Bharati (Broadcasting Corporation of India) (Engineering Assistant) Recruitment Regulations, 2013 published in Notification No. N-10/2/2013-PPC in Gazette of India dated 22nd February, 2013.
- (vii) The Prasar Bharati (Broadcasting Corporation of India) (Technician) Recruitment Regulations, 2013 published in Notification No. N-10/3/2013-PPC in Gazette of India dated 22nd February, 2013.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) to (vii) of (10) above.
- (12) A copy of the Press Council (Delegation of Financial Powers) Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. N-4/18/2011-PCI (Admn.) in Gazette of India dated 10th December, 2012 under Section 26 of the Press Council Act, 1978.
- (13) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2013-2014.
 - (ii) Memorandum of Understanding between the Coal India Limited and the Ministry of Coal for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2010-2011.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Investigation Agency Act, 2008:-

- (i) S.O. 2779(E) to S.O. 2786(E) published in Gazette of India dated 24th November, 2012, regarding constitution of the Special Court under the National Investigation Act, 2008.
 - (ii) S.O. 78(E) published in Gazette of India dated 31st December, 2012, regarding constitution of the Special Court under the National Investigation Act, 2008.
 - (iii) S.O. 964(E) published in Gazette of India dated 15th April, 2013, regarding constitution of the Special Court under the National Investigation Act, 2008.
 - (iv) S.O. 1071(E) published in Gazette of India dated 29th April, 2013, regarding extension of the term of Shri S. Vijayakumar as Special Judge under the National Investigation Act, 2008.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 15 of the National Investigation Agency Act, 2008:-
- (i) S.O. 2787(E) to S.O. 2790(E) published in Gazette of India dated 24th November, 2012, regarding appointment of Special Public Prosecutor(s) under the National Investigation Act, 2008.
 - (ii) S.O. 269(E) to S.O. 271(E) published in Gazette of India dated 22nd January, 2013, regarding appoint of Judge to preside over the NIA Special Court under the National Investigation Act, 2008.
- (18) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2013-2014.

5. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Thirty-sixth Report on "The Mines and Minerals (Development & Regulation) Bill, 2011" relating to the Ministry of Mines.
- (2) Thirty-seventh Report on "The Coal Mines (Conservation & Development) Amendment Bill, 2012" relating to the Ministry of Coal.

6. Statement by Minister

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries on behalf of the Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Ministry of Food Processing Industries.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Anto Antony regarding need to redress the grievances of the personnel of various Central Armed Police Forces of the country.
- (2) Shri R. Dhruvanarayana regarding need to upgrade Mysore-Bannur-Malavali, Kollegal-Mettur- Salem and Nanjangud-Chamarajanagar State Highways in Chamarajanagar parliamentary constituency in Karnataka into National Highways.
- (3) Shri Satpal Maharaj regarding need to provide direct employment to contract workers by the concerned department in Uttarakhand.
- (4) Shri M.I. Shanavas regarding need to take immediate effective measures for eradication of cholera in Kerala particularly in Wayand district.
- (5) Shri M. Krishnaswamy regarding need to set up a Silk Park in Aarani in Tamil Nadu.
- (6) Shri Jagdambika Pal regarding need for Bailout package for district cooperative Bank Limited in Siddharth Nagar district, Uttar Pradesh to enable it to settle the payments of its customers.

- (7) Shri Vilas B. Muttemwar regarding need to send a Central special team to suggest ways and means to tide over the problem compelling farmers to commit suicides in Vidarbha region of Maharashtra.
- (8) Shri Ram Singh Kaswan regarding need for harnessing of gas reserves by ONGC in Chinnewala Tibba gas field in Jaisalmer district, Rajasthan.
- (9) Dr. Mahendrasinh P. Chauhan regarding need to permit farmers to lay water pipelines beneath the railway lines in Himmatnagar Tehsil in Sabarkantha parliamentary constituency in Gujarat.
- (10) Dr. Virendra Kumar regarding need to take effective measures to ban child labour and make suitable arrangements for rehabilitation of child labour in the country.
- (11) Shri R.K. Singh Patel regarding need to provide remunerative price of wheat to farmers in Uttar Pradesh.
- (12) Shri Gorakh Prasad Jaiswal regarding need to undertake construction of railway line from Barhaj Bazar in Deoria district to Faizabad, Uttar Pradesh.
- (13) Shri Mahabali Singh regarding need to inquire into the incident of LPG leakage and loss of lives and property in Dihari block in Karakat parliamentary constituency, Bihar and provide adequate compensation to the affected families.
- (14) Shri Rudra Madhab Ray regarding need to make BSNL towers functional in Kandhamal district and other Left Wing Extremism areas in the country.
- (15) Shri Chandrakant B. Khaire regarding need to suspend the execution of order pertaining to vacation of land declared as defence land near cantonment area in Aurangabad parliamentary constituency, Maharashtra.
- (16) Shri S. Semmalai regarding need to increase the allotment of kerosene to Tamil Nadu under Public Distribution system.

- (17) Shri Bhibhu Prasad Tarai regarding need to provide adequate wages and other service benefits to the contract workmen engaged in Paradip Port Trust, Odisha.
- (18) Dr. Raghuvansh Prasad Singh regarding need to provide compensation to naxal affected families in Sheohar, Muzaffarpur and Vaishali districts of Bihar and also undertake development schemes in these districts.

*(Due to interruptions, Lok Sabha adjourned at 12.04 P.M.
and re-assembled at 1.00 P.M.)*

1.00 P.M.

8. Government Bill – Under Consideration

The National Food Security Bill, 2011

Time Allotted : 4 Hrs.
Time Taken: 18 Mts.
Balance: 3 Hrs. 42 Mts.

Further discussion on the motion for consideration of the Bill moved by Prof. K.V. Thomas on 2.05.2013, continued.

Shri Bhakta Charan Das resumed his speech and his speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

1.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 8th May, 2013.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, May 8, 2013/Vaisakha 18, 1935 (Saka)

No. 314

11.00 A.M.

1. Starred Questions

Starred Question No. 581 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 12.00 Noon).*

Replies to Starred Question Nos. 582–600 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6654–6883 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of third quarter of financial year 2012-2013 under section 7(1) of the Fiscal Responsibility and Budget Management Act, 2003.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2013-2014.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year

2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2011-2012.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2011-2012, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2011-2012.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the All India Services (Performance Appraisal Report) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 107(E) in Gazette of India dated 19th February, 2013 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Punjab, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Punjab, Chandigarh, for the year 2011-2012.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2011-2012.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur Rashtriya Madhyamik Shiksha Abhiyan, Imphal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Manipur Rashtriya Madhyamik Shiksha Abhiyan, Imphal, for the year 2011-2012.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Rashtriya Madhyamik Shiksha Abhiyan, Alto Porvorim, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Rashtriya Madhyamik Shiksha Abhiyan, Alto Porvorim, for the year 2011-2012.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2011-2012.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. of Dadra and Nagar Haveli Rashtriya Madhyamik Shiksha Abhiyan, Silvassa, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. of Dadra and Nagar Haveli Rashtriya Madhyamik Shiksha Abhiyan, Silvassa, for the year 2011-2012.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the UT Mission Authority Andaman and Nicobar Islands Rashtriya

- Madhyamik Shiksha Abhiyan, Port Blair, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UT Mission Authority Andaman and Nicobar Islands Rashtriya Madhyamik Shiksha Abhiyan, Port Blair, for the year 2011-2012.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura Rashtriya Madhyamik Shiksha Abhiyan, Agartala, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tripura Rashtriya Madhyamik Shiksha Abhiyan, Agartala, for the year 2011-2012.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Secondary Education, Gandhinagar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Secondary Education, Gandhinagar, for the year 2011-2012.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Secondary Education Rashtriya Madhyamik Shiksha Abhiyan, Jaipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Secondary

Education Rashtriya Madhyamik Shiksha Abhiyan, Jaipur, for the year 2011-2012.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Mission Nagaland, Kohima, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Mission Nagaland, Kohima, for the year 2011-2012.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2011-2012, together with Audit Report thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2011-2012, together with Audit Report thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Hari Singh Gour Vishwavidyalaya, Sagar, for the year 2010-2011, together with Audit Report thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2010-2011.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2010-2011.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Madhyamik Shiksha Abhiyan, Thiruvananthapuram, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Madhyamik Shiksha Abhiyan, Thiruvananthapuram, for the year 2010-2011.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2011-2012, together with Audit Report thereon.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Rashtriya Madhyamik Shiksha Abhiyan, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Delhi Rashtriya Madhyamik Shiksha Abhiyan, Delhi, for the year 2011-2012.

- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan, Kavaratti, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan, Kavaratti, for the year 2011-2012.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. of Daman and Diu Rashtriya Madhyamik Shiksha Abhiyan, Daman, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. of Daman and Diu Rashtriya Madhyamik Shiksha Abhiyan, Daman, for the year 2011-2012.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2011-2012.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the

Madhya Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Bhopal, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Bhopal, for the year 2011-2012.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2011-2012, together with Audit Report thereon.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2009-2010, together with Audit Report thereon.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Itanagar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Itanagar, for the year 2009-2010.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan, Kavaratti, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Rashtriya

Madhyamik Shiksha Abhiyan, Kavaratti, for the year 2010-2011.

- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Rashtriya Madhyamik Shiksha Abhiyan, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Rashtriya Madhyamik Shiksha Abhiyan, Mumbai, for the year 2010-2011.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Puducherry Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Puducherry Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the year 2011-2012.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Itanagar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Itanagar, for the year 2010-2011.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2010-2011.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2007-2008.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Sarva Shiksha Abhiyan Mission, Shimla, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Sarva Shiksha Abhiyan Mission, Shimla, for the year 2010-2011.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2011-2012.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.

- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2011-2012.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samakhya Society, Dispur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samakhya Society, Dispur, for the year 2011-2012.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Gandhinagar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Gandhinagar, for the year 2011-2012.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2011-2012.

- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Rashtriya Madhyamik Shiksha Abhiyan, Raipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Rashtriya Madhyamik Shiksha Abhiyan, Raipur, for the year 2011-2012.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2011-2012.
- (91) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2011-2012.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2011-2012.

- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2011-2012.
- (97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2011-2012.
- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 2011-2012.
- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2011-

2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2011-2012.
- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2011-2012.
- (105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.
- (106) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2011-2012, together with Audit Report thereon.
- (107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2011-2012.
- (109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2011-2012.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Ahmedabad, for the year 2011-2012.
- (111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2011-2012.
- (113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2011-2012.
- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Rourkela, Rourkela, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Rourkela, Rourkela, for the year 2011-2012.

- (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamipur, for the year 2011-2012.
- (119) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (118) above.
- (120) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2011-2012, together with Audit Report thereon.
- (121) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (120) above.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2011-2012.
- (123) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (122) above.
- (124) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2011-2012.

- (125) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (124) above.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2011-2012.
- (127) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (126) above.
- (128) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2011-2012.
- (129) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (128) above.
- (130) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2011-2012.
- (131) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (130) above.
- (132) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Banglaore, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management Bangalore, Bangalore, for the year 2011-2012.

- (133) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (132) above.
- (134) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2011-2012.
- (135) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (134) above.
- (136) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2011-2012.
- (137) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (136) above.
- (138) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry

and Forge Technology, Ranchi, for the year 2011-2012.

- (139) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (138) above.
- (140) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2011-2012.
- (141) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (140) above.
- (142) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2011-2012.
- (143) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (142) above.
- (144) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2011-2012.

- (145) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (144) above.
- (146) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2011-2012.
- (147) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (146) above.
- (148) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2011-2012.
- (149) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (148) above.
- (150) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2011-2012.
- (151) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (150) above.
- (152) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research,

Chennai, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2011-2012.
- (153) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (152) above.
- (154) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2011-2012.
- (155) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (154) above.
- (156) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2011-2012.
- (157) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (156) above.
- (158) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2011-2012.

- (159) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (158) above.
- (160) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2011-2012.
- (161) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (160) above.
- (162) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2011-2012.
- (163) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (162) above.
- (164) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2011-2012.

- (165) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (164) above.
- (166) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2011-2012.
- (167) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (166) above.
- (168) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2011-2012.
- (169) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (168) above.
- (170) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2011-2012.
- (171) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (170) above.
- (172) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2011-2012, together with Audit Report thereon.

- (173) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (172) above.
- (174) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-
- (i) The UGC (Promotion of Equity in Higher Educational Institutions) Regulations, 2012 published in Notification No. 14-3/2012(CPP-II) in weekly Gazette of India dated 25th January, 2013.
 - (ii) The UGC (Mandatory Assessment and Accreditation of higher Educational Institutions) Regulations, 2012 published in Notification No. 14-42/2011(CPP-II) in weekly Gazette of India dated 25th January, 2013.
- (175) A copy of the All India Council for Technical Education [National Employability Enhancement Mission(NEEM)] Regulations, 2013 (Hindi and English versions) published in Notification No. 37-3/Legal/AICTE/2013 in Gazette of India dated 15th April, 2013 under Section 24 of the All India Council for Technical Education Act, 1987.
- (176) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2011-2012.
- (177) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (176) above.
- (178) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Pawan Hans Limited and the Ministry of Civil Aviation for the year 2013-2014.
 - (ii) Memorandum of Understanding between the Airports Authority of India and the Ministry of Civil Aviation for the year 2013-2014.

(179) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Air India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(180) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (179) above.

(181) (i) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2011-2012, together with Audit Report thereon.

- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2011-2012.

(182) A copy of the Review* (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2011-2012.

(183) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(184) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2013-2014.

* Annual Report and Audited Accounts was laid on 20.03.2013.

- (185) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 2011-2012, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, Delhi, for the year 2011-2012.
- (186) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (185) above.
- (187) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunication for the year 2013-2014.
- (ii) Memorandum of Understanding between the MTNL and the Government of India for the year 2013-2014.
- (188) A copy of the Notification No.09/2013 Service Tax (Hindi and English versions) published in Gazette of India dated 8th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax dated 20th June, 2012 under sub-section (4) of Section 94 of the Finance Act, 1994.
- (189) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) Notification No. 25/2013-Customs published in Gazette of India dated 8th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Customs dated 17th March, 2012
- (ii) Notification No. 26/2013-Customs published in Gazette of India dated 8th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Customs dated 17th March, 2012.

(190) A copy of the Notification No. 16/2013-Central Excise (Hindi and English versions) published in Gazette of India dated 8th May, 2013 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein, under sub-section (2) of section 38 of the Central Excise Act, 1944.

4. Report of Business Advisory Committee

Shri Bhartruhari Mahtab presented the Forty-eighth Report of the Business Advisory Committee.

5. Minutes of Committee on Absence of Members from the Sittings of the House

Dr. Baliram laid on the Table minutes (Hindi and English versions) of the 9th sitting of the Committee on Absence of Members from the Sittings of the House held on 2 May, 2013.

6. Report of Committee on Subordinate Legislation

Shri P.Karunakaran presented the Thirty-third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Reports of Railway Convention Committee

Shri Arjun Charan Sethi presented the following Reports:-

- (1) Sixth Report (Fifteenth Lok Sabha) on 'Rate of Dividend for the year 2013-14 and other ancillary matters'.
- (2) Seventh Report (Fifteenth Lok Sabha) on Action Taken by the Government on the observations and recommendations contained in the Fourth Report (Fifteenth Lok Sabha) on 'Pending on-going Projects of the Ministry of Railways—Commissioning of the Autokast Factory at Cherthala, Kerala - A Case Study.'

8. Report of Committee on Empowerment of Women

Rajkumari Ratna Singh presented the Nineteenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2012-13) on the Subject 'Victims of Sexual Abuse and Trafficking and their Rehabilitation'.

9. Report of Committee on Members of Parliament Local Area Development Scheme

Shri A. K. S. Vijayan presented the Eleventh Report (Hindi and English versions) (Fifteenth Lok Sabha) of the Committee on MPLADS on the subject "Execution of MPLADS works through Societies/ Trusts/ NGOs".

10. Reports of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Seventeenth Report on Action Taken by the Government on the recommendations contained in the 12th Report (15th Lok Sabha) on the subject 'Safety of Oil Installations'.
- (2) Eighteenth Report (15th Lok Sabha) on the subject 'Long Term Purchase Policy and Strategic Storage of Crude Oil'.

11. Reports of Standing Committee on Industry

Shri Hassan Khan laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred Forty-second Report on Demands for Grants (2013-14) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (2) Two Hundred Forty-third Report on Demands for Grants (2013-14) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).

- (3) Two Hundred Forty-fourth Report on Demands for Grants (2013-14) pertaining to the Ministry of Micro, Small and Medium Enterprises.

12. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Pradeep Tamta laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Thirty-ninth Report on Demands for Grants (2013-2014) of the Department of Atomic Energy.
- (2) Two Hundred Fortieth Report on Demands for Grants (2013-2014) of the Department of Science & Technology.
- (3) Two Hundred Forty-first Report on Demands for Grants (2013-2014) of the Ministry of Environment & Forests.
- (4) Two Hundred Forty-second Report on Demands for Grants (2013-2014) of the Department of Space.
- (5) Two Hundred Forty-third Report on Demands for Grants (2013-2014) of the Ministry of Earth Sciences.
- (6) Two Hundred Forty-fourth Report on Demands for Grants (2013-2014) of the Department of Scientific and Industrial Research.
- (7) Two Hundred Forty-fifth Report on Demands for Grants (2013-2014) of the Department of Biotechnology.

13. Statements by Ministers

- (1) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the following Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice, pertaining to the Ministry of Personnel, Public Grievances and Pensions:-
- (i) 1st Report on Demands for Grants (2004-05);
 - (ii) 14th Report on Demands for Grants (2006-07);
 - (iii) 19th Report on Demands for Grants (2007-08);
 - (iv) 31st Report on Demands for Grants (2008-09);
 - (v) 43rd Report on Demands for Grants (2010-11);
 - (vi) 51st Report on Demands for Grants (2012-13).
- (2) The Minister of State in the Ministry of External Affairs made a statement regarding the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on External Affairs on Demands for Grants (2012-13), pertaining to the Ministry of External Affairs.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Rajkumari Ratna Singh regarding need to open the closed level crossings in Pratapgarh district, Uttar Pradesh.
- (2) Dr. Charles Dias regarding need to create awareness about the ill-effects of pesticides found in vegetables.

- (3) Shri Eknath M. Gaekwad regarding need to include Pali language in UPSC examination and also in the Eighth Schedule of the Constitution.
- (4) Shri K.P. Dhanapalan regarding need to grant exemption to the Primary Agricultural Credit Societies in Kerala from the provisions of Section 18, 22 and 24 of the Banking Regulation Act.
- (5) Shri Premchand Guddu regarding need to close the chemical industries in Nagda in Ujjain district, Madhya Pradesh posing serious threat to lives of the people.
- (6) Smt. Botcha Jhansi Lakshmi regarding need to announce a special financial package for jute cultivators in coastal districts of Andhra Pradesh.
- (7) Shri Devji M. Patel regarding need to set up another Jawahar Navodaya Vidyalaya in Jalore district, Rajasthan.
- (8) Shri Mansukhbhai D. Vasava regarding need to provide employment to the youth of Bharuch parliamentary constituency, Gujarat in the industries set up in the region.
- (9) Shri Naranbhai Kachhadia regarding need to set up a National Institute of Communicable Diseases in Gujarat.
- (10) Shri Ashok Kumar Rawat regarding need to accord environmental clearance and allocate coal for the proposed NTPC power plant at Bilhaur in Misrikh parliamentary constituency, Uttar Pradesh.
- (11) Dr. Ratna De Nag regarding need to address the problems of jute farmers and jute industry in West Bengal and other parts of the country.
- (12) Smt. J. Helen Davidson regarding need to introduce Tamil language in Kendriya Vidyalayas in Tamil Nadu.
- (13) Shri P. Karunakaran regarding need to include Tulu language in the Eight Schedule of the Constitution.

- (14) Shri Nripendra Nath Roy regarding need to undertake exchange of enclaves between India and Bangladesh.
- (15) Shri Raju Shetti regarding irregularities noticed in implementation of loan waiver facility to farmers.

12.08 P.M.

15. National Song

The National Song was played.

12.11 P.M.

(Lok Sabha adjourned *sine die* at 12.11 P.M.)

**T.K. VISWANATHAN,
Secretary-General.**